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25 Phalgun, 1943 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)  
(PART-II)

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[P.T.O]

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## RAJYA SABHA

Wednesday, the 16<sup>th</sup> March, 2022/25 Phalguna, 1943(Saka)

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair*

### PAPERS LAID ON THE TABLE

#### Notifications of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (GENERAL (RETD.) V.K. SINGH): Sir, I lay on the Table, under Section 10 of the National Highways Act, 1956, a copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways:-

- (1) S.O. 5297 (E), dated the 17<sup>th</sup> December, 2021, regarding the rates of fees to be collected from the users of stretches from K.M. 15.500 to K.M. 86.000 (Mukaraba Chowk - Panipat Section) on National Highway No. 44 in the States of Delhi and Haryana as specified therein.
- (2) S.O. 5299 (E), dated the 17<sup>th</sup> December, 2021, regarding the rates of fees to be collected from the users of stretches from K.M. 0.000 to K.M. 51.975 (Delhi-Meerut Expressway) on National Highway No. 9 (Old NH-24) and ending at National Highway No. 334 (old NH-58) including Green Field Alignment in the States of Delhi and Uttar Pradesh as specified therein.
- (3) S.O. 5415 (E), dated the 27<sup>th</sup> December, 2021, regarding the rates of fees to be collected from the users of stretches from K.M. 11.780 to K.M. 56.900 (Rewari-Narnual Section) of National Highway No. 11 and from K.M. 0.000 to K.M. 14.400 of National Highway No. 11 in the States of Haryana and Rajasthan as specified therein.
- (4) S.O. 5416 (E), dated the 27<sup>th</sup> December, 2021, regarding the rates of fees to be collected from the users of stretches from K..M. 199.200 to K.M. 311.000 (Bahargora- Singhara Section) on National Highway No. 49 (Old NH-6) in the State of Odisha as specified therein.
- (5) S.O. 5417 (E), dated the 27<sup>th</sup> December, 2021, regarding the rates of fee to be

collected from the users of stretches from K.M. 136.000 to K.M. 169.308 (Pimpali - Bhavnagar Section) on National Highway No. 751 in the State of Gujarat as specified therein.

- (6) S.O. 5418 (E), dated the 27<sup>th</sup> December, 2021, regarding the rates of fee to be collected from the users of stretches from K.M. 0.000 to K.M. 76.603 (Jhansi-Khajuraho Section) on National Highway No. 75/76 (New NH-39) in the State of Madhya Pradesh as specified therein.
- (7) S.O. 5445 (E), dated the 29<sup>th</sup> December, 2021, regarding the rate of fee to be collected from the users of stretches from K.M. 323.700 to K.M. 395.00 (Watul - Janvali Section) on National Highway No. 66 (old NH- 17) in the State of Maharashtra as specified therein.
- (8) S.O. 5446 (E), dated the 29<sup>th</sup> December, 2021, regarding the rates of fee to be collected from the users of stretches from K.M. 134.700 to K.M. 205.000 (Sultanpur-Varanasi Section) on National Highway No. 56 (New NH-731) in the State of Uttar Pradesh as specified therein.
- (9) S.O. 5447 (E), dated the 29<sup>th</sup> December, 2021, regarding the rates of fee to be collected from the users of stretch from K.M. 244.930 to K.M. 299.775 (Madanapalli-Punganuru - Palamaneru Section) on National Highway No. 42 in the State of Andhra Pradesh as specified therein.
- (10) S.O. 6 (E), dated the 3<sup>rd</sup> January, 2022, regarding the rates of fee to be collected from the users of stretches from K.M. 34.230 to K.M. 84.500 (Losari - Machavaram) on National Highway No. 214A (New NH-216) in the State of Andhra Pradesh as specified therein.
- (11) S.O. 7 (E), dated the 3<sup>rd</sup> January, 2022, regarding the rates of fee to be collected from the users of stretches from K.M. 3.150 to K.M. 42.510 (Biaora-Maksudangarh Section) and from K.M. 42.510 to K.M. 92.640 (Maksudangarh-Sironj Section) on National Highway No. 752 B in the State of Madhya Pradesh as specified therein.
- (12) S.O. 143 (E), dated the 11<sup>th</sup> January, 2022, regarding the rates of fee to be collected from the users of stretch from K.M. 91.350 to K.M. 140.873

(Mangloor - Telangana/Maharashtra Section) on National Highway No. 161 in the State of Telangana as specified therein.

- (13) S.O. 144 (E), dated the 11<sup>th</sup> January, 2022, regarding the rates of fee to be collected from the users of stretch from K.M. 44.757 to K.M. 91.350 (Ramsanpalle - Mangloor Section) on National Highway No. 161 in the State of Telangana as specified therein.
- (14) S.O. 170 (E), dated the 12<sup>th</sup> January, 2022, regarding the rates of fee to be collected from the users of stretches from K.M. 299.000 to K.M. 346.540 (Darah-Jhalawar-Teendhar Section) on National Highway No. 12 (New NH-52) in the State of Rajasthan as specified therein.
- (15) S.O. 191 (E), dated the 14<sup>th</sup> January, 2022, regarding the rates of fee to be collected from the users of stretch from K.M. 320.810 to K.M. 400.132 (Gorhar-Barwaadda Section) on National Highway No. 2 (New NH-19) in the State of Jharkhand as specified therein.
- (16) S.O. 360 (E), dated the 28<sup>th</sup> January, 2022, regarding the rate of fee to be collected from the users of stretch from K.M. 66.000 to K.M. 130.000 (Hiran River-Sindoor River Section) on National Highway No. 12 (New NH-45) in the State of Madhya Pradesh.
- (17) S.O. 361 (E), dated the 28<sup>th</sup> January, 2022, regarding the rates of fee to be collected from the users of stretches from K.M. 99.000 to K.M. 114.450 (Rai Malikpur (Rajasthan/Haryana border) - Narunaul - Mohindergarh - Charkhi Dadri - Bhiwani -Kharak Section) on National Highway No. 709E, and from K.M. 114.450 (NH-709E) to K.M. 100.000 (NH-148B) in the state of Haryana as specified therein.

[Placed in Library. For (1) to (17) See No. L.T. 6444/17/22]

#### **Notifications of the Ministry of Home Affairs**

**गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs publishing the Delhi Police (Appointment and Recruitment)

(Amendment) Rules, 2022, under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-

- (1) No. 13/7/2012/HP-1/Estt./3057 to 3062, dated the 11<sup>th</sup> January, 2022, publishing the Delhi Police (General Conditions of Services) (Amendment) Rules, 2021.
- (2) No. 16/18/2020-HP-I/Estt./3462-3468, dated the 11<sup>th</sup> February, 2022, amending a certain Rule in the Delhi Police (Appointment and Recruitment) Rules, 1980.
- (3) No. 16/22/2020-HP-I/Estt./3469-3475, dated the 11<sup>th</sup> February, 2022, amending a certain Rule in the Delhi Police (Appointment and Recruitment) Rules, 1980.
- (4) No. 16/20/2020-HP-I/Estt./3476-3482, dated the 11<sup>th</sup> February, 2022, amending a certain Rule in the Delhi Police (Appointment and Recruitment) Rules, 1980.
- (5) No. 16/12/2020-HP-I/Estt./3562-3568, dated the 18<sup>th</sup> February, 2022, amending a certain Rule in the Delhi Police (Appointment and Recruitment) Rules, 1980.

[Placed in Library. For (1) to (5) See No. L.T. 6538/17/22]

- (ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 10 (E), dated the 6<sup>th</sup> January, 2022, publishing the Ministry of Home Affairs, National Investigation Agency Principal Information Officer (Group 'A')) Recruitment Rules, 2022, under Section 26 of the National Investigation Agency Act, 2008.

[Placed in Library. See No. L.T. 6806/17/22]

- (iii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 31 (E), dated the 20<sup>th</sup> January, 2022, publishing the Arms (Amendment) Rules, 2022, under sub-section (3) of Section 44 of the Arms Act, 1959.

[Placed in Library. See No. L.T. 6614/17/22]

- (iv) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. RRU/URO/Statute/2022/001 (E), dated the 21<sup>st</sup> February, 2022, publishing the First Statutes of the Rashtriya Raksha University, 2022, under sub-section (2) of Section 51 of the Rashtriya Raksha University Act, 2020, along with Delay Statement.

[Placed in Library. See No. L.T. 6537/17/22]

### Report and Accounts (2020-21) of NESTS and related papers

**जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्रीमती रेणुका सिंह सरुता) :** महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (a) Annual Report and Accounts of National Education Society for Tribal Students (NESTS) for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6511/17/22]

### Report (2020-21) of the Samagra Shiksha, Union Territory of Jammu and Kashmir and related papers

**शिक्षा मंत्रालय में राज्य मंत्री (श्रीमती अन्नपूर्णा देवी) :** महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (a) Annual Report of the Samagra Shiksha, Union Territory of Jammu & Kashmir, for the year 2020-21.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6585/17/22]

### Notifications of the Ministry of Chemicals and Fertilizers

**रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री भगवंत खूबा) :** महोदय, मैं आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उप धारा (6) के अधीन रसायन और उर्वरक मंत्रालय (औषध विभाग) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (1) S.O. 508 (E), dated the 3<sup>rd</sup> February, 2021, publishing the Drugs (Prices Control) Amendment Order, 2021.
- (2) S.O. 2899 (E), dated the 20<sup>th</sup> July, 2021, publishing the Drugs (Prices Control) Amendment Order, 2021.

(3) S.O. 3249 (E), dated the 12<sup>th</sup> August, 2021, publishing the Drugs (Prices Control) Third Amendment Order, 2021.

[Placed in Library. For (1) to (3) See No. L.T. 6487/17/22]

- I. **Report and Accounts (2020-21) of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Divyangjan), New Delhi and related papers**
- II. **Reports and Accounts of various organisations for various years and related papers**

**सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (सुश्री प्रतिमा भौमिक) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ :-**

I. (1) A copy each (in English and Hindi) of the following papers under Section 25 of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999:—

- (a) Annual Report and Accounts of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Divyangjan), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Trust.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 6541/17/22]

II. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Bharat Vikas Parishad Charitable Trust, Ludhiana, Punjab, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Trust.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6542/17/22]

- (ii) (a) Annual Report and Accounts of the Chetna, Bilaspur, Himachal Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Organization.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6551/17/22]

- (iii) (a) Annual Report and Accounts of the Alakendu Bodh Niketan Residential, Kolkata, West Bengal, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Niketan.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6550/17/22]

- (iv) (a) Annual Report and Accounts of the Shree Ramana Maharishi Academy for the Blind, Bangalore, Karnataka, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Academy.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6549/17/22]

- (v) (a) Annual Report and Accounts of the Integrated Institute for the Disabled, Varanasi, Uttar Pradesh for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6548/17/22]

- (vi) (a) Annual Report and Accounts of the Voluntary Organization of Rural Development Society (VORDS), Kurnool, Andhra Pradesh, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6547/17/22]

- (vii) (a) Annual Report and Accounts of the Vikas Social Service Society,

Kannur, Kerala, for the year 2014-15, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6546/17/22]

- (viii) (a) Annual Report and Accounts of the Pragathi Charities Institute of Rehabilitation & Research for Disabled, Nellore, Andhra Pradesh, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6545/17/22]

- (ix) (a) Annual Report and Accounts of the Type Writing Institution & Rural Development Service (TWIRDS), Thoubal, Manipur, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6543/17/22]

- (x) (a) Annual Report and Accounts of the Association for Social Reconstructive Activities (ASRA), Cuttack, Odisha, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6544/17/22]

#### **I. Notification of the Ministry of Education**

#### **II. Reports and Accounts of various educational organisations for various years and related papers**

#### **III. MoU between the Government of India and the EdCIL (India) Limited**

**शिक्षा मंत्रालय में राज्य मंत्री (डा. सुभाष सरकार):** महोदय, मैं निम्नलिखित पत्र सभा पटल

पर रखता हूँ :-

I. A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. 79-1/2021-TS.I., dated the 21<sup>st</sup> February, 2022, publishing the First Statutes of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, under Section 50 of the Indian Institutes of Information Technology Act, 2014.

[Placed in Library. See No. L.T. 6596/17/22]

II. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 25 of the School of Planning and Architecture Act, 2014:—

(i) (a) Annual Report and Accounts of the School of Planning and Architecture (SPA), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

[Placed in Library. See No. L.T. 6514/17/22]

(ii) (a) Annual Report and Accounts of the School of Planning and Architecture (SPA), Bhopal, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

[Placed in Library. See No. L.T. 6515/17/22]

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (ii) (a) above.

(B) (1) A copy each (in English and Hindi) of the following papers, under Section 18 and sub-section (4) of Section 19 of the University Grants Commission Act, 1956: —

(a) Annual Report of the University Grants Commission (UGC), New Delhi, for the year 2020-21.

(b) Annual Accounts of the University Grants Commission (UGC), New Delhi, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Commission.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L.T. 6513/17/22]

(C) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: —

- (a) Annual Report and Accounts of the EdCIL (India) Limited, Noida, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 6489/17/22]

(D) (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 28 and sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017:-

- (i) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Sri City Chittoor, for the year 2019-20, and the Audit Report thereon.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6595/17/22]

- (ii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Vadodara, for the year 2019-20, and the Audit Report thereon.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6594/17/22]

- (iii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Ranchi for the year 2019-20, and the Audit Report thereon.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6592/17/22]

- (iv) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Raichur, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Information Technology Information (IIIT), Raichur, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- [Placed in Library. See No. L.T. 6591/17/22]
- (v) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Kottayam, for the year 2020-21, and the Audit Report thereon.
- (b) Review by Government on the working of the above Institute.

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6593/17/22]

(E) (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 30 and sub-section (3) of Section 39 of the Indian Institutes of Information Technology Act, 2014:-

- (i) (a) Annual Report of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management (ABV-IIITM), Gwalior, for the year 2019-20.
- (b) Annual Accounts of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management (ABV-IIITM), Gwalior, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6589/17/22]

- (ii) (a) Annual Report of the Indian Institute of Information Technology, Design & Manufacturing (IIITD&M), Jabalpur, for the year 2020-21.
- (b) Annual Accounts of the Indian Institute of Information Technology, Design & Manufacturing (IIITD&M), Jabalpur, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) & (b) and (ii) (a) above.

[Placed in Library. See No. L.T. 6590/17/22]

III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Department of Higher Education, Ministry of Education) and the EdCIL (India) Limited, for the year 2021-22.

[Placed in Library. See No. L.T. 6488/17/22]

**I. Notifications of the Ministry of Finance**

**II. Report and Accounts (2020-21) of General Insurance Corporation of India, Mumbai and related papers; and Liquidator's Report on IBI Limited, Kolkata and related papers**

**III. Report and Accounts (2020-21) of PFRDA, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. CO.DPSS.Ovrst. No. S1417/06.08.001/2021-22, dated the 16<sup>th</sup> February, 2022, publishing the Payment and Settlement Systems (Amendment) Regulations, 2022, under sub-section (3) of Section 38 of the Payment and Settlement Systems Act, 2007.

[Placed in Library. See No. L.T. 6519/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) G.S.R. 58 (E), dated the 31<sup>st</sup> January, 2022, publishing the Life Insurance Corporation of India (Staff) Amendment Rules, 2022, under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. L.T. 6520/17/22]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. IRDAI/RI/1/180/2022, dated the 17<sup>th</sup> January, 2022, publishing the Notification on the Subject "Obligatory Cession for the financial year 2022-23", under sub-section (6) of Section 101A of the Insurance Act, 1938.

[Placed in Library. See No. L.T. 6521/17/22]

II. (1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Forty-ninth Annual Report and Accounts of the General Insurance Corporation of India, Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 6517/17/22]

(ii) (a) One Hundred and Twelfth Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.10.2021 to 31.12.2021, together with the Auditor's Report on the Accounts.

(b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.10.2021 to 31.12.2021.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) above.

[Placed in Library. See No. L.T. 6518/17/22]

III. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 46 of the Pension Fund Regulatory and Development Authority (PFRDA) Act, 2013:—

(a) Annual Report and Accounts of the Pension Fund Regulatory and Development Authority (PFRDA), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 6516/17/22]

**Reports and Accounts (2020-21) of the NCW, New Delhi and CIF, Mumbai and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI): Sir, I lay on the Table—

(i) (1) A copy each (in English and Hindi) of the following papers, under Section 14 of the National Commission for Women Act, 1990:-

(a) Annual Report and Accounts of the National Commission for Women

(NCW), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Commission.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 6738/17/22]

(ii) A copy each (in English and Hindi) of the following papers—

(a) Annual Report and Accounts of the Childline India Foundation (CIF), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Foundation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6737/17/22]

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### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS

DR. VINAY P. SAHASRABUDDHE (Maharashtra): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports: —

- (1) 336<sup>th</sup> Report on Demands for Grants (2022-23) of the Department of School Education and Literacy, Ministry of Education;
  - (2) 337<sup>th</sup> Report on Demands for Grants (2022-23) of the Department of Higher Education, Ministry of Education;
  - (3) 338<sup>th</sup> Report on Demands for Grants (2022-23) of the Ministry of Women and Child Development; and
  - (4) 339<sup>th</sup> Report on Demands for Grants (2022-23) of the Ministry of Youth Affairs and Sports.
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## **REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON DEFENCE**

LT. GEN. (DR.) D. P. VATS (RETD.)(Haryana): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Defence:-

- (i) Twenty-sixth Report (Seventeenth Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2022-23 on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen and Defence Pensions (Demand Nos. 19 and 22)';
- (ii) Twenty-seventh Report (Seventeenth Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2022-23 on Army, Navy, Air Force, Joint Staff, Military Engineer Services, Ex-Servicemen Contributory Health Scheme and Sainik Schools (Demand Nos. 20 and 21)';
- (iii) Twenty-eighth Report (Seventeenth Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2022-23 on Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 21)'; and
- (iv) Twenty-ninth Report (Seventeenth Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2022-23 on Directorate of Ordnance (Coordination and Services) — New DPSUs, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (Demand Nos. 20 and 21)'.

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## **REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ**

SHRI SHAMSHER SINGH DULLO (Punjab): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj:-

- (i) Twenty-first Report on Action Taken by the Government on the recommendations contained in the Sixteenth Report (Seventeenth Lok Sabha)

on 'Pradhan Mantri Awaas Yojana - Gramin (PMAY-G)' pertaining to the Department of Rural Development, Ministry of Rural Development;

- (ii) Twenty-second Report on Demands for Grants (2022-23) of the Department of Rural Development, Ministry of Rural Development;
- (iii) Twenty-third Report on Demands for Grants (2022-23) of the Department of Land Resources, Ministry of Rural Development; and
- (iv) Twenty-fourth Report on Demands for Grants (2022-23) of the Ministry of Panchayati Raj.

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### REPORTS OF THE COMMITTEE ON PUBLIC ACCOUNTS

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on Public Accounts:-

- (i) Forty-fourth Report on 'Functioning of Credit Guarantee Fund Trust for Micro and Small Enterprises';
- (ii) Forty-fifth Report on 'Non-deduction of Tax at Source';
- (iii) Forty-sixth Report on 'Generation and Distribution of Power in Lakshadweep Islands'; and
- (iv) Forty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourteenth Report (Seventeenth Lok Sabha) on 'The Accelerated Irrigation Benefits Programme'.

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### STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V.

MURALEEDHARAN): Sir, I rise to announce that the Government Business in this House for the week commencing Monday, the 21<sup>st</sup> March 2022, will consist of:-

1. Consideration of any items of Government Business carried over from today's order paper: - [it contains (i) Further discussion on the working of the Ministry of Tribal Affairs (ii) Discussion on the working of the Ministry of Railways (iii) Consideration and passing of the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022]
2. Discussion on the working of the Ministry of Labour and Employment.
3. Consideration and return of the Appropriation Bills relating to following Demands, as passed by Lok Sabha:-
  - (i) Supplementary Demands for Grants for 2021-22; and
  - (ii) Excess Demands for Grants for 2018-19.
4. General Discussion on the Budget of Union Territory of Jammu & Kashmir for 2022-23.
5. Consideration and return of the Appropriation Bills relating to following Demands, as passed by Lok Sabha:-
  - (i) Supplementary Demands for Grants of Union Territory of Jammu & Kashmir for the financial year 2021-22; and
  - (ii) Demands for Grants of Union Territory of Jammu & Kashmir for the financial year 2022-23.
6. Consideration and passing of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022, after it is passed by Lok Sabha.

MR. CHAIRMAN: Shri Tiruchi Siva has given notice to discuss on the plight of fishermen in Tamil Nadu. The other day we had taken it up, and it can be taken up further during the Discussion on the Demands for Grants. Shri Siva, the issue is important. I do agree, but it has been raised and if you need to further discuss on that, you will have an opportunity. Shri Sukhendu Sekhar Ray, Shri Vanlalvena sought my permission to speak. Now, Shri Vanlalvena.

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**MATTERS RAISED WITH PERMISSION****Need to open three regional offices of Food Corporation of India (FCI) in the States of Mizoram, Tripura and Meghalaya**

SHRI K. VANLALVENA (Mizoram): Mr. Chairman, Sir, let me continue my yesterday's speech. Before that, I want to express my gratitude for your visit to our State, Aizawl. I hope you will come again after some days. Thank you so much, Sir, for giving me an opportunity to speak today.

MR. CHAIRMAN: I have been to Mizoram. I had the opportunity to address the Mizoram Assembly and I found by the records, there were no disturbances of any kind, at any time, in the Mizoram State Assembly, not during my speech, but in the entire tenure. It is an example for the entire country.

SHRI K. VANLALVENA: Hon. Chairman, Sir, being a Chairman of FCI Consultative Board of Mizoram, I have some suggestions. Firstly, the organisation structure of Food Corporation of India (FCI) needs reconstruction in the North-Eastern Region. The existing FCI in the North-East has been divided into five zones as follows:- (1) Assam Region, (2) Arunachal Region, (3) Manipur Region, (4) Nagaland Region, and (5) NEF Region. The three States i.e. Mizoram, Meghalaya and Tripura are put under one NEF region having main office at Shillong in Meghalaya, which created certain problems among the administrators of FCI. I want to inform the hon. Members of the House that it is not convenient to administer the three States of North East from Shillong. I, therefore, strongly request the Union Ministry to create three new zones i.e. Mizoram Region, Meghalaya Region and Tripura Region, so that all the North-Eastern States could have the FCI regional offices in their own State capitals. Secondly, I want to request that monthly allocation of rice be increased for the State of Mizoram. The present monthly allocation of rice from FCI for Mizoram is only 50,000 quintals. However, the requirement of the State is 1 lakh quintals per month. It means, only half of the requirement of the State of Mizoram is being received from FCI. It forces the State Government to buy 50,000 quintals of rice from open market at a higher price.

So, I request the hon. Consumer Affairs Minister to increase the monthly allocation of foodgrains to Mizoram. Thank you.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the submission made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

### **Need for mandatory cancer warnings on processed meat products**

**श्री महेश पोद्दार (झारखंड) :** महोदय, WHO की इंटरनेशनल एजेंसी फॉर रिसर्च ऑन कैंसर (IARC) ने वर्ष 2015 में घोषणा की थी कि processed meat के सेवन से इंसानों में कैंसर होता है। साथ ही, रैड मीट के सेवन के संबंध में उन्होंने चेतावनी दी थी और कैंसर के संभावित खतरों से भी आगाह किया था। सिर्फ भारत में सालाना कैंसर की संख्या वर्ष 2025 तक लगभग 16 लाख तक पहुंचने की संभावना है।

यह विश्व स्तर पर Bowel कैंसर की बीमारी में वृद्धि से संबंधित है। हम सभी जानते हैं कि कैंसर की उच्च घटनाएं अमेरिकी जीवन शैली को बरबाद कर रही हैं, क्योंकि वहां बड़ी मात्रा में processed meat युक्त आहार की अधिक खपत होती है। भारत के भीतर भी कई फास्ट फूड चेन refrigerated मांस के विचार को बढ़ावा दे रहे हैं, जो चिंता का विषय है और समग्र आबादी के स्वास्थ्य के लिए खतरनाक है। यह केवल कैंसर तक ही सीमित नहीं है, बल्कि पुरानी chronic बीमारियों के फिर से होने के अधिक जोखिम को भी प्रेरित करता है। यह ध्यान दिया जाना चाहिए कि धूम्रपान और processed meat को एक ही श्रेणी में वर्गीकृत किया गया है, जो समूह कार्सिनोजेन और सिगरेट के पैकेट को स्वास्थ्य के खतरे से warning देने के लिए अपने कवर के 85% की सीमा तक चेतावनी प्रदर्शित करने के लिए अनिवार्य है।

महोदय, इस संबंध में मैं सरकार से इस पर कार्रवाई करने के लिए और ऐसे processed meat पर कैंसर की चेतावनी अनिवार्य करने का आग्रह करता हूं। जैसे तंबाकू और सिगरेट उत्पादों के मामले में होता है, वैसे ही मैं processed meat के मामले में भी चेतावनी देने का आग्रह करता हूं, धन्यवाद।

SHRI JOSE K. MANI (Kerala): Sir, I associate myself with the submission made by the hon. Member.

CH. SUKHRAM SINGH YADAV (Uttar Pradesh): Sir, I also associate myself with the submission made by the hon. Member.

SHRI NARAIN DASS GUPTA (National Capital Territory Of Delhi): Sir, I also associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the submission made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by the hon. Member.

### **Non-releasing of funds by State Governments to Central Pool Fund**

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Hon. Chairman, Sir, I am very thankful to you for giving me this opportunity to raise an important matter which has a direct bearing on progress of the States and welfare of the people.

The Central Government implements various schemes at national and State level. For implementing such schemes, certain pattern of funding for projects is being followed. Cost-Sharing Agreement is one such model in which the Central Government and the respective State Government have to share the cost to be incurred in executing respective projects. Certain amount is earmarked as share of the Central Government and the State Government for the purpose of implementing projects.

Both shared amounts are pooled together for implementation of project and execution of works in the concerned State. If the share of any particular party is not released, progress of such project will be hampered.

Sir, in reply to my Question No. 756, the hon. Railway Minister, Shri Ashwini Vaishnaw, stated that the Government of Andhra Pradesh is not depositing its outstanding share in cost-sharing projects. This is affecting the execution of Nadikudi-Sri Kalahasti; Bhadrachalam-Kovvuru; Kadapa-Bangalore; Kotipalli-

Narasapuram; Tumkur-Rayadurga new railway line; Vijayawada-Gudiwada and Bhimavaram-Nadikudi doubling with electrification. Not just these, Hyderabad-Bangalore Corridor is also impacted.

Sir, funds under devolution from the Central Government are being diverted. This caused vertical fall in the credit position of the State. There is no transparency in financial management. The Government of Andhra Pradesh raised its hands. It is not going to pay even a single paisa for railway projects.

Therefore, I request the Central Government to have a big heart and find a solution to complete projects for the benefit of the people of Andhra Pradesh since it is a newly formed State. I hope that some other kind of mode or agreement can be evolved to complete projects, since projects have already been abandoned by the State Government. The Central Government should interfere and take steps to complete projects in view of the financial situation in the State of Andhra Pradesh.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I associate myself with the submission made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

**Need to increase the cap under *Ayushman Bharat Yojana* for the treatment of cancer patients to Rs. 25 lakhs**

**श्री रेवती रमन सिंह (उत्तर प्रदेश) :** महोदय, मैं आपके माध्यम से बहुत ही important matter को सदन में रखना चाहता हूँ। आज पूरे देश में कैंसर की बीमारी काफी तेजी से फैल रही है। अभी

पोद्दार साहब ने भी उस पर ध्यान आकृष्ट किया था। मान्यवर, भारत में करीब हर रोज 1,400 से 1,600 लोग मौत के घाट उतर रहे हैं, यहां सालाना तकरीबन 12 से 15 लाख लोग कैंसर से मर जाते हैं।

महोदय, दिन-प्रतिदिन कैंसर इतनी तेजी से बढ़ रहा है कि अगर इस पर चेक नहीं रखा गया, तो आने वाले दिनों में यह सूनामी का रूप ले लेगा। सर, 60 फीसदी लोग गांवों में रहते हैं। वहां उनकी कोई जांच नहीं होती है और PHCs और CHCs कोई जांच नहीं करवाते हैं। मैं चाहता हूं कि PHCs और CHCs के द्वारा कैम्प लगाकर हर महीने जांच की जाए, जिससे कैंसर की बीमारी का पता लगाया जा सके और शुरू में ही उसका इलाज किया जा सके। यदि कैंसर लेवल 2 और लेवल 3 पर पहुंच जाता है, तो उसका इलाज होना संभव नहीं है। मान्यवर, मैं यह भी चाहता हूं कि इसकी रोकथाम के लिए तत्काल उपाय किए जाएं।...(व्यवधान)...

**श्री सभापति :** प्लीज़, अपनी जगह पर बैठिए, नहीं तो बाहर जाकर बात कीजिए।

**श्री रेवती रमन सिंह :** महोदय, वर्ष 2030 तक भारत में हर साल कैंसर के लगभग 20 लाख मरीज ग्रसित होने की उम्मीद है। मैं आपसे आग्रह करूंगा कि कैंसर की दवाओं पर जो जीएसटी लगाया जाता है, वह खत्म किया जाए और इसको 5 लाख से लेकर 25 लाख रुपये तक 'आयुष्मान योजना' के अंदर ...(व्यवधान)...

**श्री सभापति :** रेवती रमन जी, आपने नोटिस में 15 लाख लिखा है और अभी बढ़ाकर 25 लाख कर दिया?

**श्री रेवती रमन सिंह :** मान्यवर, अगर यह बीमारी ज्यादा फैलेगी, तो उसकी कॉस्ट भी बढ़ जाती है। आपका बहुत धन्यवाद।

**श्री सभापति :** रेवती रमन जी, इस उम्र में भी बहुत मेहनत करके, अध्ययन करके आते हैं, इसलिए मैं उनको मौका देता हूं।

**श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) :** महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

**श्री राजमणि पटेल (मध्य प्रदेश) :** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

**Need for special grant to start Proton Therapy facility at Kidwai Memorial Institute of Oncology in Karnataka**

DR. L. HANUMANTHAIAH (Karnataka): Mr. Chairman, Sir, the Kidwai Memorial Institute of Oncology in Bengaluru is a cancer care hospital. It is an autonomous institute under the Government of Karnataka. It is the country's second biggest

cancer care centre. It is well-recognized tertiary cancer care centre by the WHO, with well-trained professionals and paramedical professionals too.

Sir, with all faculties for advanced medical investigation and treatment, it is also one of the biggest organizations in southern part of India. The institute treats about 4.5 lakh cancer patients every year. And, more than twenty per cent of these patients are from outside Karnataka, particularly from the neighbouring States, like, Andhra Pradesh, Tamil Nadu, and even West Bengal and North-Eastern States.

Many of these patients belong to the below poverty line category. They come from far off places too. To meet the requirement of these poor cancer patients, the Institute needs to get upgraded the proton therapy facility, which will benefit the ailing cancer patients coming for treatment to this centre.

As on date, the radio therapy treatment, using high energy proton and x-rays, is required for more than seventy per cent of the patients who come to this Institute. To establish the full-fledged proton therapy facility, the institute needs about Rs. 550 crores. The institute is asking for only Rs. 230 crores under the special grant from the Government of India. The institute itself is spending about Rs. 140 crores from the Special Grants Funds. Also, Sir, Rs. 45 crores are required for regional centre of Kalburgi and Tumkur which are established in the State of Karnataka.

Sir, I would like to request the Government, through you, to grant Special Grants to Kidwai Memorial Institute of Oncology for establishing proton therapy facility, which will benefit the poor cancer patients of the country, particularly from the Southern part of the country.

**श्रीमती फूलो देवी नेतम (छत्तीसगढ़) :** महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूँ।

**श्री नीरज डांगी (राजस्थान) :** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

**श्री राजमणि पटेल (मध्य प्रदेश) :** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

**श्री रेवती रमन सिंह (उत्तर प्रदेश) :** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI G.C. CHANDRASEKHAR (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Whoever wants to associate, please send their names; and Members of Rajya Sabha are free to contribute to the hospital also for various facilities. I myself have given a considerable amount to that Institute in Karnataka. It can be done. As for the Government of India, it is okay. As you said, that will be considered by them.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, machinery is very necessary. For Proton therapy, Rs. 515 crores is required. It is nowhere in India except in Chennai because I have been facing that for my son.

MR. CHAIRMAN: Yes.

SHRI MALLIKARJUN KHARGE: So, every time whenever I go, we have to pay a huge amount for that.

MR. CHAIRMAN: Right.

SHRI MALLIKARJUN KHARGE: Therefore, in AIIMS, at least, you can have it.

MR. CHAIRMAN: The Chennai Proton Therapy is also private that way. I myself have inaugurated that. ....(*Interruptions*).. . You have got admitted your children there. Now Shrimati Vandana Chavan.

### **Need to address the challenge of misinformation in health crisis situations**

SHRIMATI VANDANA CHAVAN (Maharashtra): Thank you, Sir, for giving me this opportunity. Sir, my intervention is regarding the need to address the challenges of misinformation in health crisis situations.

Sir, in the past two years, we witnessed one of the worst health crisis of our times. As we fought the Covid pandemic on the one side, we witnessed a spate of rumours, fake news, misinformation that spread amongst people through various social media platforms. Sir, the WHO also has recognized this and called this the 'infodemic'. Sir, we have seen that lot of such information created confusion, anxiety and even fear and further fuelled the already-stressed health crisis situation in our country. Lack of knowledge about the disease, search for medicines either for the disease or for immunity-boosters or the rapidly-changing guidelines and standards of care led people to hunt for information on social media platforms. Sir, due to misinformation, some people went to the extent of discrediting the threats of virus, whilst in some, it resulted what we see even today, vaccine- hesitancy.

As we stand in preparedness for any such crisis or contingency, God forbid, I urge the Government, through you, Sir, to find ways and means to mandate social media platforms to combat the 'infodemic' comprising of rumours, fake news and misinformation, and, secondly, like many other countries have done, through you,

Sir, I urge the Government to develop a credible platform that provides fast, accurate, authentic information that is easily understandable and is in the language of the people. Sir, this will save not only the people but also safeguard the interest of the Government from the onslaught of misinformation at sensitive times. Thank you, Sir.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

**श्री राजमणि पटेल** (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**श्रीमती फूलो देवी नेतम** (छत्तीसगढ़): महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूँ।

### **Need to release funds due to Telangana**

SHRI K.R. SURESH REDDY (Telangana): Mr. Chairman, Sir, Telangana is a new State trying to progress from a fledgling to a progressive, flourishing State.

Andhra Pradesh Reorganization Act assured many aspects of assistance. While we are pursuing with Government of India to fulfil these assurances, there are also many Ministries which have not delivered what is legitimately due to Telangana. There are almost 38 issues. I will just quote one or two for the House's attention. First, 'Special grant of Rs. 723 crores awarded by the 15<sup>th</sup> Finance Commission due to tax-devolution.' Second, 'Release of funds under 14<sup>th</sup> Finance Commission of grants to local bodies for Rs. 965 crores.' 'Release of Centrally-sponsored schemes dues of 2014 of almost Rs. 500 crores which inadvertently got released to Andhra Pradesh', and, Sir, 'the GST and IGST compensation and settlement issues of almost Rs. 2,717 crores and Rs. 218 crores of IGST.' 'Special assistance of Rs. 900 crores for backward districts as per the AP Reorganization Act for the Financial Years 2019-20 and 2020-21'; and Tribal University, Coach Factory to name a few. Sir, there are many of these which are pending.

I would request the Government of India to kindly convene a meeting to settle these issues. Sir, I would also seek your kind intervention in this matter as you have vast experience in public life and passion for Parliament and its functioning. Now, Bills have been passed almost eight years ago. There are many assurances in the Bill which are constitutionally the Government's responsibility to fulfill. In the course of fulfillment of these assurances, if the Government faces some hindrance, or if they have any other alternate measures to comply with those assurances, they can sit with the concerned authorities and settle the matter instead of keeping things pending. As

they say, justice delayed is justice denied. People's belief in Parliament has to go up and you, Sir, have been a strong votary of Parliament and strengthening parliamentary democracy. My request is, at an appropriate time, kindly intervene and give such directions. Thank you, Sir.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI B. LINGAIAH YADAV (Telangana): Sir, I too associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI REWATI RAMAN SINGH (Uttar Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

### **Need to close Neutrino Observatory Project in Tamil Nadu**

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the Chief Minister of Tamil Nadu, Shri M.K. Stalin, has written a letter to the Prime Minister, requesting him to drop the proposal for setting up an India-based Neutrino Observatory Project in the Theni District of Tamil Nadu, in the larger interest of conservation of the rich wildlife and bio-diversity of that region.

Sir, the said site falls under the Mathikettan - Periyar Tiger Corridor, which has been recognized as one of the 32 major tiger corridors in the country by the NTCA, National Tiger Conservation Authority. Though it is being said that the experiments of the Observatory would be done deep below the ground, the structural activities themselves would cause great damage. The State Environmental Impact Assessment Authority of Tamil Nadu has clearly said that the tunnelling work requires blasting the hard rock mass and use of huge quantity of high-strength explosives and an

excavation of six lakh cubic metres of charnockite rock. The mountain rock would be under tremendous pressure due to the tunnel and the cavern being at a depth of 1,000 metres from the top of the mountain. The vertical stress is estimated to be 270 kilograms per cubic square metre. This would create the problem of rock bursts and roof collapse as well.

Sir, the site also falls in the Bodi Hills West Reserve Forests in the Western Ghats, which are considered to be a global bio-diversity hotspot for its rich and diverse flora and fauna. It is further linked with the Eastern Ghats of Srivilliputhur and Meghamalai Tiger Reserve, crucial for genetic dispersal across the Western Ghats and their South-eastern projections through the Cumbam Valley, hosting not just tigers but also some very rare species of mammals, including the ungulates, reptiles and amphibians. The said area also serves as a watershed and water catchment for Sambal and Kottakudi rivers, which serve as the lifeline for the local people and also cater to the drinking water needs of five districts of Tamil Nadu.

Sir, taking all these aspects into consideration, we urge upon the Government to drop this proposal in the larger interest of saving the ecosystem and the rich wildlife in the State.

MR. CHAIRMAN: Thank you, Mr. Siva. Whoever wishes to associate may send in their names.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI RAJMANI PATEL (Madhya Pradesh): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI PHULO DEVI NETAM (Chhattisgarh): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I too associate myself with the matter raised by the hon. Member.

### **Need for a ceiling on air ticket fares**

SHRI JOSE K. MANI (Kerala): Sir, through you, I would like to draw the attention of the Civil Aviation Ministry to the unregulated rise in the fare of air tickets, especially to the Gulf countries, which is affecting millions of Indians. There are more than 90 lakh Indians working in Gulf countries and 90 per cent of them are from Kerala. Sir, the airfare hike is mainly done during vacation time. It usually starts from the next month, April-May, up to August and that is the time when they get vacations in Gulf and people in Gulf have to come back home to meet their parents, spouses and children. Since the last two years were Covid years, the labour class, mainly the low income

group, was not able to come back home. The average price for an air ticket from Cochin or Calicut to Dubai or Sharjah or Abu Dhabi, for a three to four hour journey ranges from Rs.15,000 to Rs.25,000 during normal times. I am talking about to and fro journey. But during the peak season, such as the vacation time and the festival time, prices are unregulated and hiked to Rs.50,000 to Rs.70,000. So, these people cannot afford to come back home. Moreover, a sign of cartelisation is also reflected as the prices are increased by both Indian Airlines as well as in other international airlines. So, my request to the Government of India, especially to the Aviation Minister, is to intervene in the matter and put a ceiling on air fares. I don't know what the mechanism is which should be worked out to achieve this. Beyond this ceiling, the prices should not go up. Actually, so many people are waiting to come back home after the COVID-19 pandemic. For two or three years they have not come back. Please intervene in this issue and take the necessary action.

SHRI JOHN BRITTAS (Kerala): Sir, I associate myself with the Zero Hour mention made by the hon. Member. It is a very serious matter.

MR. CHAIRMAN: Yes, ...*(Interruptions)*.. . Only serious matters are allowed in the House.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

**श्री विशम्भर प्रसाद निषाद** (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

**Need to include remaining tribal people under Scheduled Tribe category in the Union territory of Puducherry**

SHRI S. SELVAGANABATHY (Puducherry): Hon. Chairman, Sir, I would like to plead for the inclusion of the left out four tribal communities under the list of Scheduled Tribes. They are Kattunayakan, Yerukula, Malaikurawan and Kurumans. All these four communities are desiring to be included in the list of Scheduled Tribes. Since 2016, the Government of Puducherry is pleading to include them in the list of Scheduled Tribes, but the Central Government has not given permission to include them in the list of Scheduled Tribes. They are living in clusters; they are living in the remote areas of Puducherry. They are not able to avail the facilities given to the Scheduled Tribes. They are also not able to avail of the reservation and other concessions given to them. Therefore, the Government of Puducherry has been pleading for a long time for inserting these four communities in the list of Scheduled Tribes. In this connection, the Government has formed a committee to study and

look into the matter and the Committee recommended the inclusion of five communities in the list of Scheduled Tribes. The State Government recommended this to the Central Government, but the Central Government included only Irular community in the list of Scheduled Tribes. In respect of inclusion of the remaining four communities which are now under the backward category, the Ministry of Tribal Affairs, the Government of India, sought for additional particulars from the Government of Puducherry. To submit the particulars, the Government of Puducherry had sought the assistance of an officer from the Central Government. The officer was deputed and he conducted inspection in all the areas for a week and submitted the report to the Central Government. But, so far, the permission is not given to include these four communities in the list of Scheduled Tribes. I request the hon. Union Minister of Tribal Affairs, through you, to kindly expedite the matter for getting the approval for inclusion of these remaining four backward communities in the list of Scheduled Tribes because they are the most deserving and we have to give them chance to avail of all the benefits. Thank you.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

### **Need to give classical language status to Marathi**

**श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र) :** \*सभापति महोदय, मैं यहाँ इस बात को दोहराने के लिए खड़ी हूँ कि मराठी को शास्त्रीय भाषा का दर्जा दिया जाना चाहिए। कई जातियों और धर्मों के लोग मराठी बोलते हैं। मराठी ने कई पंथों, धर्मों, क्षेत्रों और संस्कृतियों को अपनाया है। मेरी मराठी भाषा का झंडा कंधे पर उठाए साढ़े बारह करोड़ लोगों की यह भावना है। फ़ादर स्टीफन्स ने

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\* Hindi translation of the original speech delivered in Marathi.

15 वीं सदी में जो कहा था, उन्हीं के शब्दों में मैं अगर इस बात को कहूँ तो -

मराठी भाषाओं की भाषा है,  
यह ज्ञानियों की भाषा है,  
यह मेहनतकशों की भाषा है,  
यह धर्म की भाषा है,  
यह पसीने की भाषा है,  
यह एक अजर अमर भाषा है।

महोदय, मराठी वह भाषा है जो मिठास के मामले में अमृत से भी शर्त जीत जाती है। 15 साल पहले केंद्र सरकार ने सबसे पहले तमिल को शास्त्रीय भाषा का दर्जा दिया था। बाद में संस्कृत, तेलुगू, कन्नड़, मलयालम और ओड़िया को भी शास्त्रीय भाषा का दर्जा दिया गया। मराठी की 52 बोलियां हैं। कई लेखकों, संतों, कवियों ने मराठी भाषा को समृद्ध किया है। कवि कुसुमाग्रज की जयंती के अवसर पर हर साल 27 फरवरी को मराठी दिवस मनाया जाता है। इस अवसर पर हमारी महाविकास अघाड़ी सरकार ने केंद्र सरकार के संस्कृति मंत्री को एक प्रस्ताव भेजा है। इससे पहले महाराष्ट्र की पठारे समिति की रिपोर्ट को संस्कृति मंत्री ने लोक सभा में मंजूरी दी थी। आप सभी भाषाओं का अध्ययन करते हैं, आप ज्ञानी हैं। इस पर मुहर लगाने के लिए बस अब केंद्रीय मंत्रिपरिषद् की मंजूरी मिलना बाकी है।

महोदय, मैं आप से विनती करती हूँ कि आप अपने अधिकार से सरकार को निर्देश दें कि वह मराठी को जल्द से जल्द शास्त्रीय भाषा का दर्जा दे, धन्यवाद।

**श्री सभापति :** "धन्यवाद। अभिनंदन। आप ने अच्छा बोला है।"

**श्रीमती फूलो देवी नेतम (छत्तीसगढ़) :** महोदय, मैं माननीय सदस्या द्वारा उठाये गये विषय के साथ अपने आपको सम्बद्ध करती हूँ।

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

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\* Hindi translation of the original speech delivered in Marathi.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

**Inconvenience faced by tax-payers due to improper implementation of section 5A of  
Income Tax Act**

SHRI LUIZINHO JOAQUIM FALEIRO (West Bengal): Thank you, Chairman, Sir, for permitting me to raise this very important issue. On behalf of Goa TMC, I would like to bring to the notice of hon. Finance Minister the hardships and the harassment faced by the honest tax-payers in Goa on account of Faceless Assessment Scheme, Faceless Penalty Procedure Scheme and faceless disposals.

Sir, you may be aware that Goa is the only State in India which follows the Common Civil Code. In fact, Goa is the only State in India which fulfils Article 44 of the Constitution of India, and, therefore, the Government of India, by bringing the Finance Act, have amended and brought Section 5A of the Income-Tax Act. The people in Goa, especially the tax-payers, have been enjoying this Section 5A for the last six decades. However, with the introduction of the faceless scheme, the people of Goa are facing very high-pitch demands because Section 5A is supposed to be helping the apportionment of income between the spouses. Now, many of the officers in the Income-Tax Department don't have the knowledge of Section 5A, and, therefore, it is leading to very high-pitch demands followed by penalty proceedings,

recovery of taxes, though the tax-payers file the returns in compliance with all the provisions of the Act.

I know about some cases where many people, who are earning hardly Rs.15 to 20 lakhs per annum, are given notices to pay up to Rs.8 crores. I know one lady whose income is Rs.20 lakhs. She has been issued a notice to pay Rs.8 crores. She finally got a massive heart attack and she landed in the intensive care unit. The Government cannot afford to be so cruel even though the Income-Tax officials are. The Government has to be humane, fair and just. My request to you and to the hon. Finance Minister is to have a review of the Faceless Assessment Scheme in Goa and ensure proper implementation of Section 5A.

MR. CHAIRMAN: Thank you. Time is over. You know the position. My suggestion to you is to write the details of the person to the Finance Minister. She will get it examined.

SHRI LUIZINHO JOAQUIM FALEIRO: Thank you, Sir.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

### **Need to preserve and promote manufacturers of Indian musical instruments**

**डा. विनय पी. सहस्रबुद्धे** (महाराष्ट्र) : सभापति जी, मैं एक अलग विषय उठाना चाहता हूँ, जो भारत की सांगीतिक परंपरा के बारे में है। मान्यवर, हमारे भारत की एक बहुत समृद्ध और गौरवशाली संगीत की परंपरा है, जिसे हम भारतीय संगीत कहते हैं। इसमें vocal और instrumental, इस तरीके की बहुत सारी शाखाएँ हैं, मगर ये दो प्रमुख शाखाएँ हैं, लेकिन vocal music में भी instrument का उपयोग होता है। बिना किसी संगीत के वादन की सहायता के मौखिक संगीत इतना सामने नहीं आता। ऐसी स्थिति में भारत में जो तार वाद्य निर्माता हैं, जिनको हम string instruments कहते हैं या acoustic instruments कहते हैं, उनका काम पूरा हाथ से चलने वाला काम है। यह handicraft के माध्यम से होता है, इसमें मशीन की या फैक्टरी की कोई व्यवस्था नहीं होती है। इसमें लगे हुए जो सारे लोग हैं, वे मुख्य रूप में एक परिवार की परंपरा के आधार पर काम कर रहे हैं। महाराष्ट्र में मिरज में, उत्तर प्रदेश में वाराणसी में, पश्चिमी बंगाल में कोलकाता में और तमिलनाडु में तंजावुर में यह काम चलता है। मुख्य रूप में तानपूरा, एकतारी, रुद्र वीणा, वीणा और दिलबहार, ऐसे instruments, जो आज कुछ कम संख्या में बज रहे हैं, वे भी यहाँ से बनते हैं। मेरी इस भूमिका का मतलब यह है कि इन जगहों पर काम करने वाले ये जो परिवार हैं, जो भारतीय संगीत की परंपरा को वर्षों से समृद्ध करते रहे हैं, चाहे एम.एस. सुब्बुलक्ष्मी जी हों, चाहे भीमसेन जोशी जी हों, सारे लोग यहीं से अपने संगीत के साधन खरीदते हैं, तानपूरा खरीदते हैं, मगर इनको जो सम्मान मिलना चाहिए, वह नहीं मिल रहा है। मेरा आपके माध्यम से सरकार से निवेदन है कि कुल मिला कर इनका भारत के वाद्यों के निर्यात में भी बड़ा योगदान है। लगभग 3 हजार ऐसे वाद्य विगत कुछ सालों में निर्यात हुए हैं। अगर यह परंपरा जीवित रखनी है, तो मेरे 6 प्रमुख बिन्दु हैं, जिन्हें मैं आपके माध्यम से सदन के सम्मुख रखना चाहता हूँ। माननीय वित्त मंत्री जी यहाँ उपस्थित हैं। मेरा अनुरोध है कि इनको बैंकों से ऋण दिलाने के बारे में कुछ व्यवस्था की जाए। साथ ही साथ शिक्षा मंत्री जी से मेरा अनुरोध है कि AICTE के माध्यम से इस कला को एक पाठ्यक्रम के रूप में तब्दील करने के लिए कुछ व्यवस्था की जाए, अन्यथा यह क्षीण हो जाएगी और धीरे-धीरे समाप्त हो जाएगी। हमें इसको बचाना है। तीसरा, marketing की दृष्टि से और इनके लिए जो warehouses और godowns चाहिए, क्योंकि जो वाद्य बनता है, वह तत्काल नहीं जाता, उसकी कुछ व्यवस्था होनी चाहिए। इसका documentation होना चाहिए, संरक्षण होना चाहिए, प्रलेखन होना चाहिए। अंतिम बिन्दु, संस्कृति मंत्रालय से मेरा विनम्र अनुरोध है कि लता मंगेशकर जी के नाम से एक भारतीय पारंपरिक वाद्य संग्रहालय बनाया जाए।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI ROOPA GANGULY (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.C. RAMAMURTHY (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

**श्री राम नाथ ठाकुर** (बिहार) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

**श्री सतीश चंद्र दुबे** (बिहार) : महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

**श्री सुशील कुमार मोदी (बिहार) :** महोदय, मैं भी स्वयं को माननीय सदस्य के द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

**श्री सकलदीप राजभर (उत्तर प्रदेश):** महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

**श्री नरेश बंसल (उत्तराखंड) :** महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

**श्री बृजलाल (उत्तर प्रदेश) :** महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

**श्री कामाख्या प्रसाद तासा (असम) :** महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

**प्रो. मनोज कुमार झा:** महोदय, मैं भी स्वयं को माननीय सदस्य के द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

**श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश) :** महोदय, मैं भी स्वयं को माननीय सदस्य द्वारा उठाए गए विषय के साथ सम्बद्ध करता हूँ।

#### **Need to bring Nolarhar and Jaimangalagarh sites of Pala dynasty in Bihar under the Ministry of Culture**

**श्री राकेश सिन्हा (नाम निर्देशित) :** सभापति महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए धन्यवाद। भारत एक ऐसा सभ्यतायी राष्ट्र है, जिसकी विरासत और ऐतिहासिक भूमिका देश के विभिन्न भागों में फैली हुई है। कभी-कभी उदासीनता, उपेक्षा और अज्ञानता के कारण हम अपनी विरासत को समेट नहीं पाते हैं। इसी संदर्भ में मैं बिहार के बेगूसराय के नौला गढ़ और जयमंगला गढ़ की चर्चा करना चाहता हूँ। ये दोनों वे क्षेत्र हैं, जो पाल वंश में आते हैं, जिस पाल वंश ने भारतीय इतिहास में एक बहुत ही महत्वपूर्ण और निर्णायक भूमिका अदा की थी। इसमें देवपाल और धर्मपाल, दोनों का नाम हम जानते हैं, जिन्होंने विक्रमशिला और नालंदा जैसे विश्वविख्यात विश्वविद्यालयों की स्थापना की थी और उनको संरक्षण दिया था। उस पाल वंश में विग्रह पाल (द्वितीय) की राजधानी नौला गढ़ और जयमंगला गढ़ होती थी। यह वह क्षेत्र है, जिसको बिहार सरकार ने 1987 में 1976 के 'कला निधि ऐक्ट' के द्वारा लगभग 275 एकड़ जमीन को पर्यटन के लिए संरक्षित किया था। 1972 में इतिहासकार, राधा कृष्ण चौधरी ने जब वहाँ जाकर सर्वेक्षण किया, तो वहाँ कुछ सिक्के मिले थे और बहुत सी मूर्तियाँ मिली थीं। उसके बाद Jayaswal Historical & Archeological Society and Museum ने भी वहाँ जाकर उस जगह

का सर्वेक्षण किया था। आज लगभग 35 वर्षों के बाद और 1972 में हुए सर्वे के लगभग 50 साल के बाद भी वह क्षेत्र यूँ ही पड़ा हुआ है। यदि हम उस क्षेत्र का संवर्धन करते हैं और उस पर रिसर्च करते हैं, तो इसमें ASI, Ministry of Culture and Ministry of Tourism, तीनों की भूमिका है।

महोदय, मैं इस बात को इसलिए रखना चाहता हूँ, क्योंकि इससे तीन बातें रेखांकित होती हैं। पहली बात, भारत में जो monarchy थी, राजतंत्र होते हुए भी पालवंश में monarchy with democratic outlook थी। दुनिया की monarchy से हमारी monarchy कैसे भिन्न थी, यदि हम उस पर सर्वे करते हैं और उसके इतिहास को टटोलते हैं, तो हमें वह एक विषय मिलेगा। दूसरा, शिक्षा के क्षेत्र में उस युग में 400 वर्षों के शासन में, आठवीं सदी से लेकर बारहवीं सदी तक, उस युग में जो शासन व्यवस्था थी, वह पहली ऐसी शासन व्यवस्था थी, जो coercive नहीं थी, दमनात्मक नहीं थी। तीसरी महत्वपूर्ण बात यह है कि कला, चित्रकारी, वास्तुकला और धातुकला में उनका महत्वपूर्ण योगदान था। मुझे लगता है कि यदि जयमंगला गढ़ और नौला गढ़ पर पर्यटन मंत्रालय, संस्कृति मंत्रालय और शिक्षा मंत्रालय में ICHR, ये तीनों मिल कर काम करते हैं, तो पूरे देश में हमारे पास जो पर्यटन स्थल और ऐतिहासिक स्थल हैं, उस रूप में हम इन्हें भी विकसित कर सकते हैं।

सभापति महोदय, मैं आपके माध्यम से इस सदन को एक और महत्वपूर्ण बात बताना चाहता हूँ कि जयमंगला गढ़ वह जगह है, जहाँ एक शक्तिपीठ भी है। देश में जितने शक्तिपीठ हैं, उनमें से एक शक्तिपीठ जयमंगला गढ़ में है। मुझे लगता है कि आध्यात्मिक, ऐतिहासिक और विरासत की दृष्टि से इस सभ्यतायी राष्ट्र को एक सम्बल देने के लिए ऐसे क्षेत्रों का विकास करना चाहिए। मैं आपके माध्यम से सरकार से यह मांग करता हूँ कि जयमंगला गढ़ और नौला गढ़ के विकास का कार्य त्वरित गति से किया जाए, धन्यवाद।

**प्रो. मनोज कुमार झा (बिहार) :** महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**श्री सुशील कुमार मोदी (बिहार) :** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**श्री राजमणि पटेल (मध्य प्रदेश) :** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**DR. SONAL MANSINGH (Nominated):** Sir, I also associate myself with the matter raised by the hon. Member.

**SHRI K.C. RAMAMURTHY (Karnataka):** Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

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### **SPECIAL MENTIONS**

#### **Need to reduce cut-off marks for NEET PG examination**

SHRI AJIT KUMAR BHUYAN (Assam): Sir, in the years 2020 and 2019, a total of 4,614 and 4,002 MD/MS seats remained vacant respectively. The criteria for MBBS students to qualify for the NEET PG exam is based on 50 percentiles. Although the cut-off percentile reduces after Round 2 of medical counselling (from 50 percentile to 30 percentile in the year 2020), 4,614 MD/MS seats remained vacant in 2020.

Many desirous MBBS doctors do not get admission in MD/MS courses only because the NEET PG cut-off mark is not reduced sufficiently. MBBS students, who remain disqualified due to high cut-off marks in the NEET PG exam, are registered doctors, who have already passed all the 12 major exams successfully during the period of the MBBS course of five-and-a-half years.

It is not desirable to keep MBBS doctors ineligible for further study based on a high NEET PG cut-off score when they have already passed the MBBS course successfully.

If seats remain vacant, the country will get fewer specialist doctors each year and it will aggravate the present shortage. Recently, the Indian Medical Association has also appealed to the Government to make all the MBBS doctors eligible to take part in MD/MS admission irrespective of NEET PG scores because they have already cleared the MBBS exams successfully.

I urge the Government of India, through you, to reduce the qualifying NEET PG cut-off marks more than last year (reduce at least 100 marks after round 2 of counselling) to prevent the MD/MS seats from remaining vacant.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

LT. GEN. (DR.) D.P. VATS (RETD.) (Haryana): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Need for waiver of additional fees and extension of time for filing returns with Registrar of Companies and extension of GST penalty waiver for MSMEs**

SHRI G.K. VASAN (Tamil Nadu): Sir, the Government of India has taken a lot of initiatives to help the MSME sector which has been badly affected due to the Covid-19 pandemic.

Due to the vast disruption caused by the Covid-19 pandemic, the Government introduced the Companies Fresh Start Scheme and Limited Liability Partnership Settlement Scheme in the year 2020, which were operational till 31.12.2020. The CFSS provided for delayed submission of various statements and returns to the MCA 21 electronic registry without any higher additional fees. It also gave immunity to Directors against prosecution or proceedings on huge penalties on account of delays. The LLP Settlement Scheme also had similar provisions for delayed filing of annual

returns. However, many MSMEs could not benefit from these Schemes since they could not revoke their cancelled Directors Identification Numbers through the courts that were not functioning during the lockdown. As a result, the MSMEs have not been able to complete their submissions before 31.12.2020 and have been facing penalties imposed by the Registrar of Companies.

The Government also brought out a GST penalty waiver scheme for MSMEs. Most of the businesses in this sector are being asked to pay penalties since they could not file their returns even during the extended period owing to the second wave of Covid-19.

I request that the Government may consider further extension of penalty waiver under these Schemes so that the MSME sector which has suffered the most during the pandemic can hope for their revival.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Need for Fast Track Courts for speedy justice for women**

DR. AMEE YAJNIK (Gujarat): Sir, the pandemic has severely impacted the justice delivery mechanism in our country. The courts are already burdened with a huge backlog of cases. A 2018 survey of the Law Ministry revealed that there are 19 judges per ten lakh people and the ratio has further declined during the social distancing and virtual hearing norms that were adopted during the pandemic. The crisis has impacted women the most as there has been a steep rise in 'domestic violence and gender-based violence' cases. Although there is some awareness in society that women can get free legal aid and can get respite by calling helplines, the issue of reaching courts and getting justice is definitely a challenging task for women. For most women, access to justice is difficult. The pandemic and post-pandemic situation has come with new challenges to women seeking justice securely, swiftly and effectively. Delay in dispensing justice is a clear violation of Article 21 wherein the courts have time and again emphasized the right to speedy justice. In the era of continuous delays and backlogs, there is need to set up 'Fast Track Courts' for a specific time period so that a speedy redressal mechanism may be set up whereby women can have access to justice quickly.

I request the Government to look into this issue of backlog as it not only impacts women, but it also affects society and even slows down the economy of the nation.

**श्री राजमणि पटेल (मध्य प्रदेश) :** महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

#### **Need for restoration of Old Pension Scheme for new entrants in the Central Armed Police Forces**

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I would like to draw your kind attention to the fact that there is a growing restlessness amongst the paramilitary forces, as people who joined after 2004 have been denied Old Pension Scheme. I humbly urge the Government to restore the Old Pension Scheme to the new entrants after 2004.

**श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) :** महोदय, मैं माननीय सदस्या द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

महोदय, देश के सभी केन्द्र तथा प्रदेश कर्मचारी 2004 से पुरानी पेंशन समाप्त किये जाने से हताश व निराश हैं, उन्हें मंहगाई भत्ते का लाभ भी नहीं मिल रहा है। पेंशन बुढ़ापे का सहारा होती है, इसलिए केन्द्र सरकार व राज्य सरकारों से पुरानी पेंशन बहाल करने का मामला देश में उठाया जा रहा है। राजस्थान सरकार ने पुरानी पेंशन बहाल कर दी है। उसी तरह से केन्द्र तथा शेष सभी राज्यों के लिए पुरानी पेंशन बहाली की मांग की जा रही है। इसलिए मेरी केन्द्र सरकार से मांग है कि देश में केन्द्र सरकार तथा प्रदेश सरकारों में कार्यरत सभी कर्मचारियों की पुरानी पेंशन बहाल की जाए।

अतः मैं मांग करता हूँ कि 2004 में बंद की गई पुरानी पेंशन को पुनः बहाल किया जाए, जिससे कि देश के कर्मचारियों के लिए सेवानिवृत्ति के बाद पेंशन बुढ़ापे का सहारा बन सके, धन्यवाद।

**श्री राजमणि पटेल** (मध्य प्रदेश) : महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Need for a protocol to deal with adverse effect on education of children due to closure of schools**

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, according to ASER Major Findings Report for 2021 School Survey, nearly three quarters of all respondents said that they are currently having difficulty in teaching their grade. The most common issue was that children were unable to keep up with their grade-level curriculum, which account for 65.4 per cent of the total. In rural Karnataka, for example, the percentage of grade three students in Government schools who can perform simple subtraction has decreased from 24 per cent in 2018 to only 16 per cent in 2020.

The Parliamentary Standing Committee on Education, Women, Children, Youth and Sports released a report in August, 2021 that criticized the learning gaps caused by school lockdowns. It was "not only the loss of learning but also the loss of social contact and socialisation routine that were part of a student's daily experience of life in schools and educational institutions", according to the Committee.

According to a joint report released by UNESCO, UNICEF, and the World Bank in 2021, this generation of students around the world faces a loss of 17 trillion dollars in lifetime earnings in present value as a result of school closures. Given long school closures and erratic remote learning, the number of children living in "learning poverty" will rise sharply in low and middle-income countries, potentially reaching 70 per cent.

The Government will first need to develop protocols for when to close and, more importantly, when to reopen. Second, more flexibility in funding resources at the district and school levels is required so that schools can comply with Government SOPs and support expenditures based on their needs.

Sir, I urge the Government to take necessary steps.

MS. DOLA SEN (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

#### **Need to revisit the policy of prohibition of vehicles older than ten years**

**डा. अशोक बाजपेयी** (उत्तर प्रदेश) : महोदय, सामान्य आय वर्ग का व्यक्ति जीवन में बड़े प्रयासों से बैंक से ऋण लेकर एक बार बड़े शौक से निजी वाहन खरीदता है, जिससे वह अपने आपको गौरवान्वित महसूस करता है। वह वर्षों तक अपने खर्चों में कटौती करके उसकी ईएमआई भरता है। उसके बाद, दस वर्षों के बाद अच्छी-भली गाड़ियाँ निष्प्रयोज्य घोषित कर दी जाती हैं। सामान्य परिवार के लिए यह सम्भव नहीं है कि वह पुनः गाड़ी खरीद सके। ऐसे परिवार सारी जमा पूँजी लगाकर ही अपने जीवन का यह शौक पूरा करते हैं। प्रायः देखा गया है कि इन लोगों को कहीं न कहीं सेवारत होने के कारण सप्ताह में केवल एक या दो बार अपनी गाड़ी निकालने और परिवार के साथ चलने का अवसर मिलता है। यद्यपि इन गाड़ियों में न तो किसी प्रकार की तकनीकी खराबी आती है, न ही ये किसी प्रकार से निष्प्रयोज्य घोषित किये जाने योग्य होती हैं, इन गाड़ियों में किसी प्रकार की कोई कमी भी नहीं रहती, परन्तु दस वर्ष की अवधि पूरी होने के बाद इन्हें दिल्ली जैसे महानगर में चलाना अपराध बन जाता है और इस तरह से बड़े पैमाने पर इन गाड़ियों को कबाड़ घोषित कर दिया जाता है। इससे व्यक्तिगत क्षति तो होती ही है, राष्ट्रीय क्षति भी होती है।

महोदय, इन गाड़ियों के पर्यावरण और प्रदूषण की समय-समय पर जाँच अनिवार्य कर दी जाये और उसके मानक निर्धारित कर दिये जायें तथा जो गाड़ियाँ सारे मानक पूरा करती हैं, उन गाड़ियों को चलने योग्य रहने तक निष्प्रयोज्य घोषित न किया जाये।

**श्री सभापति :** दिल्ली में पॉल्यूशन की स्थिति आपको मालूम है।

**श्री रेवती रमन सिंह (उत्तर प्रदेश) :** महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) :** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) :** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**प्रो. मनोज कुमार झा (बिहार) :** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**श्री हरद्वार दुबे (उत्तर प्रदेश) :** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

**श्री राम विचार नेताम (छत्तीसगढ़) :** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

SHRIMATI ROOPA GANGULY (Nominated): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

### **Need to allocate 15 per cent free electricity to Home States from Inter-State Solar and Wind Power Plants**

**श्री नीरज डांगी** (राजस्थान): महोदय, केन्द्र सरकार की 'Hydro Power Policy, 2008' के अनुसार power plants में होने वाले विद्युत उत्पादन का 13 प्रतिशत निःशुल्क आवंटन गृह राज्य को किया जाता है। पवन एवं सौर ऊर्जा आधारित inter-State power plants से उत्पादित विद्युत के आवंटन पर भी इसी प्रकार की नीति निर्धारित किये जाने की आवश्यकता है, क्योंकि गृह राज्य में इस प्रकार के power plants की स्थापना हेतु अत्यधिक मात्रा में भूमि का आवंटन आवश्यक है एवं राज्य के अन्य स्रोतों का भी उपयोग इनकी स्थापना में किया जाता है।

महोदय, पश्चिमी राजस्थान में सौर ऊर्जा प्रचुर मात्रा में उपलब्ध है एवं solar radiation भी बहुत अधिक है, जिसके कारण यहाँ पर उत्पादित विद्युत की लागत देश के अन्य राज्यों की अपेक्षा बहुत कम है। अन्य राज्यों की सौर ऊर्जा की माँग की पूर्ति हेतु inter-State power plants की स्थापना के लक्ष्य के तहत 3,580 मेगावाट कमीशन हो चुका है।

अतः भारत सरकार से अनुरोध है कि inter-State solar and wind power plants से गृह राज्यों को 15 प्रतिशत निःशुल्क विद्युत आवंटन के प्रस्ताव पर विचार किया जाये।

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

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### OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I have observed yesterday that while seeking clarification, people were giving speeches. Clarification means clarification only. I am not referring to any individual's name. Secondly, when the Chair has called a name, only he or she should speak. If others also start speaking, it would be practically difficult. I was sharing my experience with you in the morning about Mizoram and even after that Sikkim also. The people were hearing other Members with all respect and then observing silence so that others also get an opportunity and all. I hope that we will continue the same spirit and see to it that the House is run very smoothly. I am happy about the way you are cooperating but still, there are areas which have to be taken care. Now, Question Hour. Q. No. 151; Shrimati Roopa Ganguly.

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12.00 Noon

( उपसभापति महोदय पीठासीन हुए )

### ORAL ANSWERS TO QUESTIONS

#### Teacher-Student relations in early schooling system

\*151. SHRIMATI ROOPA GANGULY: Will the Minister of EDUCATION be pleased to state:

- (a) whether the Ministry has any plans to revive the teacher-student relationship on the Guru-ShisyaParampara;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of the teacher to student ratio in primary and secondary education, State-wise?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (d) A Statement is laid on the table of the House.

### Statement

(a) to (c) The National Education Policy, 2020 takes into account the rich heritage of ancient and eternal Indian knowledge and thought. The policy mentions that the “aim of education in ancient India was not just the acquisition of knowledge as preparation for life in this world, or life beyond schooling, but for the complete realization and liberation of the self”. According to the policy, “the pedagogy must evolve to make education more experiential, holistic, integrated, inquiry-driven, discovery-oriented, learner-centred, discussion-based, flexible, and, of course, enjoyable”. It is clearly mentioned in the policy that, “the teacher must be at the centre of the fundamental reforms in the education system”. Accordingly, the National Council of Educational Research and Training (NCERT) has been given the mandate to prepare the National Curriculum Framework (NCF) for School Education.

(d) The State-wise pupil teacher ratio (PTR) in primary and secondary education is at Annexure-I.

### Annexure-I

State/ UTs	Pupil Teacher Ratio (PTR) - 2019-20					
	Government		Aided		Private	
	Primary	Secondary	Primary	Secondary	Primary	Secondary
Andaman and Nicobar Islands	11	9	32	30	17	11
Andhra Pradesh	20	16	27	25	31	16
Arunachal Pradesh	11	12	21	9	16	10
Assam	24	11	24	13	18	9
Bihar	60	70	157	36	42	25
Chandigarh	31	12	31	9	20	11
Chhattisgarh	21	20	27	28	17	12
Dadra and Nagar Haveli	28	34	61	25	27	18
Daman and Diu	33	14	37	29	28	14
Delhi	37	31	44	36	30	28
Goa	14	8	46	12	22	7
Gujarat	28	31	47	42	33	25
Haryana	24	11	22	16	24	14
Himachal Pradesh	13	8			20	8
Jammu & Kashmir	13	12	19	13	19	12

Jharkhand	33	41	69	37	33	29
Karnataka	16	16	28	19	28	15
Kerala	22	16	26	17	33	12
Ladakh	6	6	9	4	22	11
Lakshadweep	10	6				
Madhya Pradesh	22	37	36	27	38	21
Maharashtra	21	22	33	23	30	16
Manipur	9	7	12	7	19	11
Meghalaya	20	11	21	14	19	11
Mizoram	14	9		10	19	11
Nagaland	7	7			23	13
Odisha	16	21	26	17	16	16
Puducherry	14	9	23	16	18	10
Punjab	21	16	47	29	29	14
Rajasthan	23	14			28	10
Sikkim	5	11	15	13	9	11
Tamilnadu	20	13	22	21	20	11
Telangana	18	9	27	13	28	13
Tripura	14	16	35	18	18	13
Uttar Pradesh	29	28	56	41	32	27
Uttarakhand	16	12	35	23	20	18
West Bengal	30	20	71	16	27	13
<b>INDIA</b>	<b>26</b>	<b>19</b>	<b>31</b>	<b>25</b>	<b>28</b>	<b>17</b>

*Source UDISE+ 2019-20*

SHRIMATI ROOPA GANGULY: Sir, the Minister's reply is quite satisfactory but I still have a few supplementary questions. What are the plans of the Ministry to impart Vedic education in schools and also to stop incidence of beating teachers in some States? Ekal Vidyalaya's number in the country is 79,000. How do we promote them?

**श्री धर्मेन्द्र प्रधान :** उपसभापति महोदय, अभी देश में 34 साल के बाद राष्ट्रीय शिक्षा नीति, 2020 लागू की गई है। इस शिक्षा नीति में भारतीय मूल्य आधारित शिक्षा की व्यवस्था को लागू करने के लिए अनेक चैप्टर्स में चर्चा की गई है। इसकी तैयारी सारे राज्यों में State Curriculum Framework और राष्ट्रीय स्तर पर National Curriculum Framework, इन दो forums में हो रही है। अगले एक-दो सालों में इसका व्यापक मसौदा तैयार हो जाएगा। उसके आधार पर 21वीं सदी में भारत की शिक्षा को आधुनिक, किन्तु जड़ से जुड़ी हुई व्यवस्था बनाने की कल्पना है। वैदिक शिक्षा भी उसका एक अंश है। अभी भी अनेक universities और अच्छे reputed colleges में Indic

शिक्षा की व्यवस्था है, जिसमें वैदिक शिक्षा के बारे में चर्चा है। अभी राष्ट्रीय शिक्षा नीति में उस पर और ध्यान दिया जाएगा।

**श्री उपसभापति:** दूसरा सप्लीमेंटरी, श्रीमती रूपा गांगुली जी।

SHRIMATI ROOPA GANGULY: Sir, how are teachers trained for developing the relationship of a mentor with the student? Kindly keep this in mind where Para teachers' salary is Rs. 10,000 per month, recruitment process is vague and job applicants are on *dharna* for more than a few years in some States. For the last few months, hunger strike is happening and 1.5 lakh permanent teachers' post are vacant in the State of West Bengal. How do we plan to train teachers?

**श्री धर्मेन्द्र प्रधान :** उपसभापति महोदय, मैं जब राष्ट्रीय शिक्षा नीति, 2020 के बारे में उल्लेख कर रहा हूँ, तो पहली बार राष्ट्रीय शिक्षा नीति में इस बार शिक्षकों के बारे में बहुत अधिक ध्यान दिया गया है। जब तक हमारे शिक्षक ठीक से प्रशिक्षित नहीं होंगे, well-trained नहीं होंगे, तब तक हमारे विद्यार्थियों को लाभ नहीं मिलेगा, इसलिए NCTE एक नया integrated course framework लायी है। राज्य सरकारें और भारत सरकार दोनों teachers' training को बहुत महत्व दे रही हैं। यह भी राष्ट्रीय शिक्षा नीति के अंतर्गत है और इसका unfoldment हो रहा है। माननीय सदस्या ने एक और पूरक प्रश्न पैरा टीचर्स के बारे में पूछा है। महोदय, मैं आपकी अनुमति से सदन को अवगत कराना चाहूंगा कि 20-25 साल पहले जब स्व. अटल बिहारी वाजपेयी जी देश के प्रधान मंत्री थे, उसके पूर्व टीचर्स आदि के विषय मूलतः राज्यों के पास थे। 'सर्व शिक्षा अभियान' के तहत जिन राज्यों में विद्यार्थियों के अनुपात में टीचर्स की संख्या कम है, वहां पर भारत सरकार ने एक Centrally sponsored Scheme के तहत gap-filling initiative चलाया। वह अभी तक लागू होकर 'समग्र शिक्षा अभियान' के नाम से चल रहा है। अभी यदि देश में teachers-students ratio को देखा जाए तो वह ठीक है, लेकिन कुछ चुनौतियां हैं। यह जो पैरा टीचर्स का विषय उठाया गया है, तो इस सदन में और देश में कोई भी नहीं चाहेगा कि भविष्य की पीढ़ी को पढ़ाने वाले टीचर्स अनट्रेंड हों। उनको लंबे समय तक मौका दिया गया है। पैरा टीचर कोई व्यवस्था नहीं है। 20 साल पहले जिला पंचायत के माध्यम से उनको रखा गया था, लेकिन इन दिनों में राज्य सरकारों को उनको train करने के लिए मौका दिया, प्लस टू में मिनिमम मार्क्स रखने संबंधी सारी व्यवस्थाएँ हुई हैं। यह सुप्रीम कोर्ट की निगरानी में हुआ है। दो-ढाई साल सुप्रीम कोर्ट ने इस पर सर्वोच्च मत भी दिया है। इसी के आधार पर लगभग सभी राज्य आगे बढ़ रहे हैं। चूंकि यह विषय रोजगार से जुड़ा हुआ है, इसलिए एक-दो राज्य राजनीतिक उद्देश्य से या बाध्य-बाधकता से इसको तटस्थ होकर चला रहे हैं, लेकिन भारत सरकार का उन लोगों के प्रति स्पष्ट मत है और सुप्रीम कोर्ट ने भी इस संबंध में कहा है कि विद्यार्थियों को पढ़ाने के लिए, नई पीढ़ी को तैयार करने के लिए trained teacher ही होने चाहिए। इसमें कोई compromise नहीं होनी चाहिए।

**श्री नरेश बंसल :** उपसभापति जी, मैं माननीय शिक्षा मंत्री जी से यह जानना चाहता हूँ कि नई शिक्षा नीति, 2020 के अंतर्गत वैदिककालीन शिक्षा के विस्तार का कोई प्रस्ताव सरकार के विचाराधीन है? अगर है, तो उसका तत्संबंधी ब्यौरा क्या है?

**श्री उपसभापति :** अभी माननीय मंत्री जी ने इसका जवाब दिया है। सुश्री दोला सेन जी।

MS. DOLA SEN: Since the answer to the question mentions the National Education Policy 2020, let me ask the hon. Minister to explain to this House why the Union Government is interfering into the teacher recruitment and management of minority-run, especially, Christian institutions. These great institutions have been imparting top quality education to children of all castes, creed and religions, as I have also done my schooling from Christian minority school. When will this interference stop?

**श्री धर्मेन्द्र प्रधान :** उपसभापति महोदय, आदरणीय सदस्या शायद कुछ गलतफहमी में होंगी। शिक्षा राज्य का विषय है और राज्य ही चलाता है। वहाँ पर उन्हीं की सरकार है। शायद कुछ गड़बड़ी हुई होगी। शायद शिक्षा मंत्री जी की दीदी से पटती नहीं होगी, इसलिए हमें ही...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, politics...(Interruptions)... I will give you three examples just now. ...(Interruptions)... I will give you three examples. ...(Interruptions)...

**श्री उपसभापति :** देरेक जी, आपको मौका नहीं दिया गया है।...(व्यवधान)... सिर्फ मंत्री जी का जवाब रिकॉर्ड पर जा रहा है, और कुछ रिकॉर्ड पर नहीं जा रहा है।...(व्यवधान)...

SHRI DEREK O'BRIEN: \*

**श्री धर्मेन्द्र प्रधान :** उपसभापति महोदय, दोला जी मेरी बहन हैं, उन्होंने प्रश्न पूछा और मैं उसका उत्तर दे रहा हूँ। \*\*...(व्यवधान)... मैं उत्तर दे रहा हूँ।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)...

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\* Not Recorded.

\*\* Expunged as ordered by the Chair.

MS. SUSHMITA DEV: \*

श्री उपसभापति : माननीय मनोज कुमार झा जी।...(व्यवधान)... Please.. ..(Interruptions)...

MS. SUSHMITA DEV: \*

श्री उपसभापति : माननीय मनोज कुमार झा जी।...(व्यवधान)... Please. ... (Interruptions)...

श्री धर्मेन्द्र प्रधान : दोला दीदी, मैं फिर कह रहा हूँ।...(व्यवधान)...

श्री उपसभापति : मनोज कुमार झा जी का सवाल है।...(व्यवधान)...

श्री धर्मेन्द्र प्रधान : ठीक है, सर।

SHRI DEREK O'BRIEN: \*

MS. SUSHMITA DEV: \*

श्री उपसभापति : देरेक जी, आपको इजाजत नहीं है।...(व्यवधान)... प्लीज़...(व्यवधान)... सुष्मिता जी, प्लीज़।...(व्यवधान)... मनोज जी, आप सवाल पूछिए।...(व्यवधान)... Please. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, I have a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No point of order in Question Hour. ... (Interruptions)...

No point of order in Question Hour. ... (Interruptions)...

Prof. Manoj Kumar Jha. ... (Interruptions)...

SHRI DEREK O'BRIEN: He has made a personal remark, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: We will see. Derekji, we will see about the personal remark. That will be seen. ... (Interruptions)...

PROF. MANOJ KUMAR JHA: With your kind permission, Sir, I wish to ask the hon. Minister through you, there has been a talk of Associate Professor of Practice and

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\* Not Recorded.

Professor of Practice, and Ph.D., apparently, is no more in the inclusion criteria. Has it been done on the basis of some study? If yes, we would like to know the study. If no, why? That is it.

SHRI DHARMENDRA PRADHAN: Sir, my dear friend, Prof. Jha, has raised a good question but this is not related to the present question. We can discuss it separately. It is a separate question.

MR. DEPUTY CHAIRMAN: Question No. 152. Dr. Kirodi Lal Meena.

### **Fatal road accidents on highways**

<sup>†</sup>\*152. DR. KIRODI LAL MEENA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of the number of road accidents during the last three years, year wise including the current year and the State-wise number of the persons injured/died in the said accidents till date in the country;
- (b) the reasons for the increasing number of such accidents in the country;
- (c) whether Government has taken any measures to prevent road accidents, especially the accidents taking place on highways, and if so, the details thereof; and
- (d) the details of the compensation paid by Government to the victims of road accidents during the said period?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) A statement is laid on the Table of the House.

### **Statement**

(a) and (b) As per data available, the total number of road accidents, persons killed and injured in the country during the last three calendar years 2018 to 2020 are

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<sup>†</sup> Original notice of the question was received in Hindi.

given in the following table:-

Year	Total Number of Road Accidents	% Increase/Decrease	Total Number of Persons Killed	% Increase/Decrease	Total Number of Persons Injured	% Increase/Decrease
2018	467044		151417		469418	
2019	449002	-3.86	151113	-0.2	451361	-3.85
2020	366138	-18.46	131714	-12.84	348279	-22.84

As may be seen from the above table, there is a decreasing trend in the number of road accidents, persons killed and injured during the last 3 years.

Also, as per data available, State/UT — wise information on total number of road accidents, persons killed and injured on all roads in the country during the last three calendar years 2018 to 2020 is enclosed at Annexure I.

(c) The Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry as detailed below:-

i. Education:

- a. To create effective public awareness about road safety, Ministry undertakes various publicity measures and awareness campaigns on road safety through social media, electronic media, and print media. Further, Ministry implements a road safety advocacy scheme to provide financial assistance to various agencies for administering Road Safety Advocacy.
- b. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
- c. A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE).

ii. Engineering (both of Roads and vehicles)

• Road engineering:

- a. High priority to identification and rectification of black spots (accident prone spots) on national highways.

- b. Road safety has been made an integral part of road design at planning stage. Road Safety Audit of all highway projects has been made mandatory at all stages i.e. design, construction, operation and maintenance.
  - c. Ministry has delegated powers to Regional Officers for technical approval to the detailed estimates for rectification of identified Road Accident black spots.
  - d. Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.
  - e. The electronic Detailed Accident Report (e-DAR) Project has been initiated to establish to a central repository for reporting, management and analysis of road accidents data across the India.
- Vehicle engineering:
    - a. Safety standards for automobiles have been improved in respect of Airbags, Anti-Breaking System (ABS), Tyres, Crash test, Speed Limiting devices, comply with fire Alarm and protection system etc.
    - b. Scheme for setting up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
    - c. This Ministry, vide notification dated 15<sup>th</sup> February, 2022 has prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. Further, it specifies use of a safety harness, crash helmet and restricts speed to 40kmph.
- iii. Enforcement:
    - a. The motor vehicles (Amendment) Act, 2019 provides for strict penalties for ensuring strict compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology.
    - b. Issue of Guidelines for protection of Good Samaritans and draft rules as per MV (Amendment) Act, 2019 has been published.
- iv. Emergency care:
    - a. The Motor Vehicles (Amendment) Act, 2019 provides for a scheme for the cashless treatment of victims of the accident during the golden hour.
    - b. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways.

- c. Ministry has implemented a Scheme for grant of Award to the Good Samaritan who has saved life of a victim of a fatal accident involving a motor vehicle by administering immediate assistance and rushing to Hospital/Trauma Care Centre within the Golden Hour of the accident to provide medical treatment.

(d) Enabling provisions relating to payment of compensation to victims of road accidents have been given in the Motor Vehicles Act, 1988 under section 161 (Special provisions as to compensation in case of hit and run motor accident), section 163 (Scheme for payment of compensation in case of hit and run motor accidents) and section 163A (Special provisions as to payment of compensation on structured formula basis). Further, Ministry has issued notification dated 25 Feb 2022 mandating the procedure for detailed investigation of road accidents, the Detailed Accident Report (DAR) and its reporting, along with timelines for different stakeholders, for quick settlements of claims by the Motor Accident Claim Tribunal (MACT). Claims are filed at Motor Accident Claims Tribunals at State Level. No centralized details with respect to compensation paid and number of victims pending for compensation is available with the Ministry.

## Annexure - I

**Total Number of road accidents, persons Killed and injured in Road Accidents in India: 2018 to 2020 State/UT — wise.**

S. No.	States/UTs	State/UT-Wise Total Number of Road Accidents during			State/UT-Wise Total Number of Persons killed in Road Accidents during			State/UT-Wise Total Number of Persons Injured in Road Accidents during		
		2018	2019	2020	2018	2019	2020	2018	2019	2020
1	2	3	4	5	6	7	8	9	10	11
1	Andhra Pradesh	24475	21992	19509	7556	7984	7039	23456	24619	19675
2	Arunachal Pradesh	277	237	134	175	127	73	323	309	185
3	Assam	8248	8350	6595	2966	3208	2629	7375	7473	5269
4	Bihar	9600	10007	8639	6729	7205	6699	6679	7206	7016
5	Chhattisgarh	13864	13899	11656	4592	5003	4606	12715	13090	10505
6	Goa	3709	3440	2375	262	297	223	1549	1448	880
7	Gujarat	18769	17046	13398	7996	7390	6170	17467	16258	12002
8	Haryana	11238	10944	9431	5118	5057	4507	10020	9362	7659
9	Himachal Pradesh	3110	2873	2239	1208	1146	893	5551	4904	3223
10	Jammu and Kashmir	5978	5796	4860	984	996	728	7845	7532	5894
11	Jharkhand	5394	5217	4405	3542	3801	3044	3975	3818	3295
12	Karnataka	41707	40658	34178	10990	10958	9760	51562	50447	39492
13	Kerala	40181	41111	27877	4303	4440	2979	45458	46055	30510
14	Madhya Pradesh	51397	50669	45266	10706	11249	11141	54662	52816	46456
15	Maharashtra	35717	32925	24971	13261	12788	11569	31365	28628	19914
16	Manipur	601	672	432	134	156	127	1042	1055	663
17	Meghalaya	399	482	214	182	179	144	205	222	220

18	Mizoram	53	62	53	45	48	42	80	56	68
19	Nagaland	430	358	500	39	26	53	335	246	286
20	Odisha	11262	11064	9817	5315	5333	4738	11794	11177	8822
21	Punjab	6428	6348	5203	4740	4525	3898	3384	3812	2904
22	Rajasthan	21743	23480	19114	10320	10563	9250	21547	22979	16769
23	Sikkim	180	162	138	85	73	47	370	318	218
24	Tamil Nadu	63920	57228	45484	12216	10525	8059	74537	67137	50551
25	Telangana	22230	21570	19172	6603	6964	6882	23613	21999	18661
26	Tripura	552	655	466	213	239	192	741	816	470
27	Uttarakhand	1468	1352	1041	1047	867	674	1571	1457	854
28	Uttar Pradesh	42568	42572	34243	22256	22655	19149	29664	28932	22410
29	West Bengal	12705	10158	9180	5711	5500	4927	11997	9757	8314
30	Andaman and Nicobar	254	230	141	19	20	14	260	207	145
31	Chandigarh	316	305	159	98	104	53	300	275	148
32	Dadra and Nagar Haveli	80	68	100	54	49	64	66	105	119
33	Daman and Diu	76	69		35	28		94	74	
34	Delhi	6515	5610	4178	1690	1463	1196	6086	5152	3662
35	Lakshadweep	3	1	1	1	0	0	3	1	1
36	Puducherry	1597	1392	969	226	147	145	1727	1619	1019
	<b>Total</b>	<b>467044</b>	<b>449002</b>	<b>366138</b>	<b>151417</b>	<b>151113</b>	<b>131714</b>	<b>469418</b>	<b>451361</b>	<b>348279</b>

DR. KIRODI LAL MEENA: How many black spots have been identified on National Highways maintained by NHAI across the country and how many black spots have been rectified till now? What is the target to rectify the black spots during 2022-23?

**श्री नितिन जयराम गडकरी :** सम्माननीय उपसभापति महोदय, जहाँ बार-बार एक्सिडेन्ट्स होते हैं, उस पार्ट को चिन्हित करके ब्लैक स्पॉट कहते हैं। एनएचएआई के राष्ट्रीय महामार्गों पर ऐसे करीब पौने चार हजार ब्लैक स्पॉट्स आइडेंटिफाई हुए हैं और इस लिस्ट में लगातार ऐडिशन भी होता है। इसे तुरंत सुधारने के संबंध में आदेश दिए गए हैं, पर बाद में यह ध्यान में आया कि जो ये ब्लैक स्पॉट्स हैं, उनके बारे में जो हमारे आरओ हैं, जो एनएचएआई के regional officers हैं और स्टेट में जो मिनिस्ट्री एनएचएआई का काम करती है, जो उनके भी आरओ हैं, उन्हें हमने इस प्रकार का अधिकार दिया है कि अगर कहीं पर दो बार से ज्यादा एक्सिडेन्ट्स होते हैं, तो वे उसे ब्लैक स्पॉट निर्धारित करके तुरंत कार्रवाई करें और उसे इम्पूव करें। उन्हें यह जिम्मेदारी दी गई है, उनका अधिकार भी 50 करोड़ तक बढ़ाया गया है और अब उन्हें किसी भी प्रकार के proposal को यहाँ हेड ऑफिस में भेजने की आवश्यकता नहीं होगी, क्योंकि सरकार चाहती है कि किसी भी प्रकार से एक्सिडेन्ट्स का प्रमाण कम हो।

दूसरा, एक महत्वपूर्ण बात यह है कि ये जो notified accidental spots थे, वे एनएचएआई में 4,002 थे, एनएचआईडीसीएल में 52 थे, एमओआरटीएच रोड विंग में 1,750 थे। अब इनकी टोटल संख्या 5,803 हो गई है, जिनमें हमने short-term measure में 2,008 एक्शन लिए हैं, long-term measure में 3,329 एक्शन लिए गए हैं। इसके साथ ही, जहाँ एक्शन नहीं लिए गए हैं, ऐसी भी करीब 340 जगहें बाकी हैं। इसके बाद एक और निर्णय लिया गया है। मैं सम्माननीय सांसद महोदय से प्रार्थना करूँगा कि हमने इनकी अध्यक्षता में एक अपघात निवारण कमिटी भी appoint की है, जिसके सदस्य कलेक्टर भी हैं। तो अगर आपको कहीं पर यह ध्यान में आता है कि यहाँ दो से ज्यादा एक्सिडेन्ट्स हुए हैं, तो आप तुरंत उसका reference हमारे आरओ को दीजिए, हम उसे तुरंत rectify करेंगे। इसके साथ-साथ, यह काफी डीपीआर defective है। अब धीरे-धीरे अनुभव के साथ मेरा यह मत बना है कि रोड इंजीनियरिंग ही एक बहुत बड़ी समस्या है, जो एक्सिडेन्ट्स का कारण है, इसलिए स्वाभाविक रूप से, टेक्निकली और साइंटिफिकली ऐसे डीपीआर बनने चाहिए कि उनमें एक्सिडेन्ट्स न हों। इसके बारे में डीपीआर की जो पॉलिसी है, उसमें सुधार कर international successful practices का अंतर्भाव करते हुए एक्सिडेन्ट्स की दृष्टि से कि रोड्स पर एक्सिडेन्ट्स न हों, इस प्रकार की बात को ध्यान में रखकर आगे काम किया जाएगा।

DR. KIRODI LAL MEENA: Sir, according to a World Bank's Report, India has one per cent of world's vehicles but it amounts to 10 per cent of all road crash victims. How will the Government reduce road crash victims in India?

**श्री नितिन जयराम गडकरी :** सम्माननीय उपसभापति महोदय, यह थोड़ी दुखद बात है कि इस विषय में जितनी सफलता मिलनी चाहिए, उतनी नहीं मिल पा रही है। मैं आपको बताना चाहता हूँ कि 2018 में 4,67,044 एक्सिडेन्ट्स हुए, 2019 में 4,49,002 एक्सिडेन्ट्स हुए और 2020 में 3,66,138 एक्सिडेन्ट्स हुए। इसमें ऐसा हुआ है कि 2020 में 18.46 per cent as compared with 2019, इतने एक्सिडेन्ट्स कम हुए हैं और जो लोग मृत्युमुखी हुए हैं, वे 2020 की तुलना में 12.84 परसेंट कम हुए हैं। इसमें कोविड का भी समय है, इसलिए यह समाधानकारक नहीं है। इसके साथ-साथ, number of persons injured, इसमें भी 22.84 per cent decline हुआ है, as compared to 2019. इसमें दुर्भाग्य यह है कि हमें 2020 के बाद से इसका statistics ही नहीं मिलता है। हम स्टेट गवर्नमेंट में बार-बार इस बारे में जिक्र करते हैं, पर इसमें जिस गति से जानकारी मिलनी चाहिए, उसमें थोड़ी अड़चन आती है, क्योंकि यह subject Concurrent List में है। सरकार इसके बारे में बहुत ही sensitive है। मुझे वर्ल्ड बैंक के वाइस चेयरमैन दो दिन पहले ही मिले थे और हमने वर्ल्ड बैंक के सहयोग से एक साढ़े सात हजार करोड़ की योजना ली है। विशेष रूप से, उन्होंने वर्ल्ड बैंक के सहयोग से तमिलनाडु में जो कार्यक्रम implement किया है, उससे एक्सिडेन्ट्स और डेथ्स में 50 परसेंट की कमी आई है। मैंने उनसे अनुरोध किया है कि हम यही कार्यक्रम पूरे देश में चलाएंगे। यह जो सात हजार करोड़ का कार्यक्रम है, जिसे जल्द ही कैबिनेट से अप्रूवल मिलेगा, तब हम एनएच के अलावा स्टेट्स में भी जो ब्लैक स्पॉट्स हैं, एक्सिडेन्टल स्पॉट्स हैं, उन्हें इम्पूव करने में मदद करेंगे।

मैं सभी सांसदों से आह्वान करूँगा कि यह बहुत ही दुर्भाग्यपूर्ण सब्जेक्ट है। जितने लोग लड़ाई में नहीं मरते या कोविड में नहीं मरते, उतने हर साल, डेढ़ लाख लोग सड़क दुर्घटनाओं में मर रहे हैं। We are highest in the world. इसमें हमें लोगों को जगाना पड़ेगा, नियमों का पालन करना पड़ेगा, रोड इंजीनियरिंग में सुधार करना पड़ेगा। हमने अभी ऑटोमोबाइल इंजीनियरिंग में काफी स्टेप्स लिए और economy models में भी छः एयरबैग्स mandatory कर दिए। इस संबंध में जो-जो सुधार करने चाहिए थे, वे हमने किए हैं। अभी हमने स्टार रेटिंग के बारे में भी वर्ल्ड स्टैंडर्ड को ध्यान में रखते हुए निर्णय किया है। इसके बाद, मुझे आपसे अनुरोध करना है कि जनता के सहयोग के बिना, लोगों को प्रशिक्षित किए बिना यह नहीं होगा। हम लोग कोशिश कर रहे हैं, आप लोग भी सहयोग कीजिए। सोशल ऑर्गेनाइजेशंस, यूनिवर्सिटीज़, एजुकेशनल इंस्टीट्यूशंस, एनजीओज़, इन सबके सहयोग से हमें इसमें बहुत काम करने की आवश्यकता है, क्योंकि जितने लोग लड़ाई में नहीं मरते, उतने हर साल एक्सिडेन्ट्स में मर रहे हैं। मरने वालों में 18 से 45 वर्ष आयु वर्ग के 65 परसेंट लोग हैं। मैं चाहता हूँ कि इसमें सभी लोग सहयोग दें।

DR. L. HANUMANTHAIAH: Sir, according to the list given, providing the details about accident cases, there are five States, including Tamil Nadu, Karnataka and Madhya Pradesh where around 50,000 accident cases are reported. It means 50,000 families have become orphans. This is the main concern that we have to show. Sir, National Highways, which are supposed to be the best in the country, there we are finding 50,000 accidents in one State. The reason for these accidents is small roads and increased number of vehicles. The number of vehicles on the road has increased to 10

to 20 times and the roads are as it is. My point is why not the Government of India think of enlarging the connecting roads to National Highways to a good standard so that you can reduce the number of accidents.

**श्री उपसभापति :** माननीय सदस्यगण, माननीय मंत्री जी से मैं अनुरोध करूँ, उसके पहले आप सबसे आग्रह करना चाहूँगा कि आज लगभग कई पक्षों के कुछ वरिष्ठ सदस्य माननीय चेयरमैन से मिले थे। उन्होंने कहा कि हमारे क्वेश्चंस नहीं आ रहे हैं। उन्होंने इसकी दो वजहें बताई कि आप प्रश्न पूछने में भी लम्बा समय लेते हैं और मंत्री लोग जवाब देने में भी ज्यादा समय लेते हैं। मेरा दोनों से आग्रह है कि आप कृपया संक्षिप्त सवाल पूछें और संक्षिप्त उत्तर आए, तो जो लोग ऐसा कह रहे हैं, उनको भी मौका मिलेगा। माननीय मंत्री जी।

SHRI NITIN JAIRAM GADKARI: Sir, he is absolutely correct; we need to increase the length of National Highways. When I had taken charge as the Minister, the length of National Highways was around 96,000 kilometres, presently it is 1,47,000 kilometres. We are already making world record particularly in four places. We are expanding the old network. We are making 22 green expressways, 26 industrial corridors, connecting to ports. We are also connecting roads from the point of view of religious tourism. We are planning to develop the road infrastructure of India equivalent to the road infrastructure of U.S.A up to the year 2024. So, the things are already moving really fast.

But, I want to say that the problem is not only because of the roads, the problem is because of road engineering, it is because of automobile engineering, it is because of education and the problem of lack of awareness among the people. So, we have to create awareness in the minds of our people about road safety and that is the need of the hour. It is unfortunate for us that it is the easiest method by which you can get a driving licence in India. It seems that it is the most available thing in the world; you get the licence so easily. In foreign countries, you have to go with lot of rules and regulations, and after that you get a licence. Sir, we have taken some steps in that direction. We are making the RTO office fully digitalised. We are making training mandatory. We are making driving institutes. We are taking a lot of initiatives. These are the more important things where we need to work more. Sir, without the cooperation of the people, by and large, without the education of the people, I feel that it will be difficult. So, with the cooperation of all of you, we need to achieve that goal to, at least, save the lives of the people. We are on the path of maintaining the roads in a good condition. The emotions that you have expressed, we are all with you, and we will try to do it.

SHRI ANIL DESAI: Sir, my question to the hon. Minister is regarding the compensation to the victims. Two aspects are important in this; one is availability of motor Accidents Claims Tribunals, which are State-wise and usually dealt with by the States and the procedure is so complicated and lengthy that it takes longer time for the victims or the next to the kin of the victims. But, there is a special provision which has been mentioned and it is Solatium Fund. Recently, a revision has been made in the solatium regarding the compensation to be paid. But it is very limited and a very meagre upward revision which is being made. My request to the Minister is whether it will be looked into or reconsidered because the compensation which is being paid to the next of the deceased needs to be substantial as the MACT claim is not certain. But whatever amount is given to the family, that will be of great use to the family of the deceased. This is what I want to know from the hon. Minister.

SHRI NITIN JAIRAM GADKARI: We have already taken a decision, and we have increased the immediate compensation amount from Rs.12,500 to Rs.50,000 for serious injury. If death is there, we have already increased the amount from Rs.25,000 to Rs.2,00,000. If anywhere such a death is there, you can apply to Collector and within two days, you will get the compensation. That will be an immediate and important help to the family particularly when the accident has taken place.

**श्री राम नाथ ठाकुर :** उपसभापति महोदय, अभी मंत्री जी ने अपने जवाब में कहा है कि 18 से 45 वर्ष के 65 परसेंट नौजवानों का accident हुआ है, तो मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूँ कि उनमें से बिहार में कितने लोगों का accident हुआ है और उनमें से कितने लोगों को मुआवज़ा मिला है?

**श्री नितिन जयराम गडकरी :** माननीय उपसभापति महोदय, बिहार के बारे में मुझे पूरी जानकारी नहीं है, किंतु सबसे अच्छा और सबसे worst कौन है, उन तीन स्टेट्स की कुछ जानकारियाँ हैं जो मैं बताना चाहता हूँ। आप इसको politically मत लें, अन्यथा मत लें।

महोदय, इसमें सबसे best performance State मेघालय है, जिसने 55.6 परसेंट कम किया है, चंडीगढ़ ने 47.86 परसेंट कम किया है, अरुणाचल प्रदेश ने 43.45 परसेंट कम किया है। सबसे worst condition जहाँ की है, जिन्होंने accident बढ़ाए हैं, उनमें दादरा एवं नगर हवेली में 47 परसेंट बढ़ा है और नागालैंड में 40 परसेंट बढ़ा है। निश्चित रूप से एक बात ज़रूर है कि ये छोटी स्टेट्स हैं और विशेष रूप से आंध्र प्रदेश, कर्नाटक और महाराष्ट्र, इन प्रदेशों पर ज्यादा ध्यान देने की आवश्यकता है, वहाँ का रिकॉर्ड भी ठीक नहीं है, overall देश का ही रिकॉर्ड ठीक नहीं है। मैं जब अपनी मिनिस्ट्री की success story की बात करता हूँ, तो मुझे इस बात को स्वीकार करने में बिल्कुल संकोच नहीं होता है कि यह एक विषय है, जिसमें अभी भी जैसी

सफलता चाहिए, वह सफलता प्रयास करने के बाद भी नहीं मिली है। जब मैं world conference में जाता हूँ और जब दुनिया के लोग भाषण में बोलते हैं कि highest in the world, उसमें भारत का नाम लेते हैं, तो मुझे बहुत दुख होता है। मुझे लगता है कि यह सबके सहयोग से होगा। एक तरफ हमने traffic signal लगाए हैं, कैमरे लगाए हैं, लोग उसके लिए भी तकरार करते हैं कि फाइन भरना पड़ रहा है, रेट बढ़ा है। हमने आपके सहयोग से बिल पास किया है, उससे लोगों के behavior और attitude में थोड़ा-बहुत फर्क पड़ा है। पहले कानून के प्रति सम्मान और डर नहीं था, ऐसी व्यवस्था थी, वह अब सुधर रही है। आप सबके सहयोग से सुधर कर हम लोग लोगों की जान बचाएं, यही मैं आपसे अनुरोध करूंगा।

**श्री उपसभापति :** प्रश्न संख्या 153.

### **Reservation Limits for EWS**

<sup>†</sup>\*153. SHRIMATI CHHAYA VERMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether it is a fact that due to the EWS reservation to General category, the reservation has exceeded 50 per cent, causing violation of rules;
- (b) whether Government would propose to restrict reservation below 50 per cent;
- (c) whether Government would propose to give reservation to Economically Weaker Sections of OBCs on the lines of 10 per cent reservation for EWS of General Category in addition to 27 per cent reservation; and
- (d) whether giving 10 per cent reservation to the General Category by ignoring social and educational backwardness for reservation is constitutional?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SUSHRI PRATIMA BHOUMIK): (a) to (d) A statement is laid on the table of the house.

### **Statement**

(a) and (b) Hon'ble Supreme Court in its judgment dated 16th November, 1992 in the Indra Sawhney case W.P. (C) No.930 of 1990, has decided that reservation under Articles 15(4) and 16(4) of the Constitution should not exceed 50%. The total reservation given to SC, ST and OBC under these Articles does not

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<sup>†</sup> Original notice of the question was received in Hindi.

exceed 50%. The reservation given to the Economically Weaker Sections (EWS) has been provided by the Government under provisions of Articles 15(6) and 16(6), which were inserted vide the Constitution 103rd Amendment Act 2019. Thus the 10% reservation given to EWS, does not violate the 50% limit on reservations given under Articles 15(4) and 16(4).

(c) No Sir.

(d) Reservation to the Economically Weaker Section has been given by the Government as per provisions of Articles 15(6) and 16(6) of the Constitution. 27% reservation to the Socially and Economically Backward Classes is being given by the Government as per the provision of Articles 15(4) and 16(4). Thus while giving 10% reservation to the EWS, the welfare of the Socially and Educationally Backward Classes has not been ignored by the Government.

**श्रीमती छाया वर्मा :** महोदय, मंत्री जी ने जवाब दिया है, लेकिन मैं उनके जवाब से इत्तिफाक नहीं रखती हूँ। मुझे लगता है कि कहीं न कहीं गुमराह करने की कोशिश हो रही है।

माननीय उपसभापति महोदय, सुप्रीम कोर्ट बार-बार कह रहा है कि 50 प्रतिशत से अधिक आरक्षण नहीं होना चाहिए। इनके जवाब में आया है कि EWS का जो 10 प्रतिशत आरक्षण है, उसको उसमें समाहित किया गया है, जबकि संविधान में शैक्षणिक और सामाजिक आधार पर आरक्षण देने की बात है। आपने आर्थिक आधार को उसमें कैसे समाहित किया है? महोदय, मेरा प्रश्न यह है कि अभी जाति जनगणना हो रही है, क्या जाति जनगणना को संख्या के आधार पर आगे आरक्षण दिया जाएगा?

**सुश्री प्रतिमा भौमिक :** उपसभापति महोदय, जो EWS के बारे में बताया है, तो वह 10 परसेंट, 50 परसेंट से बाहर है। उन 10 परसेंट में एससी/एसटी और ओबीसी नहीं हैं।...(व्यवधान)... आपने पिछड़े वर्ग की जनगणना के संबंध में जो प्रश्न पूछा है, तो मैं आपको बताना चाहती हूँ कि उसमें वैसी व्यवस्था नहीं है।

**श्रीमती छाया वर्मा :** उपसभापति महोदय, पहले सवाल का ही सही जवाब नहीं मिला है। मेरा दूसरा सप्लीमेंटरी यह है कि विभिन्न मंत्रालय बैकलॉग भर्तियों को पीछे छोड़कर सामान्य वर्ग EWS भर्तियों को प्राथमिकता दे रहे हैं। मैं माननीय मंत्री जी से यह जानना चाहती हूँ कि EWS आरक्षण के बाद अनुसूचित जाति, अनुसूचित जनजाति और पिछड़े वर्ग की अब तक कितनी भर्तियां हो चुकी हैं और EWS के अंतर्गत विभिन्न मंत्रालयों में कितने लोगों की भर्ती हो चुकी है? मैं उसकी संख्या जानना चाहती हूँ, ताकि अनुसूचित जाति, अनुसूचित जनजाति और पिछड़े वर्ग के लोगों में निराशा और हताशा की भावना न आए।

**सुश्री प्रतिमा भौमिक :** उपसभापति महोदय, एससी, एसटी और ओबीसी का EWS से कोई संबंध नहीं है। वह अलग है। मैं बताना चाहती हूँ कि EWS में पिछले दो सालों में DoPT विभाग ने नौकरियों में 84 लोगों को फायदा दिया है। हमने 2019-20 में Central University में एजुकेशन के लिए 20,244 students को accommodate किया है और 2020-21 में 26,983 लोगों को accommodate किया।

**श्री उपसभापति :** डा. कनिमोझी एनवीएन सोमू।...(व्यवधान)... प्लीज....

**श्रीमती छाया वर्मा :** सर, \*...(व्यवधान)...

**श्री उपसभापति :** प्लीज, आपकी कोई बात रिकॉर्ड पर नहीं जा रही है।...(व्यवधान)...

DR. KANIMOZHI NVN SOMU: Sir, reservation is only on the basis of social and educational backwardness and not on economically weaker position. How do you take it as an indicator and on what basis are you calculating it? I would like to know this. Thank you.

**सुश्री प्रतिमा भौमिक :** उपसभापति महोदय, EWS का 10 परसेंट किया गया है। जनगणना के अंदर एससी, एसटी हैं, लेकिन ओबीसी की जनगणना नहीं है। EWS में जो आर्थिक रूप से weaker section है, उसके लिए व्यवस्था है।

**श्री उपसभापति :** श्री विशम्भर प्रसाद निषाद जी।

**श्री विशम्भर प्रसाद निषाद :** उपसभापति महोदय, डा. लोहिया जी ने कहा था:-

*'संसोपा ने बांधी गांठ, पिछड़े पावें सौ में साठ।'*

मान्यवर, आधी आबादी वाले ओबीसी वर्ग के लिए 60 परसेंट की परिकल्पना की गई थी। मैं माननीय मंत्री जी से यह पूछना चाहता हूँ कि EWS के लिए गरीबी रेखा की आठ लाख सीमा मानी गई है और ओबीसी के लिए 48,000 मानी गई है। क्या ओबीसी के लिए भी आठ लाख की गरीबी रेखा तय की जाएगी? माननीय मंत्री जी इसके बारे में बताएं, नहीं तो 'सबका साथ, सबका विकास' कैसे होगा?

**सुश्री प्रतिमा भौमिक :** उपसभापति महोदय, मैं बताना चाहती हूँ कि ओबीसी के लिए भी आठ लाख की सीमा तय की गई है और EWS के लिए भी आठ लाख की सीमा है।

SHRI G.V.L. NARASIMHA RAO: Sir, it seems that the Congress Party is opposed to the EWS reservation for the poor. ...*(Interruptions)*... In reply to Q. No. 2542, it is said that the Congress Party is opposed to 10 per cent reservation for candidates ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please put your question. ...*(Interruptions)*... प्लीज़, सीट पर बैठकर न बोलें।...*(व्यवधान)*...

SHRI G.V.L. NARASIMHA RAO: Sir, in reply to Q.No. 2542, in this House on OBC reservation, the Ministry stated that it does not have the list of OBCs who are given reservation in the State Governments. They said that it is in the State List of the Constitution. Therefore, I would like to seek the hon. Minister's clarification or reply as to whether the State Governments require any permission from the Central Government or assent of the hon. President of India for giving reservation in State Government jobs and their institutions. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please be brief.

**सुश्री प्रतिमा भौमिक :** सर, एक सौ पांचवें संविधान संशोधन अधिनियम, 2021 के तहत नौकरियों और शैक्षणिक संस्थाओं में आरक्षण देने के लिए राज्य सरकार की शक्ति बहाल की गई है।

MR. DEPUTY CHAIRMAN: Q.No.154.

### **Status of sale of Electric Vehicles**

\*154. SHRI JOHN BRITTAS: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that sales of Electric Vehicles (EVs) have gone up in the country during the last two years;
- (b) if so, the details of the sales, in ratio to petrol and diesel vehicles, State-wise; and
- (c) the details of subsidies and incentives being provided by Government for EV manufacturers and customers?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) A statement is laid on the Table of the House.

### Statement

(a) Registration of electric vehicles as per Vahan4.0 National Register for Vehicles for the years 2019 to 2021 is as below:-

YEAR	NO. OF VEHICLES	PERCENTAGE CHANGE WRT PREVIOUS YEAR
2019	1,64,852	-
2020	1,23,528	-25.07 %
2021	3,24,840	162.97 %

(b) The details of registration of petrol and diesel vehicles vis-à-vis electric vehicles, along with percentage change during the last two years, state-wise, is provided in the Annexure.

(c) The details of subsidies and incentives being provided by Government for EV manufacturers and customers are provided below: -

1. In order to promote manufacturing and adoption of electric vehicles in India, the Government launched the Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India (FAME India) Scheme in 2015 on a pan- India basis. At present, Phase-II of FAME India Scheme is being implemented for a period of 5 years w.e.f. 01st April, 2019 with a total budgetary support of Rs. 10,000 crores. This phase focusses on supporting electrification of public & shared transportation and aims to support, through subsidies, 7090 e-Buses, 5 lakh e-3 Wheelers, 55,000 e-4Wheeler Passenger Cars and 10 lakh e-2Wheelers. In addition, creation of charging infrastructure is also supported to address range anxiety among users of electric vehicles. Under the Scheme, incentives are provided to buyers of electric vehicles in the form of an upfront reduction in the purchase price of electric vehicles. The incentive is linked to battery capacity i.e. Rs. 10,000/KWh for e-3W and e-4W with a cap of 20 % of the cost of vehicle. Further, the incentives/ subsidies for e-2W have been increased to Rs. 15,000/KWh from Rs. 10,000/KWh, with an increase in cap from 20% to 40% of the cost of vehicle w.e.f. 11th June, 2021.

2. Battery electric vehicles are also eligible for incentive under the Production Linked Incentive Scheme for Automobiles and Auto Components, which was approved on 15th September, 2021, with a budgetary outlay of Rs. 25,938 crores over a period of five years.
3. On 12th May, 2021, the Government approved a Production Linked Incentive (PLI) scheme for manufacturing of Advanced Chemistry Cell (ACC) in the country in order to bring down prices of battery in the country. Drop in battery price will result in cost reduction of electric vehicles. The total outlay of the scheme is Rs. 18,100 Crore for a period of 5 years. The scheme envisages to establish a competitive ACC battery manufacturing set up in the country (50 GWh). Additionally, 5GWh of niche ACC technologies are also covered under the scheme.
4. For promotion of electric vehicles, Government has notified GSR 167(E) dated 1<sup>st</sup> March 2019 for retro-fitment of hybrid electric system or electric kit to vehicles and their compliance standards shall be as per AIS (Automotive Industry Standard) 123.
5. Government vide G.S.R 749(E) dated 7th August, 2018, has notified the registration mark for Battery Operated Vehicles to be in Yellow colour on Green background for transport vehicles and, for all other cases, in White colour on Green background.
6. Government, vide S.O. 5333(E) dated 18th October, 2018, has also granted exemption to Battery Operated Transport Vehicles from the requirement of permit.
7. Ministry has issued an advisory dated 17th July, 2019 to all States and Union Territories regarding incentivisation of electric vehicles and induction of electric vehicles in shared mobility and public transport operations.
8. The Government has issued an advisory dated 12th August, 2020 to all States and UTs regarding sale and registration of Electric Vehicles without batteries. The advisory clarifies that vehicles without batteries can be sold and registered based on type approval certificate issued by the test agency.
9. The Government has issued an advisory dated 16th June, 2021 to all States and UTs regarding promotion of battery operated vehicles. The states were

informed that all electric vehicles, for the purpose of carriage of goods and passengers, have been exempted from permit vide S.O. 5333(E) dated 18 October, 2018.

10. The Ministry of Road Transport and Highways vide GSR 525(E) dated 2nd August, 2021 has exempted Battery Operated Vehicles from the payment of fees for the purpose of issue or renewal of registration certificate and assignment of new registration mark.

## Annexure

## State-wise details of registration of vehicles

State Name/ Vehicle Category	2019		2020		2021		Percentage change			
	Electric	Petrol and diesel	Electric	Petrol and diesel	Electric	Petrol and diesel	Electric		Petrol and Diesel	
							2019 to 2020	2020 to 2021	2019 to 2020	2020 to 2021
Andaman & Nicobar Island	0	9,169	36	6,237	92	5,709	NA	155.56	-31.98	-8.47
Arunachal Pradesh	1	29,490	3	19,185	2	23,025	200.00	-33.33	-34.94	20.02
Assam	10,867	505,480	8,358	395,603	15,634	441,702	-23.09	87.05	-21.74	11.65
Bihar	12,381	1,241,647	12,448	1,012,330	23,083	970,664	0.54	85.44	-18.47	-4.12
Chandigarh	506	45,520	370	30,196	735	37,741	-26.88	98.65	-33.66	24.99
Chhattisgarh	2,744	661,287	1,489	473,690	4,214	445,233	-45.74	183.01	-28.37	-6.01
Delhi	23,223	598,652	12,381	397,879	25,809	407,809	-46.69	108.46	-33.54	2.50
Goa	41	74,310	79	42,341	1,095	49,751	92.68	1286.08	-43.02	17.50
Gujarat	944	1,616,976	1,119	1,111,570	9,778	1,209,314	18.54	773.82	-31.26	8.79
Haryana	5,111	848,891	2,981	602,710	8,656	608,353	-41.67	190.37	-29.00	0.94
Himachal Pradesh	54	137,586	181	133,051	325	114,057	235.19	79.56	-3.30	-14.28
Jammu and Kashmir	76	144,106	74	184,108	1,146	155,958	-2.63	1448.65	27.76	-15.29
Jharkhand	1,931	553,957	1,516	478,977	3,742	464,348	-21.49	146.83	-13.54	-3.05
Karnataka	6,452	1,556,152	9,730	1,176,755	33,307	1,119,418	50.81	242.31	-24.38	-4.87
Kerala	470	912,371	1,325	639,021	8,695	753,779	181.91	556.23	-29.96	17.96
Ladakh	0	1,974	0	2,381	6	3,693	NA	NA	20.62	55.10
Maharashtra	7,322	2,291,490	7,142	1,745,970	29,860	1,843,567	-2.46	318.09	-23.81	5.59
Manipur	251	35,845	104	15,336	114	35,468	-58.57	9.62	-57.22	131.27
Meghalaya	13	33,065	3	23,360	5	25,912	-76.92	66.67	-29.35	10.92
Mizoram	1	31,151	1	23,538	0	25,391	0.00	-100.00	-24.44	7.87

Nagaland	29	29,109	11	16,173	2	21,858	-62.07	-81.82	-44.44	35.15
Odisha	1,159	816,367	904	594,614	5,626	527,324	-22.00	522.35	-27.16	-11.32
Puducherry	80	58,232	88	42,116	405	44,772	10.00	360.23	-27.68	6.31
Punjab	961	755,935	833	512,737	4,644	508,911	-13.32	457.50	-32.17	-0.75
Rajasthan	6,626	1,462,792	5,597	1,095,601	23,452	1,030,743	-15.53	319.01	-25.10	-5.92
Sikkim	0	10,425	0	7,266	0	10,084	NA	NA	-30.30	38.78
Tamil Nadu	3,443	1,964,785	5,697	1,485,350	30,037	1,481,689	65.47	427.24	-24.40	-0.25
Tripura	1,459	54,527	3,421	46,467	2,433	41,662	134.48	-28.88	-14.78	-10.34
UT of DNH and DD	19	18,111	24	13,140	29	16,276	26.32	20.83	-27.45	23.87
Uttar Pradesh	55,795	3,304,105	31,260	2,588,357	66,702	2,698,836	-43.97	113.38	-21.66	4.27
Uttarakhand	5,819	239,599	2,398	182,432	5,324	189,294	-58.79	122.02	-23.86	3.76
West Bengal	13,533	1,159,238	10,080	1,043,859	6,409	946,635	-25.52	-36.42	-9.95	-9.31
Madhya Pradesh	2,504	1,357,729	3,022	1,224,806	9,023	1,062,473	20.69	198.58	-9.79	-13.25
Andhra Pradesh	0	1,102,745	0	982,058	0	874,802	NA	NA	-10.94	-10.92
Lakshadweep	0	1,197	6	750	0	146	NA	-100.00	-37.34	-80.53
Telangana	1,037	177,298	847	143,155	4,456	116,363	-18.32	426.09	-19.26	-18.72
Grand Total	164,852	23,841,313	123,528	18,493,119	324,840	18,312,760	-25.07	162.97	-22.43	-0.98

SHRI JOHN BRITTAS: Sir, Gadkariji is a very innovative and a creative Minister and despite the objections of the Kerala BJP, he has been trying to help us in the construction of the National Highway. I thank him for that. He has been talking so much about the promotion of electric vehicles. However, because of lack of coherent policy, The higher price of the batteries, lack of infrastructure, high price of the workers have all been the major hindrances to the promotion of the electric vehicles. What is he going to do to rectify all these deficiencies for its promotion?

SHRI NITIN JAIRAM GADKARI: Mr. Deputy Chairman, Sir, actually, this is a success story. As far as two-wheeler electric vehicles are concerned, the increase from 2020-21 is 422.90 per cent. The total number of vehicles in 2020 was 28,508. Now it is 1,49,068. Three wheelers in 2020 were 90,216; in 2021, the number was 1,57,682. There was a 74.78 per cent rise. Four wheeler electric vehicles, in 2020, it was 4695. In 2020-21, it was 15,860 and a total of 237.81 per cent rise. In the buses sector, in 2020, there were only 80 buses and, in 2021, there were 1,177 buses. The total rise is 1237.50 per cent. Sir, I am sure and with full confidence I am telling the House that up to the end of this year, the cost of petroleum two-wheelers, petroleum cars and petroleum buses -- I am not saying only about the bus, but about the cars, three wheelers and two wheelers also -- will be the same. Already we have a lot of problems with regard to the import of crude oil and this is the time for the country where we need to accept the policy, i.e. import substitute, cost effective, pollution free and indigenous. It is really a success story of Indian automobile industry. Presently, we have a turnover of Rs. 7.50 lakh crores. All prestigious brands are present in India and I am confident that within five years, we will reach up to Rs. 15 lakh crores. We will be the highest in the world and we will be the number one manufacturing hub in the world. As far as the lithium ion battery case is concerned, I want to tell you that 81 per cent value of Lithium ion battery is generated in India. Life cycle cost of lithium is in the range of 150 dollars per kWh in India, but when cost will come in the range of 100 dollars per kWh, then, it can be equal to petrol. Day by day, manufacturing has increased and at the same time, we are working on alternative chemistry. Particularly, a lot of start-ups are doing good things. The R&D and internet battery chemistry such as sodium ion, zinc ion, aluminium ion will further reduce the cost. The CECRI, Central Electrochemical Research Institute, is working on the above technologies. The DRDO is funding research in academia for various alternate chemistries. They have developed transfer of lithium ion technology based on lithium ferrous phosphate technology which will further reduce the cost. The battery cost is important and our scientists and our start-ups are doing excellent jobs.

Sir, 250 start-ups are now making two-wheelers and the cost is less. They are so innovative. I just launched one scooter. The range was 70 kilometers per charging, the speed was 40 kilometers per hour and any small person can purchase. The cost is only Rs. 70,000 and all start-ups are doing in Uttar Pradesh like in Lucknow and Kanpur. There are people who have started manufacturing. For the first time in India, we are launching the car, Toyota, which is running on green hydrogen. I am hundred per cent confident that a day will come when the dream of our Prime Minister's *Atmanirbhar Bharat* will come true. We will reduce imports hundred per cent. We are not only facing economic problems because of imports, but we are also facing crucial environmental problem.

Air pollution is a big problem for us. People of Delhi are already facing it. I am sure, within two years, the picture will change and India will get a clean alternative and bio fuel. We are going to change all types of chemistry of battery. It will reduce the price. And, Sir, sale is increasing. Sir, I am giving an assurance in this House. My prediction is: At the end of this year, the sale of EVs will be increased by ten times. The market is now supporting this.

SHRI JOHN BRITTAS: Sir, we all admire the optimism of the hon. Minister. When he talks about contribution to protect the environment, he should also understand the fact that we are not doing a great service to the environment through EVs. Sir, more than 60 per cent of electricity comes from fossil fuel and also battery. So, we need to have a holistic view on the whole issue.

My focus, through my second supplementary, is this. Every State Government is coming forward with its own policy on EVs. Will the Government of India come out with a model policy, so that all the State Governments can emulate for promotion of EVs?

SHRI NITIN JAIRAM GADKARI: Sir, actually, the Government is giving a lot of facilities. The GST on petrol SUV is 48 per cent and it is only 5 per cent for electric vehicle. Sir, we are also giving a lot of subsidies under FAME Scheme. There is a concession in registration. And, Sir, people are giving good response. The cost of petrol for 1 km. of a vehicle is Rs. 10; for diesel, it is Rs. 7-8 per kilometer; and, for electric vehicle, it is just Re. 1. Sir, for the last one year, I have been using electric car. The Government has given me a bullet-proof car. But, in Nagpur, I am using electric SUV. It is performing excellent. So, I request all the hon. Members to use EVs. This is very important.

The other point he raised is that 60 per cent is thermal power. Our Government and the visionary hon. Prime Minister have taken a decision in the Paris Climate Agreement to reduce carbon emission intensity between 30 and 35 per cent by 2030. COP-26 Glasgow commitment indicates net-zero carbon emissions and make India carbon neutral country by 2070. And, in the power basket, 36 per cent of power is solar. You are absolutely correct. We need to reduce power generation from thermal source. We need to concentrate more on solar, hydro, geothermal, wind and other alternative sources which are green power. And, now, green hydrogen is fuel for the future. We can use green hydrogen. In Europe, they are using green hydrogen in railways and they are using even in aviation. Now, for the first time, we are launching car on green hydrogen. It is a simple process. We can collect sewage water and by using electrolyzer we can get green hydrogen. We can compress it with generator running on ethanol, which again a bio fuel, and we will get the main hydrogen. And, industry is going to create more employment potential and grow in rural India. Sir, the Government is exactly committed for ecology and environment. The Government has got the highest priority against air, water and sound pollution. That is the vision of the hon. Prime Minister and we are very much committed. But, this task is very difficult. This challenge is very big. But, I am confident, in due course of time — I assure you 100 per cent — within 2-3 years, you will get good results. This is what we are expecting.

**DR. AMAR PATNAIK:** Sir, hon. Minister in his reply at Para 3 to part (c) of the main question mentioned about action taken for reducing the cost of batteries. Batteries are the most important component in the EV ecosystem that we are talking about. But, another important thing relating to batteries is how quickly it can be charged. And, therefore, it requires a lot of research and development activity. Currently, as I see, the emphasis is on importing technology — green technology — from outside. What are we doing indigenously for promoting green technology R&D to reduce time for charging batteries?

**SHRI NITIN JAIRAM GADKARI:** Sir, actually I never understand there is a lot of discussion in the country. Some people are talking about shortage of lithium; some people are talking about the shortage of charging stations. In my own department, the NHAI, I have already started making 650 charging stations, at every 40 kms. at the roadside amenities on the highways. For cars and scooters, there is a small charger. You can use your car whole day, and at night you can just plug it and charge your car. You will find your car charged by morning. There is no problem. In Nagpur,

Praful Patelji knows that, in one of the auditoriums, there were 700 car parking slots and the electric charging facility is available for all the cars. A day will come within a year, when there will be arrangement for car charging in every office and in Parliament too.

The cost of battery is a great challenge. Presently, lithium ion is a big challenge. We do not have lithium ion. Eighty-one per cent of batteries are being manufactured in India. Lithium is available in many countries of the world. The Government, or, the Mining Ministry is trying to acquire some mines and the process is on. But, the budgetary outlay of Rs. 18,100 crores is particularly for PLR Scheme. The advanced chemistry cell battery storage has been extended to promote fresh investment in indigenous supply chain, or, battery manufacturing in the country.

A total of ten bids, with a capacity of 130 GWs, have been received, which is 2.6 times the manufacturing capacity to be awarded, that is, 15 GWH. So, I feel, there will be no shortage anywhere. It is really an interesting thing that we have the highest trained engineering manpower, young manpower, in India. Our startups, our engineers are very, very competent because of the innovation, the entrepreneurship, IMs technology, research, skill, and successful practices. We name it as knowledge and conversion of knowledge into wealth in the future. I am really confident the way in which the young talented engineers are doing, they are doing excellent job. Even the electrolyzing or manufacturing in Bangalore is being done successfully by our engineers. So, I am fully confident that within two or three years, the total scenario will change. Otherwise, presently, the import of crude oil is of rupees eight lakh crores. The way the automobiles are now increasing, the import will be to the tune of Rs. 25 lakh crores. So, this is the time for all of us -- in the economic interest, in the interest of our country, and in the interest of ecology and environment -- to switch over to alternative fuel, like, electricity, ethanol, methanol, bio-diesel, bio-CNG, and green hydrogen. And, we are on the path.

SHRI K.J. ALPHONS: The Government of India and some of the State Governments are doing fantastic work to promote electric vehicles. But, some State Governments do nothing. Take, for example, the Kerala Budget was presented on the 1<sup>st</sup> of this month. There is zero allocation provided...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI K.J. ALPHONS: My question is: Would the hon. Minister, who has a huge rapport with the Chief Minister of Kerala, persuade him to provide some incentives?

SHRI NITIN JAIRAM GADKARI: Sir, our Constitution has federal character. So, I don't have any right to give direction to any State Government. But, the people's representatives are here -- I have always been expecting from all the State Governments, belonging to any political party -- in the social interest, in the national interest, in the ecological and environmental interest, they should promote this alternative mechanism and support electricity, ethanol, bio fuel, etc. I have been working for the last fifteen years, this is the mission of my life, my dream is diversification of agriculture towards energy and power sectors. We presently have the capacity of 400 crore liters of ethanol. Now, we are giving the permission and have already issued an advisory for flex engine and that you can use hundred per cent ethanol or hundred per cent petrol. The Suzuki, the Toyota, the Hyundai have already promised me that within six months they will launch their vehicles. We will one hundred per cent resolve the ecological and environmental problem, and also the economic problem, which is a big challenge for the country. Otherwise, after five years, the import of crude oil will be to the tune of Rs. 25 lakh crores. We are one hundred per cent on the right path. The hon. Prime Minister is very cautious about it. We are insisting the change. I am one hundred per cent confident that we will get good results.

SHRI JAIRAM RAMESH: Sir, the Minister's reply reveals in the year 2020-21, the electric vehicles accounted for 1.4 per cent of all the vehicle registrations in the country. I would like to put a very specific question to the hon. Minister. Many countries in the world have announced the phase out of petrol and diesel engines by the year 2035 or by the year 2040. I would like to know whether the Government of India has a specific roadmap, says, by the year 2035, 'x' per cent, maybe, 50 per cent, of all vehicles will be electric vehicles. I would like to ask the hon. Minister whether the Government of India has a specific roadmap, say, by the year 2035, 'X' per cent, or may be 50 per cent of all vehicles will be electric vehicles; that by the year 2045, we will phase out all petrol and diesel vehicles. Because, unless we have a roadmap, we would not be giving incentives to private car manufacturers to phase out petrol and diesel engines. So, I would request the hon. Minister to share with us, if not today, later, what the roadmap for the next 10 to 15 years for a phase out of petrol and diesel engines is.

SHRI NITIN JAIRAM GADKARI: Sir, as far as the percentage is concerned, already, for the last many years, we have had diesel and petrol vehicles. Even now, we are

increasing vehicles on CNG. In the transport sector, the logistic cost is very high. In China, the logistic cost is 10 per cent; in European countries and the USA, it is coming up to 12 per cent; and, in India, it is coming to 16 to 17 per cent. Now, the LNG is the fuel for the future. If you want to convert one truck into LNG, the cost is Rs.8 lakhs and you will get your money back within 290 days. We are trying for that. He is absolutely correct that, presently, because of the previous record, we have a lot of diesel and petrol vehicles and that is the reason our Government has already launched the scrapping policy. Whatever pollution the new vehicles are creating, if we compare it with the old vehicle, it is 1:4; one vehicle is creating that much pollution. So, hundred per cent, he is correct. But my request to him is that you should not make it to be any fixed programme for that, or, like 2030 or anything. I only ask you a simple question. Presently, if the car's cost is Rs.15 lakhs, you will get the car with Rs.15 lakhs. Your petrol expenditure is Rs.15,000 and electric expenditure is only Rs.2,000, also no pollution, no sound. Then, I don't need to market for that. It will be the natural choice of the people. You go and see the BMW SUV model. There is 48 per cent GST in place of five per cent, yet the cost is reasonable. Go to Mercedes electric car, SUV; you can see a Volvo. All the cars are excellent, so beautiful. I keep doing a research about that and I feel that it will be a natural choice of the people. The economic viability is there, the comfort is there and 100 per cent, it will be the choice of the people. So, I do not want to commit anything about the years because then the media starts making a lot of contradictions and other things. It would create more problems. But I will assure that within three years, the total game will be changed. Now, day-by-day, you will see the sale of petrol and diesel vehicles being reduced and alternative fuel and electric vehicles' sale will be increased. After five years, the total scenario will be changed.

MR. DEPUTY CHAIRMAN: Q. No. 155; Shri M. Shanmugam.

### **Coordination between NDRF and SDRFs**

\*155. SHRI M. SHANMUGAM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is stressing the need for better coordination between the National Disaster Response Force (NDRF) and State Disaster Response Forces (SDRFs) in individual States;

- (b) if so, the details of such meetings held and the outcome thereof; and
- (c) the details of any progress made in terms of coordinated action which would provide multiplier effect towards relief and rehabilitation in case of natural disasters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) A Statement is laid on the Table of the House.

### **Statement**

(a) to (c) The primary responsibility of disaster management rests with the State Government concerned. The Central Government, wherever required, supplements the efforts of the State Governments by providing logistic and financial support in cases of natural disasters of severe nature.

Under section 44 of the Disaster Management Act, 2005 National Disaster Response Force (NDRF) was constituted. At present, NDRF has 16 Battalions, which are located as per vulnerability profile of the country to provide immediate response during disasters. NDRF is equipped with state of art equipment to provide specialist response to a threatening disaster situation or disaster.

As per the National Policy on Disaster Management, raising of State Disaster Response Force (SDRF) and equipping them rests with the State/ UT Governments concerned. The Central Government has been pursuing with the State/UT Governments to raise SDRF and equip them with adequate disaster response capabilities. To facilitate the State Governments, the Central Government has also shared the list of disaster response equipment with them, with the request to equip their SDRF in line with NDRF.

For better coordination and synergy between NDRF and SDRF following steps are taken:

- i. NDRF organizes annual conference of SDRF including other stakeholders concerned. The conference provides an opportunity to share best practices to improve the response capabilities through mutual cooperation/ coordination in case of any disaster.
- ii. Ministry of Home Affairs (MHA) organizes annual conference of Relief Commissioners and Secretaries of the Department of Disaster Management of States and Union Territories to review the status of preparedness to deal with disaster or impending disaster situation before South-West Monsoon.

- iii. NDRF regularly conducts mock drills/ exercises involving SDRF and other stakeholders. These mock drills/ exercises provide platform for effective coordination between NDRF and SDRF.
- iv. NDRF is relentlessly engaged in Community Capacity Building and public awareness and preparedness programmes.
- v. NDRF renders necessary assistance for capacity building of the SDRF. The Government of India has also established a premium institute i.e. NDRF Academy at Nagpur to impart training to NDRF personnel and other stakeholders including SDRF. Besides, NDRF Battalions are also imparting training to SDRF personnel in various disaster management courses.
- vi. In the wake of disaster/impending disaster situation, NDRF officials also participates in the coordination meetings organized by the State Governments/local administration.
- vii. National Disaster Management Authority (NDMA) also advises State/UTs regarding training, equipment and prepositioning of their SDRFs.

The Government with its continuous efforts has significantly improved its preparedness to deal with the natural calamities. With the coordinated efforts at various levels, the disaster response mechanism has improved substantially and the loss of human lives due to natural disasters has been substantially reduced in the country.

SHRI M. SHANMUGAM : Sir, my question to the hon. Minister is: What is the disaster response time when the NDRF has got all infrastructure and equipments? I would also like to know whether any joint training has taken place between the National team and the State team to rush to the spot for providing disaster relief and saving maximum lives during major disasters.

**श्री नित्यानन्द राय :** उपसभापति महोदय, अभी माननीय सांसद महोदय पूछ रहे थे कि NDRF और SDRF के लिए कितने इस प्रकार के ट्रेनिंग कैंप, कितनी बैठकें या कितनी कॉन्फ्रेंसेज़ हुई हैं या कितने समन्वय के काम हुए हैं। महोदय, इस क्षेत्र में काफी काम हुए हैं। भारत सरकार सभी प्रभावित राज्य के क्षेत्रों में आपदा की प्रत्येक स्थिति से निपटने के लिए लगातार नियंत्रण कक्ष तो स्थापित करती ही है, SDRF और NDRF के कर्मियों को विभिन्न प्रशिक्षण पाठ्यक्रमों के माध्यम से प्रशिक्षित भी किया जाता है। NDRF ने विभिन्न राज्यों/संघ क्षेत्रों में 6,868 कार्यक्रमों को आयोजित किया है। कार्यक्रम आयोजित करने का मतलब ही है कि हम कोऑर्डिनेशन कर रहे हैं और उसके साथ ही साथ हमारा जो अनुभव है, उसे हम साझा भी कर रहे हैं। NDRF द्वारा SDRF के प्रशिक्षण, उपकरण एवं पूर्व तैनाती के संबंध में भी हम सलाहों का आदान-प्रदान करते रहते हैं। NDRF

अनेक स्टेकहोल्डर्स सहित SDRF के साथ सम्मेलन आयोजित कर आपदा की स्थिति में पारस्परिक सहयोग और समन्वय के माध्यम से कार्रवाई किए जाने की क्षमता में सुधार लाने के लिए सर्वोत्तम पद्धतियों को भी साझा करता है। NDRF SDRF और अन्य stakeholders के साथ mock drill अभ्यास आयोजित करता है। NDRF सामुदायिक क्षमता निर्माण एवं ...

**श्री उपसभापति :** माननीय मंत्री जी, आप प्लीज briefly बताएँ। सुबह ही माननीय चेयरमैन साहब ने माननीय मंत्रियों और माननीय सदस्यों को कहा था कि please be brief, ताकि हम अगले questions ले सकें। Please...

**श्री नित्यानन्द राय :** गृह मंत्रालय NDRF, SDRF और राज्यों से सभी stakeholders के साथ meeting और training camp आयोजित करता है। विभिन्न प्रकार की आपदाओं के समय उनके साथ समन्वय करके हम आपदाओं से निपटने के लिए काम करते हैं।

**श्री उपसभापति :** सेकंड सप्लीमेंटरी।

SHRI M. SHANMUGAM: Sir, my second supplementary is: For coordination and better functioning of both the teams during disaster, what training is being given, especially, for equipment maintenance, rendering first aid, etc.? I want to know whether any joint staff courses for senior and middle level officers of NDRF and SDRF are conducted periodically for this purpose.

**श्री नित्यानन्द राय :** उपसभापति महोदय, NDMA लगातार राज्यों से सम्पर्क कर उनकी क्षमताओं की बढ़ोतरी के प्रयास में लगी रहती है। NDRF और SDRF के पास जो उपकरण हैं, NDRF अपने उपकरणों की सूची को भी उससे साझा करता है, ताकि SDRF उसको adopt करे और अपनी क्षमता को बढ़ाए। SDRF सहित NDRF के कर्मियों एवं अन्य stakeholders को प्रशिक्षण देने के लिए अभी नागपुर में एक premium संस्थान, अर्थात् NDRF Academy की स्थापना भी की गई है, जिसमें NDRF के अतिरिक्त विभिन्न आपदा प्रबंधन पाठ्यक्रमों में SDRF के अधिकारियों/कर्मियों को भी प्रशिक्षण प्रदान किया जाता है।

**श्री उपसभापति :** माननीय रिपुन बोरा जी।

SHRI RIPUN BORA: Sir, from the reply, it is clear that NDRF Academy is at Nagpur. This is the only Institute in the entire country to impart training for the SDRF and NDRF. Now my question to the hon. Minister is that in view of the growing disasters by leaps and bounds, will the Minister think over to establish another training centre in other parts of the country?

**श्री नित्यानन्द राय :** महोदय, अभी नागपुर में जो NDRF Academy खुली है, उसके जरिए हम राज्यों से भी बार-बार आग्रह करते हैं कि वे अपनी क्षमता को बढ़ाने के लिए इस प्रकार के प्रशिक्षणों पर जोर दें। अभी यह नागपुर में है। उसमें पर्याप्त मात्रा में प्रशिक्षण दिया जा रहा है, फिर भी अभी केन्द्र सरकार ने सभी संबंधित सतर्क एजेंसियों के एकीकरण के लिए Common Alerting Protocol, CAP आधारित एकीकृत alert system का अखिल भारतीय स्तर पर क्रियान्वयन शुरू कर दिया है। महोदय, मैं इसको इसलिए बताना चाहता हूँ, ताकि जो आपदाओं का प्रकार है, माननीय नरेन्द्र मोदी जी की प्रेरणा से और उनके नेतृत्व में किस प्रकार से हम इसको arrange कर रहे हैं, ताकि आपदा का पूर्वानुमान भी लगाया जा सके, उसके नुकसान में कमी भी लाई जा सके और तंत्र को मजबूत भी किया जा सके। जैसे चक्रवात के लिए भारतीय मौसम विज्ञान विभाग, सूनामी के लिए भारतीय राष्ट्रीय महासागर सूचना केन्द्र, बाढ़ के लिए केन्द्रीय जल आयोग, भू-स्खलन के लिए ...

**श्री उपसभापति :** माननीय मंत्री जी, आप प्लीज briefly बताएँ। माननीय सदस्य सूची में इसको पढ़ लेंगे।...(व्यवधान)...

**श्री नित्यानन्द राय :** आपका प्रश्न है कि हम प्रशिक्षण के लिए राज्यों के लिए क्या कर रहे हैं, तो उसके लिए हमने नागपुर में NDRF की National Academy बनाई है और हम राज्यों से आग्रह भी करते रहते हैं। हम वहाँ NDRF और SDRF के अधिकारियों और कर्मियों को प्रशिक्षण देते ही हैं, लेकिन उन्होंने पूछा है कि इसके लिए हम क्या व्यवस्था कर रहे हैं, तो इसके लिए हम इस प्रकार की व्यवस्था कर रहे हैं।

**श्री उपसभापति :** यह सूची में है, वे इसे देख लेंगे। डा. सांतनु सेन जी।

DR. SANTANU SEN: Sir, as the reply of the hon. Minister states, the Central Government supplements the State Governments whenever there is a natural disaster or calamity. As we all know, West Bengal got badly affected by cyclones Bulbul in 2019, Amphan in 2020 and Yaas and Jawad in 2021. Our State Government did its best, but my question to the Minister is: how much funds were released to West Bengal during these natural calamities?

**श्री नित्यानन्द राय :** उपसभापति महोदय, आपदाओं में जो राशि जारी की जाती है, वह कोई मुआवज़ा नहीं होती है, वह सहयोग राशि होती है। पश्चिमी बंगाल में जो आपदा आई थी, वहाँ पर जो नुकसान हुआ था, उसके लिए वहाँ की सरकार ने जो अनुमान लगा कर भेजा था, वह उनके पुनरुत्थान के साथ-साथ नवनिर्माण के लिए भी था। माननीय सदस्य जो प्रश्न पूछ रहे हैं, पश्चिमी बंगाल से जितनी राशि की मांग आई थी, प्रधान मंत्री जी ने अलग से 1,000 करोड़ रुपये की राशि की घोषणा पश्चिमी बंगाल के लिए की थी। प्रधान मंत्री जी जब पश्चिमी बंगाल के दौरे पर गए थे, तब उस राशि का भुगतान हो चुका है।

इसके अलावा आपदा के समय में राज्यों को जिस राशि की तत्क्षण जरूरत होती है, जिससे वे वहां पर शिविर लगा सकें, वहां की जनता का सहयोग कर सकें और आपदा के समय में लोगों का बचाव कर सकें, उसके लिए अलग से SDRF की राशि जारी की जाती है। इस संबंध में पश्चिमी बंगाल के आंकड़े हम इनको दे देंगे, लेकिन हम इतना जरूर कहना चाहेंगे कि 13वें वित्त आयोग की अनुशंसा पर 2010 से 2015 के बीच में जो राशि आवंटित की गई थी, उसकी तुलना में 14वें वित्त आयोग के समय में 82 प्रतिशत राशि को बढ़ाते हुए, जो पहले 33,580 करोड़ रुपये थी, उसको...(व्यवधान)...

**श्री उपसभापति :** माननीय मंत्री जी, आप ये फिगर्स माननीय सदस्य को बाद में भिजवा दीजिएगा, एक मिनट का समय हो चुका है।...(व्यवधान)...

**श्री नित्यानन्द राय :** जी हां, हम भिजवा देंगे। महोदय, वह राशि अब 61,220 करोड़ रुपये है। 15वें वित्त आयोग की अनुशंसा पर 2021 से 2026 के बीच में वह राशि 1,28,122 करोड़ रुपये कर दी गई है।...(व्यवधान)...

**श्री उपसभापति :** माननीय मंत्री जी, आप ये फिगर्स बाद में भिजवा दीजिएगा।...(व्यवधान)...

**श्री नित्यानन्द राय :** महोदय, हम माननीय सदस्य को यह बताना चाहते हैं कि केन्द्र सरकार ने वित्त आयोग की अनुशंसा पर उस राशि में 109 प्रतिशत की बढ़ोतरी की है। इसके अलावा शमन निधि को अलग रखा गया है, जिसके तहत 32,031 करोड़ रुपये आवंटित किए गए हैं।...(व्यवधान)...

**श्री उपसभापति :** माननीय मंत्री जी, प्लीज़।...(व्यवधान)...

**श्री नित्यानन्द राय :** जहां तक माननीय सदस्य ने बंगाल की बात पूछी है, उसके आंकड़े हम उनको अलग से दे देंगे।...(व्यवधान)...

**श्री उपसभापति :** माननीय सदस्यगण, प्लीज़ आप बैठिए।...(व्यवधान).... आज क्वेश्चन ऑवर शुरू होने से पहले ही मैंने आप सबसे निवेदन किया था कि आज कई वरिष्ठ माननीय सदस्य माननीय चेयरमैन साहब से मिले थे।...(व्यवधान).... प्लीज़, आप भी डिस्टर्ब कर रहे हैं।...(व्यवधान).... आप अपनी सीट पर बैठ कर मत बोलिए।...(व्यवधान)...

**श्री नित्यानन्द राय :** महोदय, मैं पश्चिमी बंगाल के आंकड़े भी दे रहा हूं।...(व्यवधान)...

**श्री उपसभापति :** माननीय मंत्री जी, प्लीज़, आपकी बात रिकॉर्ड पर नहीं जा रही है।...(व्यवधान)...

**श्री नित्यानन्द राय :**\*

**श्री उपसभापति :** माननीय चेयरमैन साहब का अधिक से अधिक क्वेश्चन लेने का आदेश मैंने पूरे सदन को सुनाया था, लेकिन जिस तरह से जवाब आ रहे हैं और जिस तरह से क्वेश्चंस पूछे जा रहे हैं, ऐसे में हम तीन-चार क्वेश्चंस से आगे नहीं बढ़ पा रहे हैं। ये चीजें हाउस को तय करनी हैं। माननीय चेयरमैन साहब ने सुबह जो कहा था, मैंने उसका निवेदन हाउस में कर दिया था।

SHRI P. WILSON: Sir, I would like to know from the hon. Minister why additional funds cannot be released to coastally situated States like Tamil Nadu, which are vulnerable to floods and cyclones. What is the yardstick for the release of NDRF and SDRF funds? Also, why not purchase machinery to rescue persons who fall into bore wells? There are a lot of deaths on that account.

**श्री नित्यानन्द राय :** उपसभापति महोदय, जब प्रश्न पूछा जाता है, तो उसका उत्तर भी देना पड़ता है। इनसे पहले जो प्रश्न किया गया था, मैं पहले उसका उत्तर दे रहा हूँ।...(व्यवधान)...

**श्री उपसभापति :** माननीय मंत्री जी, महज़ एक मिनट का समय बचा है, आपको जो भी जवाब देना है, एक मिनट में ही दीजिए। मैं समय को बढ़ा नहीं सकता हूँ।

**श्री नित्यानन्द राय :** महोदय, मैं तमिलनाडु की बात कर रहा हूँ, तमिलनाडु में जिस राशि की मांग की गई थी और 2021 में NDRF के द्वारा जो राशि दी गई, उसमें तमिलनाडु सरकार को 352 करोड़ रुपये का भुगतान कर दिया गया है। वह राशि NDRF की है। जहां तक माननीय सदस्य ने अतिरिक्त धनराशि की बात की है, मैं उनको बताना चाहता हूँ कि वह धनराशि वित्त आयोग की शर्तों के आधार पर आवंटित की जाती है। 2021-22 के लिए तमिलनाडु सरकार को SDRF से 1,088 करोड़ रुपया आवंटित किया गया था, जिसका भुगतान कर दिया गया है।

MR. DEPUTY CHAIRMAN: Question No.156; Shri K.C. Venugopal.

### **Engaging empanelled private publishers for printing of NCERT books**

\*156. SHRI K.C. VENUGOPAL: Will the Minister of EDUCATION be pleased to state:

(a) the reasons for engaging empanelled private publishers for printing of NCERT books;

- (b) whether Government is providing papers through selected paper mills to these publishers for printing of NCERT books;
- (c) if so, the details thereof;
- (d) whether Government has received complaints for using poor quality papers for printing of NCERT books by the empanelled publishers/printers; and
- (e) if so, whether Government has conducted any enquiry and audit of empanelled publishers for utilization of allotted papers and if so, the outcome thereof?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (e) A statement is laid on the Table of the House.

### Statement

(a) The National Council of Educational Research and Training (NCERT) has informed that as a practice it outsources printing of its textbooks through empanelled printers.

(b) and (c) NCERT provides NCERT watermark paper to the empanelled printers through the paper mills, selected through open tender on Government e-Marketplace (GeM) portal.

(d) and (e) NCERT has informed that they have not received such types of complaints.

SHRI K.C. VENUGOPAL: Thank you, Sir.

MR. DEPUTY CHAIRMAN: Question Hour is over. The House stands adjourned till 2.00 p.m.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise> ]*

*The House then adjourned for lunch at one of the clock.*

*The House reassembled after lunch at three minutes past two of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

### \*DISCUSSION ON THE WORKING OF THE MINISTRY OF TRIBAL AFFAIRS

MR. DEPUTY CHAIRMAN: Now, we will continue the discussion on the working of the Ministry of Tribal Affairs. Shri Suresh Gopi.

SHRI SURESH GOPI (Nominated): Thank you, hon. Deputy Chairman, Sir, for giving me this opportunity. I am standing in deep gratitude towards my Party's Chief Whip and also the Parliamentary Affairs Minister. ...*(Interruptions)*.. .

श्री जयराम रमेश (कर्नाटक) : सर, कैबिनेट मंत्री नहीं हैं। ...*(व्यवधान)*... Tribal Affairs Ministry के मंत्री ही नहीं हैं। ...*(व्यवधान)*...

श्री उपसभापति : माननीय कैबिनेट मंत्री कहाँ हैं?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, he is in the washroom. He is coming. ...*(Interruptions)*...

SHRI SURESH GOPI: Sir, since yesterday, I was very closely listening to the material content raised by Netamji, Phulo Deviji, Rathwaji, Shiv Pratapji, Solankiji and Sampatiyaji, who had deep interest in tribal affairs and the well-being of the tribals, and I was very closely listening to the contentions raised. ...*(Interruptions)*.. .

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order. ...*(Interruptions)*.. .

MR. DEPUTY CHAIRMAN: The Minister is already here. ...*(Interruptions)*.. . Gopiji, please continue. ...*(Interruptions)*.. .

SHRI SURESH GOPI: Sir, I had pleaded for time and I do not know how much time I have got to speak!

MR. DEPUTY CHAIRMAN: Your time is nine minutes.

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\* Further discussion continued from the 15<sup>th</sup> of March, 2022.

SHRI SURESH GOPI: Okay, if I run out of time, I just want to make sure that I put my prayer first and then raise the issues that I have come across concerning the lives of tribals in Kerala.

So, as my first prayer, through you, Sir, I urge the Minister of Tribal Affairs, Arjun Munda ji, to put pressure on the Ministry of Tribal Affairs or the National Tribal Commission to make an urgent visit to the main tribal hamlets in the State of Kerala. ...*(Interruptions)*.. . May be all the States but Kerala needs a very different focus. My colleague from Kerala, Mr. Sivadasan, who belongs to the CPM has put forth some data. I do not have report or data from the indices but I have some very factual evidences, which I collected in my 3-day visit that I made just four days back to the tribal District named Wayanad in the State of Kerala. I attended 27 meetings clogging 4 to 5 colonies into one meeting and, in effect, almost covering 130 to 140 colonies in Wayanad District. Let me share with you the drinking water and housing problems in all these areas. I was so astonished and annoyed. I read the speech of Solanki ji. Being a tribal, how happy he was about the disbursal of Central Government's funds in such States where they come from! Netam ji also presented a flowery and fragrant picture, which is definitely not there in Kerala. Mr. Sivasadan also presented some data to prove his contention that the funds given by the Ministry of Tribal Affairs or the budgetary allocations were not disbursed appropriately and timely. But, here, through you, Sir, I just want to ask some questions.

Sir, the first colony that I visited was Kolattur. Four other colonies around it were also there in the meeting which had around 2,000 people from the tribal community and localites also. They did not have drinking water. They raised this issue. I did not have the money to spend from my MPLADS funds. I had to spend a meagre amount out of my pocket for the pumps, submersible pumps, pumps for lifting water into the tank which was already there, and the same night, I went back travelling around 120 kilometers to that colony again in the wee hours of the night inaugurating the drinking water project. Yesterday, the channel belonging to the Left Alliance Group, Shri Shreyams Kumar, has reported that the Kerala Government had rehabilitated Adivasis 12 years back and they are still living in minor hutments which will contain all that water, from the first to the last of the rain water, in their homes. This is the pathetic, the poignant, the deplorable and lamentable and sad state of affairs of the tribal people in Kerala. ...*(Interruptions)*.. . No, no. Please. I am saying it on record. Edamalakkudy was picked as the last village in the country in the hon. Prime Minister, Narendra Modi ji's focussed action plan for supplying electricity.

But it was only the last village, and, the last home in that village or the first home in that village, was the responsibility of the State Government. Did they do it or not? Even if I am retiring from politics, my friend Mr. John Brittas should come forward with facts or data ruling out my contention. This is my request.

Again, for Edamalakkudy, I had given Rs. 12.5 lakhs from my MPLADS fund. This is happening again and again. The Collector told me that the BFO of Idduki is poking his nose into this and this money cannot be utilised. It may happen after various processes after one-and-a-half years, and my term is ending this April, Sir.

SHRI JOHN BRITTAS (Kerala): Sir, he should be brought back.

SHRI SURESH GOPI: So, I cannot put that money to be lapsed. I had to pay again a huge sum of Rs. 5.7 lakhs from my pocket to have the drinking water drawn from an uphill spring to the *adivasi* hamlet. This is the condition. I have umpteen numbers of other reasons to prove that tribal life is not as flowery or even budding and not at all fragrant as is being projected. I do believe in their reports. I am happy over their happiness, but it is not happening for Kerala. Again, when it comes to Wayanad District, the Central Government, the NITI Aayog, got Wayanad District empanelled into the list of Aspirational Districts. The Government in Kerala, in December, 2018, did not want Wayanad to be enlisted. The then Chief Secretary, I don't want to name him, said we do not want Wayanad in that list. I along with our then alliance partner, Shri P.C. Thomas, went on an agitative mode and then the Chief Secretary was forced to recall his request and put in place a fresh request for getting Wayanad into the list of Aspirational Districts. But what after getting listed is a big question.

There are lots of other issues relating to practising doctors among *adivasis*, who practise traditional *adivasi* ayurveda. If I remember correctly, you were also there. We had the Medical Amendment Bill allowing practising doctors without MBBS degree to carry on with their medical disbursements. I wish that these practising *adivasi* doctors or *vaidyas* be permitted and let to have a living. Otherwise, you will see them clogging with German patent institutions taking them in bulk. Same is the situation in Kannur-Aralam, Thrissur-Peechi, Chalakudy-Perunna.

The issue of infant mortality rate is again and again being raised in so many subjects which are brought into discussion relating to *adivasis* or women welfare. Sir, the toxicity is being pushed on to their tongue. They are used to having *ragi* for their staple food. The *ragi* cultivation was vast and wide in *adivasi* hamlets. The State Governments have denied cultivation of *ragi* and pushed rationing into their guts,

which has pushed in toxicity which has spoiled their uterine system and all reproductive organs. I have only one request, Sir. Please send the Tribal Commission on a very harsh survey and keep the Central Government informed about what all enhancements in the form of focus on upliftment of tribal life are required.  
(*Time-bell Rings*)

I am very obedient, Sir. You have rung the first bell. I am sitting down. Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you. Now, Dr. Prashanta Nanda.

DR. PRASHANTA NANDA (Odisha): Thank you, Deputy Chairman, Sir. In my speech, I would like to attract the attention of hon. Minister to very many difficulties faced by different States in different schemes. The first scheme that I will be discussing is the Special Central Assistance to Scheduled Castes Sub-Plan (SCA to SCSP). Under this programme, the Ministry of Social Justice and Empowerment has been providing funds for the SC Welfare Schemes. After 2012-13, the Ministry has been providing less amount of funds in comparison to the funds proposed by the State Government in the Action Plan. Besides, the Ministry releases funds mostly during the 3<sup>rd</sup> and the 4<sup>th</sup> quarters of the financial year. Hence, the expenditure of the grants gets unusually delayed in every financial year. During the current financial year, the grants from the Ministry under the SCA to SCSP are yet to be received.

Next I will talk about the Grants for Infrastructure Development under the SCA to SCSP. The Ministry releases funds for infrastructure development in SC populated villages up to 2017-18 under the SCA to SCSP. But from the financial year 2018-19, no funds have been released by the Ministry under the SCA to SCSP for infrastructure development. The Ministry is providing funds for infrastructure development in SC populated villages having more than 50 per cent SCs in a village which are selected under the Pradhan Mantri Adarsh Gram Yojana (PMAGY). But for those SC villages which are not included under the PMAGY they also require necessary funding under the SCA to SCSP. Accordingly, the Ministry may release funds for infrastructure development under the SCA to SCSP.

Next is the Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) and Article 275(1). Under the Scheme, the Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) & Article 275(1) of the Constitution of India, 100 per cent grants are being received from the Ministry of Tribal Affairs, Government of India, for development and welfare of tribal people. It supplements the efforts of State

Governments for development and welfare of tribal people as an additive to the State Tribal Sub-Plan (TSP).

Approval of projects and flow of funds under both SCA to TSS and Article 275(1) Schemes have receded considerably in the last few financial years which is a matter of great concern for the State Government since it is greatly affecting the tribal development initiatives in the State.

The Ministry of Tribal Affairs has recently changed the scheme from 'Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)' to 'Special Central Assistance for Tribal Development (SCA for TD)'. The SCA for TD scheme will aim towards integrated development of tribal dominated villages as model village (Adarsh Gram). The revised scheme guidelines will impact different programmes or activities which have already been initiated under the SCA to TSS like 'Mission Jeevika'. Release of funds under the SCA to TSS and Article 275(1) schemes by the Ministry of Tribal Affairs is being linked to the submission of UCs or Adigram Status against both the schemes. However, provisioning of funds proportionate to the tribal population of the State under the SCA to TSS and Article 275(1) is a constitutional entitlement of the tribal communities of the State. In case the funds are not released to the State as per the entitlement, the State may not be able to make a prospective plan for holistic development and welfare of tribal people. The Ministry of Tribal Affairs shall consider releasing the entire funds to the State as per the entitlement under both the schemes.

Sir, I would like to ask this. Though the Government of Odisha has recommended 169 cases for inclusion in the ST List of Odisha and has been submitting clarifications and justifications for inclusion of each community, why have they not so far been included in the ST list?

May I know this from the hon. Minister, through you, Sir? Is it a fact that the Task Force of the Ministry of Tribal Affairs in 2014 have recommended for inclusion of nine communities in the ST List of Odisha? If yes, why have the recommended communities so far not been included in the ST list?

Then, Sir, I come to the recommendations of Task Force. The Ministry of Tribal Affairs, Government of India, had constituted a Task Force under the chairmanship of Secretary vide notification dated 03.02.2014 to examine proposals for inclusion of communities in the ST list. The Task Force examined the proposals for inclusion from various States including 107 proposals from Odisha and, in its report, notified by letter no.12026 dated 03.07.2014, has recommended following nine communities of Odisha for inclusion in the ST list of the State on priority basis. Firstly, Kandha Kumbhar as subset of Kandha at Sl. No.31 of ST list of Odisha. Secondly, Jodia, Jhodia, Jadia and Jhadia as a synonym of Jhodia Paroja and a subset or section of

Paroja/Parja/Paraja tribe at Sl. No.55 of ST list of Odisha. Thirdly, Chuktia Bhunjia as a section of Bhunjia tribe. Fourthly, Saara as a synonym of Savar, Sahara and Shabar tribes at Sl. No.59 of ST list of Odisha. Fifthly, Mankidia should be included as synonym of Mankirdia. Sixthly, to include Porja as phonetic variation and Bareng Jhodia Paroja, Penga Paroja/Pengu Paroja and Selia Paroja as sections/subsets of the Paroja/Parja/Paraja at Sl. No.55 of ST list of Odisha. Seventhly, Banda Paraja and Bonda Paraja should be included as minor phonetic variations Bondo Poraja. Eighthly, Durua, Dhurua and Dhurava should be included as phonetic variations or synonyms of Dharua and Dhuruba at Sl. No.17 of the ST list of Odisha. And ninthly, Paharia as a subset or section of Gond tribe at Sl. No.22 of ST list of Odisha with area restriction for Kalahandi, Bolangir and Nuapada districts.

Sir, till date, no action has been taken for inclusion of these communities in the ST list. I request the hon. Minister to definitely respond to all these things which I have put forward to him. That is my complete speech. Thank you.

MR. DEPUTY CHAIRMAN: Now, Shri Binoy Viswam; not here. Then, Shri G.K. Vasana.

SHRI G.K. VASAN (TAMIL NADU): Mr. Deputy Chairman, Sir, the Government of India at the highest level has taken a keen interest in ensuring development and well-being of the Scheduled Tribes. Among the various initiatives and welfare schemes, the Government of India has, inter alia, been adding more tribal communities to the list of Scheduled Tribes with a good intention and with a view to providing them the benefits of constitutional guarantees for their socio-economic development.

At this juncture, I would like to remind the hon. Minister about two communities from the State of Tamil Nadu in respect of which I had already requested for grant of Scheduled Tribe status and raised the matter in this august House. One of them is the Badaga community from Nilgiris District in the State of Tamil Nadu. The Badagas, an indigenous community of the Nilgiris District, Tamil Nadu, have been demanding for the past 70 years that they be included in the list of Scheduled Tribes of both the Central and State Governments. That Badaga community has evolved itself as a community with rich cultural traditions over a long period of time. The point to be underlined is, till the 1931 census, the Badagas were classified as 'Important Primitive Tribes'. However, in 1950, the community was deleted from the Scheduled Tribes list for reasons unknown till today.

The other community, for which I would urge the hon. Minister to grant Scheduled Tribe status, is the Narikurava community. The Narikurava community had migrated to the southern States from other parts of India. Today, in Andhra Pradesh, Telangana, Andhra Pradesh and Kerala, they have been included in the Scheduled Tribes.

A Bill to give effect to such inclusion of Narikurava community in the list of Scheduled Tribes was introduced in the 15<sup>th</sup> Lok Sabha, that is, Bill No.160/2013 and in the 16<sup>th</sup> Lok Sabha, that is, Bill No.352/2016 on 4.10.2017. Unfortunately, on both occasions, the Bill got lapsed.

I would like to take this opportunity to once again appeal to the hon. Minister to grant Scheduled Tribe status to these important communities so that they can get the benefits guaranteed under the Constitution, besides availing of benefits under various Schemes operated by the Government for the welfare of Scheduled Tribes. Thank you, Sir.

**श्री बृजलाल (उत्तर प्रदेश) :** उपसभापति महोदय, मुझे जनजातीय मंत्रालय की वर्ष 2022-23 की अनुदान मांगों पर बोलने का अवसर दिया गया है, जिसके लिए मैं आपका आभारी हूँ और अपनी पार्टी का भी बहुत-बहुत आभारी हूँ।

महोदय, जल, जंगल और ज़मीन आदिवासी जीवन की पहचान है। आदिवासी जीवन जल, ज़मीन और जंगल से सीधे तौर पर जुड़ा हुआ है। पूरे देश में आदिवासी कहीं भी हों, वे अधिकतर जंगल में ही रहते हैं। मैं उत्तर प्रदेश से आता हूँ। उत्तर प्रदेश में आदिवासी बाहुल्य जिले चंदौली, मिर्जापुर, सोनभद्र आदि हैं। मध्य प्रदेश, छत्तीसगढ़, झारखंड, ओडिशा, बिहार, उत्तराखंड, हिमाचल प्रदेश, जम्मू-कश्मीर, पूर्वोत्तर भारत हो या दक्षिण के राज्य हों, सब जगह आदिवासियों का रहन-सहन करीब-करीब एक ही प्रकार का है।

महोदय, उत्तर प्रदेश के चंदौली, मिर्जापुर, सोनभद्र के अलावा बुंदेलखंड, चित्रकूट, बांदा, प्रयागराज के उत्तरी भाग में भी आदिवासी रहते हैं। आदिवासी खेती करते हैं और उनका जीवन forest produce पर निर्भर करता है। Forest produce में तेंदू पत्ता, महुआ, चिरौंजी, जंगली आंवला, शतावरी, शंखपुष्पी, पुनर्नवा, नागरमोथा, चीड़ गोंद, खैर गोंद, अर्जुन छाल, गोरखमुंडी आदि प्रमुख चीज़ें हैं, जिनको आदिवासी जंगलों से collect करते हैं और उन्हें स्थानीय स्तर पर बेचते हैं।

महोदय, इन भोले-भाले आदिवासियों को स्थानीय लोग ठग लेते हैं। वे अपने महंगे forest produce की कीमत भी नहीं जानते हैं। मैं जानता हूँ, ऐसे केसेज़ सोनभद्र में होते थे, जहां चिरौंजी बहुत पैदा होती है। आज से 4-6 साल पहले आदिवासी एक किलो चिरौंजी लाता था, तो उसे एक किलो चिरौंजी के बदले एक किलो चावल देकर वापस भेज दिया जाता था। इसी तरह जो जड़ी-बूटी होती है, उसकी भी कीमत उनको ठीक से नहीं मिल पाती थी।

महोदय, उत्तर प्रदेश में तेंदू पत्ता बहुतायत में होता है। इस तेंदू पत्ते पर जहां माफियाओं का कब्जा था, वहां चित्रकूट और बांदा में तेंदू पत्ते के बिजनेस पर माफियाओं के अलावा डकैतों का भी कब्जा होता था।

उपसभापति महोदय, उस समय वहां ददुआ डकैत होता था। उसके खिलाफ 300 से ज्यादा केस दर्ज थे और 2 से ज्यादा मर्डर केस थे। उसके आशीर्वाद के बिना उत्तर प्रदेश और मध्य प्रदेश में ठेकेदार ठेका नहीं ले सकते थे। वहां ठेकेदार कमाई करते थे और आदिवासी लोग ठगे जाते थे, क्योंकि आदिवासी लोग ही तेंदू पत्ते का कलेक्शन करते थे। इस गठजोड़ में सबसे बड़ा नुकसान गरीबों का, दलितों का और आदिवासियों का होता था, क्योंकि उनको अपनी मेहनत का उचित पैसा नहीं मिलता था। यह बिना राजनैतिक संरक्षण के संभव नहीं होता था। ददुआ डकैत ही यह तय करता था कि वहां संसदीय क्षेत्र में कौन चुनाव लड़ेगा और कौन विधायक बनेगा। उसका बेटा निर्विरोध जिला पंचायत अध्यक्ष बना। वही गांव पंचायत में प्रधान से लेकर ब्लॉक प्रमुख, जिला परिषद् तक तय करता था। उसके परिवार के सदस्य संसद सदस्य बने, विधायक भी बने और वे उस समय बने, जब ददुआ 32 साल से फरार था, जिसका आतंक उत्तर प्रदेश और मध्य प्रदेश में था।

उपसभापति महोदय, मैं इस सदन के माध्यम से योगी आदित्यनाथ जी को बधाई देना चाहता हूं कि उन्होंने डकैतों और माफियाओं का सफाया किया, जिसका सीधा लाभ आदिवासियों और गरीबों को मिल रहा है। वहां जो सरकारी योजनाएं चलती थीं, वे बिना डकैतों को पैसा दिए नहीं चलती थीं। जब पैसे ठेकेदारों, माफियाओं और डकैतों को जाते थे, तो जाहिर है कि काम कागज पर होते थे और उसका नुकसान सीधे गरीब मजदूरों को होता था। अब स्थिति बदल गई है और सरकारी धन से डकैतों और माफियाओं ने जो संपत्तियां अर्जित की थीं, आज उन पर योगी आदित्यनाथ जी का बुलडोजर चल रहा है।

मान्यवर, सोनभद्र, मिर्जापुर और चित्रकूट में बिजली के बहुत संयंत्र हैं और जहां उससे सारे कस्बे रोशन होते थे, वहीं आदिवासियों की झोंपड़ियों में अंधेरा रहता था। आज वे झोंपड़ियां पक्के मकानों में बदल गई हैं और उनके मकान भी 'सौभाग्य योजना' के अंतर्गत रोशन हो रहे हैं। उनके पक्के मकान हैं, वहां नल से जल है, शौचालय है और मुफ्त अनाज भी है। अभी चुनाव के लिए जो संकल्प पत्र, घोषणा पत्र बना था, मैं उसका उपाध्यक्ष था। हम लोगों ने उस संकल्प पत्र में यह मेन्शन किया कि हम होली और दिवाली पर लोगों को दो गैस सिलेंडर मुफ्त देंगे। अभी होली का त्योहार है और लोगों को मुफ्त सिलेंडर दे दिए गए हैं। इसके लिए उत्तर प्रदेश सरकार और योगी आदित्यनाथ जी बधाई के पात्र हैं।

उपसभापति महोदय, अब मैं उनकी ज़मीनों के बारे में कुछ बताना चाहता हूं। आदिवासियों की ज़मीन, जहां वे पीढ़ियों से खेती करते थे, वे यह जानते थे कि उनकी ज़मीनें हैं, लेकिन वे ज़मीनें उनके नाम नहीं थीं। वहां जो 1947 से 1989 तक सत्तासीन लोग थे, वे उन ज़मीनों पर सोसायटी बनाकर उन पर कब्जा कर लेते थे। उसी के सिलसिले में 17 जुलाई, 2019 को उम्भा कांड की एक घटना हुई थी। उम्भा कांड में गरीबों और आदिवासियों की ज़मीनों पर दबंग लोग कब्जा कर रहे थे। जब आदिवासियों ने इसका विरोध किया, तो 11 आदिवासियों की हत्या कर दी गई थी। यह घटना तात्कालिक नहीं थी। इसके बीज 1954 में बो दिए गए थे। उस समय जो सत्तासीन पार्टी थी, उसके लोगों ने वहां की 500 एकड़ से ज्यादा की ज़मीन पर सोसायटी बनाकर

कब्जा कर लिया। मान्यवर, मैं आपको बताना चाहता हूँ कि 17.12.1955 के पहले यह ज़मीन किसी के नाम नहीं थी। यह ग्राम समाज जंगल विभाग के खाते में दर्ज थी। रॉबर्ट्सगंज, मिर्जापुर के तत्कालीन तहसीलदार के आदेश पर 435 एकड़ ज़मीन एक सोसायटी के नाम पर दर्ज कर दी गई और सोसायटी ने साजिश करके एक पेपर करेक्शन का मुकदमा दायर किया। वहां के रेवेन्यू कोर्ट ने 7 सितम्बर, 1989 को 435 एकड़ में से डेढ़ सौ बीघा ज़मीन आशा मिश्रा और विनीता मिश्रा के नाम कर दी। यह वह ज़मीन थी जिस पर आदिवासी पीढ़ियों से खेती कर रहे थे। जब वह ज़मीन उनके नाम आ गई, तो उन्होंने धीरे से 2017 में वह ज़मीन वहां के गांव प्रधान और उनके 15 लोगों को बेच दी। उसको खाली कराने के सिलसिले में जब जबरदस्ती की गई और आदिवासियों ने विरोध किया, तो उनकी हत्या कर दी गई। महोदय, इस तरह से आदिवासियों की ज़मीनों पर कब्जा किया जाता रहा। यह आज की बात नहीं है। वहां पर 80 के दशक की शुरुआत में एक सतिया कांड हुआ था। उस समय एक मुख्य मंत्री जी थे, उनके पुत्र ने इसी तरह से गोपालपुर मड़िहान, मिर्जापुर में farm house बनाया था। वहां आदिवासी लड़कियों का शोषण होता था। उसी में एक आदिवासी लड़की का शोषण हुआ, उसकी हत्या की गई, जो उस समय पूरे देश में सतिया कांड के नाम से अखबारों की सुर्खियां बनी थी। वहां ज़मीनों पर कब्जा किया जाता था। फिर योगी आदित्यनाथ जी ने उम्मा कांड के बाद एक उच्च स्तरीय समिति बनाई। केवल उम्मा कांड ही नहीं, बल्कि उस क्षेत्र में जितनी जांचें की गईं, उनमें पाया गया कि ऐसी हजारों एकड़ ज़मीनों पर सोसाइटी बनाकर कब्जा किया गया, जो आदिवासियों की थीं। आज ये जो पुराने पाप थे, उनको योगी आदित्यनाथ जी ने धो दिया है। आज वे ज़मीनें निकली हैं और आदिवासियों को दी जा रही हैं। मैं इस सदन के माध्यम से योगी आदित्यनाथ जी को धन्यवाद देना चाहता हूँ।

महोदय, एक इश्यू बहुत महत्वपूर्ण है, जिसको मैं आज सदन के संज्ञान में लाना चाहता हूँ। 1990 में उत्तर प्रदेश में जनता दल की सरकार बनी थी। वहां 17 ओबीसी जातियों को अनुसूचित जाति में शामिल करने का एक प्रपोजल भेजा गया था, लेकिन वह केंद्र से नहीं होना था और नहीं हुआ। उस समय दबाव डालकर पूर्वी उत्तर प्रदेश के कई जिलों गोरखपुर, देवरिया, बलिया में - में ओबीसी जातियों का नाम लेना उचित नहीं समझता, लेकिन मैं बताना चाहता हूँ कि तीन जातियों को अनुसूचित जातियों का प्रमाण पत्र दिया जाने लगा, जो कि जबरदस्ती हुआ था। यह भारत सरकार की तरफ से नहीं हुआ था। फिर वे कालांतर में अपने आपको गोंड और खरवार लिखने लगे। महोदय, गोंड और खरवार जातियां केवल चंदौली, मिर्जापुर और सोनभद्र में हैं और कहीं नहीं हैं। ये आदिवासी हैं, ये वनवासी हैं। वही जनता पार्टी जब समाजवादी पार्टी के रूप में सरकार में आती है, तो उसके समय में फर्जी गोंड और खरवार को असली गोंड, खरवार आदिवासी बना दिया गया, ट्राइबल बना दिया गया। महोदय, जब भर्ती निकलती थी - चूंकि एसटी की merit नीचे जाती है, तो फर्जी गोंड, खरवार SDM हो गए, Deputy SP हो गए, doctor हो गए, engineer हो गए, professor हो गए। मैं 2018-19 में SC/ST Commission का Chairman था। मैंने इस इश्यू को संज्ञान में लिया और मुझे ऐसे कई लोग मिले, जिन पर मैंने कार्रवाई initiate की, जिसमें एक Dy. SP., जो फर्जी सर्टिफिकेट से बना था, उसको बर्खास्त किया गया। **...(समय की घंटी)...** महोदय, मैं बस एक मिनट और लूंगा। यह एक बड़ा गंभीर मामला है कि एक सरकार की गलती के कारण, जानबूझ कर की गई गलती के कारण जो वहां के असली गोंड, खरवार हैं, वे अपने अधिकारों से वंचित कर दिए गए हैं। आज वे किसी

competition में नहीं आ पा रहे हैं, क्योंकि जो फर्जी ओबीसी जातियां, आदिवासी बन गईं, ट्राइबल बन गईं, उनके सामने वे कम्पीट नहीं कर सकते। मैं आपके माध्यम से भारत सरकार के समाज कल्याण विभाग, अधिकारिता मंत्रालय और एसटी कमीशन से आग्रह करता हूं कि इसकी बृहत जांच होनी चाहिए और जांच होकर जो असली गोंड, खरवार, कोल और पनिका जातियां हैं, उनको न्याय मिलना चाहिए अन्यथा वे हमेशा के लिए अपने अधिकारों से वंचित कर दिए जाएंगे। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Dr. Amar Patnaik.

DR. AMAR PATNAIK (Odisha): Sir, overall, I would like to place on record the fact that the allocation to the Ministry of Tribal Affairs has always increased over a period of time, however, the absorption capacity, that is the capacity to spend has not matched up to the allocations made. The Revised Estimates have invariably been less than the Budget Estimates. So, the biggest problem in the strategy of tribal development by the Tribal Affairs Ministry, traditionally, I think, has been on three counts. I call it as the CIA, it is not the American Intelligence Agency; it is 'C', lack of convergence, 'I' - lack of institutional championship and 'A' - lack of awareness. In fact, the convergence which is supposed to take place between various schemes of Government is lacking in the tribal pockets, even though a number of schemes have been introduced and a number of schemes have been introduced in the current Budget allocation, for example, very futuristic Venture Capital Fund. I think these are very good initiatives. But they will not succeed unless there is a convergence established and this convergence can be established only if there is an institutional championship. There is lack of championship. If you leave it to Government officials alone, this is not going to happen. You need to have community motivators, community champions. You have to groom them up and they are the ones who would bring about convergence. The third aspect is awareness. In fact, Sir, I was very disappointed to see the observation of the Standing Committee Report of 2020 which says that even various MPs and MLAs were not aware about the schemes in place for STs in India. This is a very sad state of affairs. We need to make the people, the tribal people aware so that they participate in the schemes that are meant for them. Unless that is achieved, the development will not take place. Lastly, Sir, I would like to say that the Eklavya Model Residential School is a very good initiative. Even though more number of schools have been planned in the current Budget allocation, unfortunately, the operationalisation of these schools is lacking to the extent that we expected. For example, in the last 23 years, only 285 Eklavya Model Schools could be made functional. In Odisha, for example, only 19 out of 70

sanctioned Eklavya Model Schools are operational. I would request the hon. Minister, through the hon. Chair, that there is a need to make these Eklavya Model Schools functional, operational and tech savvy. I get a lot of request from various people to give digital assets to these people so that the monitoring of these schools can be made properly by the Principals, by the hostel matrons. I think that is not being done. Technology has to be brought in to manage these Eklavya Model Schools and they are actually going to be the change agents in the tribal areas as far as education is concerned. So, I would repeat to the hon. Minister to take charge of the Eklavya Model Schools to make them functional, make them tech savvy and make them deliver by actually monitoring every component which would make them operational. For example, when the sanction is to be given; when land is to be occupied; when the construction of building will take place; break each down and I think that will deliver the results. Thank you so much, Sir.

SHRI BINOY VISWAM (Kerala): Sir, while taking part in the discussion, I earnestly bow my head before the memory of Birsa Munda. In a noticeable address to the nation through Mann Ki Baat in October, 2021, the hon. Prime Minister called him as 'Bhagwan Birsa Munda'. They repeatedly used to call him 'Bhagwan, Bhagwan, Bhagwan'. My request to the BJP benches and the Government is, please don't make him a 'Bhagwan' without life. He was a fighter for the cause of the tribals, a great warrior, a great human being, a great man who laid his life against the Britishers in that fight. Instead of forgetting him, -- for that purpose, you call him as 'Bhagwan', -- it is very, very \* and ...*(Interruptions)*..

DR. AMAR PATNAIK: Mr. Deputy Chairman, Sir, the tribals themselves call him as 'Bhagwan'. ...*(Interruptions)*.. .

SHRI RAKESH SINHA (Nominated): Sir, I have a point of order? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Under which rule? ...*(Interruptions)*.. .

SHRI RAKESH SINHA: They are insulting the entire tribal community. ...*(Interruptions)*...

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\* Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Rakeshji, please. ...*(Interruptions)*.. . You please continue. ...*(Interruptions)*.. . Please continue. ...*(Interruptions)*.. . We will examine the records, Rakeshji. ...*(Interruptions)*.. . We will examine the records. We will go through the records. ...*(Interruptions)*.. . No, no. ...*(Interruptions)*.. .

SHRI BINOY VISWAM: I can tell the House one thing.

DR. L. HANUMANTHAIAH (Karnataka): Sir, it is his opinion.

SHRI BINOY VISWAM: Please do not try to interfere.

MR. DEPUTY CHAIRMAN: This is called notice of amendment.

SHRI BINOY VISWAM: I want to tell my friends in the BJP, do not try to confuse the whole atmosphere here. There is a term called 'metaphor', understand the meaning of it. You may believe in *Bhagwan*, I do not want to follow your footsteps. I speak here on my own convictions, on my own possessions. In my belief, I generally say that Birsa Munda was a fighter for the cause of the tribal rights against the British Imperialists. He fought and he led the wars. I want to emphasise on that aspect of his life, but, you want to emphasise on other aspects. ...*(Interruptions)*.. . I respect them. ...*(Interruptions)*.. . Let me tell something about that community. ...*(Interruptions)*.. .

Then, my question to you, my friends, is that the Standing Committee on Tribal Affairs in its Report No. 30 says, "The Committee is constrained to note that the projections of requisite funds made by the Ministry of Tribal Affairs are invariably reduced by the Ministry of Finance. In the actual BE allocation, it is reduced. The allocation is further reduced in the Revised Estimates stage. In 2020-21, it was reduced from Rs. 7,355.76 crores to Rs. 5,472.50 crores." This is your love for tribals and *Bhagwans*! Then, in 2021-22, you reduced it from Rs. 7,484.07 crores to Rs. 6,126.46 crores. In 2022-23, the projection is Rs. 13,208.52 crores, but, in the Budget Estimates, it is Rs. 8,406.92 crores. Your Government is like this. You speak for the tribals only by your tongue, but, in the heart-of-heart, you are not for them, you are not for them. Do you know the meaning of jal, jungle, jameen? Do you know about it? You deny them their jal, you deny them their jungle, you deny them their jameen and you say 'Bhagwan, Bhagwan, Bhagwan'. In that way, I should tell you ...*(Interruptions)*.. .

MR. DEPUTY CHAIRMAN: Please address the Chair. कृपया आपस में बात नहीं कीजिए। ..(व्यवधान) ..

SHRI BINOY VISWAM: I request you most humbly. ...(*Interruptions*).. .

MR. DEPUTY CHAIRMAN: Binoy Viswamji, please address the Chair. ...(*Interruptions*).. .

SHRI BINOY VISWAM: I request the Government and the BJP benches and the friends there. ...(*Interruptions*).. .

MR. DEPUTY CHAIRMAN: Binoy Viswamji, please address the Chair. प्लीज़ सीट पर बैठकर आपस में बात मत कीजिए। ..(व्यवधान) ..

SHRI BINOY VISWAM: Sir, please give them their share of the funds. They are not seeking a mercy from you. They demand their share. Their share in the national wealth, and that wealth should be given to them. But, systematically, you reduced it year-by-year and to compensate that, you speak these kind of meaningless words. I pray you with all earnestness, my friends, please stop this drama, please stop this drama. This is a drama. ...(*Interruptions*).. . What about the policies? ...(*Interruptions*).. . Sir, coming to the mining policy of the Government... ...(*Interruptions*).. .

MR. DEPUTY CHAIRMAN: Please address the Chair. ...(*Interruptions*).. .

SHRI BINOY VISWAM: Sir, this should not be allowed. ...(*Interruptions*).. .

**श्री उपसभापति :** बिनोय विस्वम जी, केवल आपकी बात ही रिकॉर्ड पर जा रही है। ..(व्यवधान) ..

SHRI BINOY VISWAM: This cannot be allowed. ...(*Interruptions*).. .

MR. DEPUTY CHAIRMAN: Binoyji, please address the Chair. ...(*Interruptions*).. .

SHRI BINOY VISWAM: Sir, I can yield to any Member once or twice, but, my friend, Shri Rakesh has made it a habit to intervene at every half-a-second. I will not yield. ...(*Interruptions*).. So, please don't repeat it. ...(*Interruptions*).. With all sense of respect to you, please don't repeat it.

**श्री उपसभापति :** मैं सारे सदस्यों से यह अनुरोध करूंगा कि कृपया आपस में बात न करें।

SHRI BINOY BISWAM: Sir, with their permission, I once again ...(*Interruptions*)..

**श्री उपसभापति :** प्लीज़, आप बैठकर बात न करें। Let him speak. ...(*Interruptions*).. आपको रिस्पॉंड करने का मौका मिलेगा तो आप कीजिएगा। आप जब एक-दूसरे के बारे में बात करते हैं तो आप सब सुनने का भी धैर्य रखिये। ...(**व्यवधान**)...आपको जब मौका मिलेगा, तब बोलें, प्लीज़, बैठकर न बोलें।...(**व्यवधान**)...आप सबसे भी अपेक्षा है। आप लोग बैठकर हमेशा पीछे से टिप्पणी करते हैं, वह न करें।...(**व्यवधान**)...मैं सबसे निवेदन करता रहा हूं।...(**व्यवधान**)...प्लीज़।...(**व्यवधान**)... अब आप फिर बात करने लगे! ...(**व्यवधान**)...

SHRI BINOY BISWAM: Sir, with their permission and their consent, may I once again bow my head to the memory of Father Stan Swamy. They may not like that name. That man is no more in the world. Why? He was tortured to death in a prison cell. Why? He fought for the rights of tribals. He raised the voice for their 'Jal, Jameen, Jungle'. They don't like it. ...(*Interruptions*).. So, they killed him. ...(*Interruptions*).. They killed him. So, at this moment, I proudly bow my head in his memory and they don't like it. Sir, tribals are often given preaches by them. Sermons are given to them but the rations are for whom? It is for the miners of the FDI. Sir, the Government's mining policy says that wherever they want to come and invest to open a new mine that will be given to the miners of the Indian origin and of the foreign origin. Which are those lands? All those lands are tribal lands, all alone, the whole of Chhattisgarh, Jharkhand, Odisha and it continues like that. Thousands of acres of land is given to the big mining lobby of the world. This Government bows before the FDI of US, of Australia, of Germany and they take away the tribal land. We want a change for that. They know that we people will raise those issues. When we raised those issues, they had no answer for that. So, they made a strategy to see that our voices are blocked. Our voices cannot be blocked like that because these voices are the people's voices. These are the voices of the tribals. So, we cannot be defeated like that. You may kill us, you may make us silent us, but this struggle will continue. ...(*Interruptions*).. The struggle will continue. ...(*Interruptions*).. This struggle will continue, and we believe that this Parliament also is a platform for that struggle. We came for that struggle. We came here for that struggle only and not say 'yes' to you. So, don't think that. We may be small in numbers. We know it that in numbers we are small, but we are not so small in our faith and convictions. That is why we are called 'opposition'. We are several parties who are here. But on the issues of people, of *dalits*, Adivasis, women, minorities, we all stand united, and they

don't like it. So, they say that they are the saviours. They serve them by allotting this kind of funds by giving nothing. My request to the Minister is that, please pay heed to the recommendations of the Standing Committee. Please see that the funds are given in proper time. One more thing, there is a big drive in the last days of the month, March end, ...*(Interruptions)*.. \* ...*(Interruptions)*.. Mainly it is happening in this kind of Department. It is \*. \* by whom? \* Whose money is it? It is the tribals' money. That money they take away. So, please see to it that the \* is ended now. Please see to it that the funds are not cut to every State. To every State, the funds are cut. You give the funds for whom? You give the funds to the exploiters, to the people who funded them. They are your masters, your friends. Sir, your crony capitalist friends, from all over the world, are coming here to loot away the funds of the tribals. I had been, many times, to Narmada Valley area. I know the situation there. The Sardar Sarovar Project, when it came, it was promised that compensation will be given. 'You will be rehabilitated', it was promised. You go there year after year! Most of them are not properly rehabilitated. Most of them are not given adequate compensation. Most of them are thrown out of their lands. And you are preaching that you are the friends of Adivasis! And, to hide your feeling, you call them 'Bhagavan'! Sir, no power will give you a pardon. If Bhagavan is Almighty, if Bhagavan is for truth and justice, I am sure, not only Bhagavan Birsa Munda, no power of the universe will forgive you. With these words, I conclude. Thank you, Sir.

**श्री उपसभापति :** माननीय श्री किरें रिजिजु जी।

**विधि और न्याय मंत्री (श्री किरें रिजिजु) :** बहुत-बहुत धन्यवाद, उपसभापति जी। मैं आपके प्रति आभार प्रकट करना चाहता हूँ कि हमें जनजातीय कार्य मंत्रालय के विषय को लेकर पार्लियामेंट में चर्चा करने का मौका मिला। मुझे और भी ज्यादा खुशी इसलिए हो रही है कि कल यहाँ नॉर्थ-ईस्ट के विषय पर चर्चा हुई। Development of North-Eastern Region के ऊपर पूरी चर्चा हुई। आज आदिवासियों को लेकर काफी बातें सुनने को मिलीं। सर, पहले तो मैं यह कहना चाहता हूँ कि हम लोग भी पार्लियामेंट में काफी सालों से हैं, tribal affairs और North-East को लेकर इतनी व्यापक चर्चा, चाहे वह लोक सभा में हो, चाहे राज्य सभा में हो, सुनने को कम मिलती है। ...*(व्यवधान)*...

**श्री जयराम रमेश :** यह हमारे दबाव की वजह से हुआ है।

**श्री उपसभापति :** यह BAC का decision है। ...*(व्यवधान)*... Please. ...*(Interruptions)*.. . If BAC decision ...*(Interruptions)*.. . प्लीज आपस में बात न करें। ...*(व्यवधान)*... BAC

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\* Expunged as ordered by the Chair.

decision ...*(Interruptions)*.. . Please. ...*(Interruptions)*.. . आपस में बात न करें, बहस चलने दें, प्लीज़। ...*(व्यवधान)*... Madam, I request you to let the discussion take place.

**श्री किरन रिजिजू :** मैं चेयर को धन्यवाद दे रहा था, तो उसमें आपत्ति क्यों हो रही है? हमने नहीं कहा कि मुझे धन्यवाद दीजिए। मैंने चेयर को धन्यवाद दिया। ...*(व्यवधान)*...

**श्री जयराम रमेश :** इसमें कोई आपत्ति नहीं है।

**श्री किरन रिजिजू :** सर, अब चेयर का धन्यवाद भी मेम्बर लेना चाहते हैं, तो मैं क्या कर सकता हूँ? आप मुझे चेयर को तो धन्यवाद देने दीजिए, मैं आपको भी धन्यवाद दूँगा। मैं सारे मेम्बर्स को धन्यवाद देना चाहता हूँ।

**श्री जयराम रमेश :** वह इसलिए कि आप गलत जगह से बोल रहे हैं।

**श्री किरन रिजिजू :** सर, मैं अभी विषय से भटकना नहीं चाहता हूँ, मैं ज्यादा लंबा भी नहीं बोलना चाहता हूँ, लेकिन अगर विषय लंबा खिंचेगा, तो इसमें और अन्य विषय आ जाएंगे।

सर, कल मैंने यहाँ बैठ कर, यह मेरे मंत्रालय का विषय नहीं था, फिर भी जब नॉर्थ-ईस्ट की चर्चा हुई, तो मैंने सबकी बातें बहुत ध्यान से सुनीं। आज भी आदिवासी कार्य मंत्रालय पर चर्चा हुई, तो मैंने सबकी बातें सुनीं। सबने अच्छी बातें कही हैं, लेकिन कभी-कभी लगता है कि सोचने और समझने में फर्क है। जैसे अभी हमारे कम्युनिस्ट पार्टी के साथी ने कहा, उनको 'भगवान बिरसा मुंडा' कहने में आपत्ति हो सकती है, लेकिन भगवान का दर्जा या उसका टाइटल या वह नाम बीजेपी ने तो नहीं दिया! जो आदिवासी लोग होते हैं, वे simple होते हैं, emotional होते हैं। वे अपने किसी नेता को एक भगवान का रूप देना चाहते हैं, तो भी इसमें इनको क्या आपत्ति है? ...*(व्यवधान)*...

SHRI BINOY VISWAM: Sir, let me ...*(Interruptions)*.. .

MR. DEPUTY CHAIRMAN: No, Mr. Viswam, you are not allowed. Please sit down. ...*(Interruptions)*.. .

**श्री किरन रिजिजू :** जब आपने कहा, तो मैंने आपको disturb नहीं किया। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Mr. Binoy Viswam, if you speak, it will not go on record. ...*(Interruptions)*.. .

SHRI BINOY VISWAM: \*

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\* Not recorded.

**श्री किरन रिजिजू :** ये तो भगवान राम को भी नहीं मानते हैं।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You are defying the Chair's instruction. Please take your seat. ...*(Interruptions)*... I am not allowing.

3.00 P.M.

**श्री किरन रिजिजू :** सर, ये लोग देश की सभ्यता को ही नहीं मानते हैं।...(व्यवधान)... सर, 1994 में हमारे यहां एक बहुत बड़े आदिवासी नेता थे। आज वे इस दुनिया में नहीं हैं, लेकिन वे पहले आदिवासी कैबिनेट मिनिस्टर बने थे। मैं जिस समय उनसे मिलने गया था, उस समय मैं All India Tribal Students' Federation के General Secretary के रूप में काम करता था। श्री नरसिम्हा राव साहब के समय में श्री पी.ए. संगमा साहब को कैबिनेट मिनिस्टर बनाया गया था। उस समय हमने उनको धन्यवाद दिया था, तब मुझे पता चला था कि वे इस देश के पहले ट्राइबल कैबिनेट मिनिस्टर बने हैं। मैंने सोचा, हमारे देश को 1947 में आज़ादी प्राप्त हुई थी और इस काम में इतने साल लग गए। बाद में पी.ए. संगमा साहब स्पीकर भी बने, लेकिन वे पहले ट्राइबल कैबिनेट मिनिस्टर भी बने। उसके बाद की बातें आपको मालूम ही हैं कि क्या-क्या हुआ, मैं उसके इतिहास में नहीं जाना चाहता हूं।...(व्यवधान)...

**श्री उपसभापति :** प्लीज़, प्लीज़...(व्यवधान)...

**श्री किरन रिजिजू :** नहीं, मैं उसके बाद की बातें नहीं बता रहा हूं।...(व्यवधान)... प्लीज़, आप डिस्टर्ब मत कीजिए, आपके डिस्टर्ब करने से मैं विचलित होने वाला नहीं हूं।...(व्यवधान)... सर, आज ट्राइबल्स के बारे में चर्चा हुई, technical budgetary allocation के बारे में हमारे जो संबंधित कार्य मंत्री, श्री अर्जुन मुंडा जी हैं, वे बताएंगे। मैं थोड़ा intervention इसलिए कर रहा हूं, क्योंकि कुछ मुद्दे ऐसे हैं, जिनको मैं अपनी ओर से कहना चाहता हूं। हमारे देश में ट्राइबल्स की पोज़िशन क्या है? हमारे देश में ट्राइबल्स की पॉपुलेशन लगभग 8 प्रतिशत है, लेकिन वे mainstream का हिस्सा क्यों नहीं बन पाते हैं? हममें से जो आसानी से ideology पढ़ लेते हैं, वे अपने आप समझ लेते हैं और उनके बिहाफ पर अपनी मर्जी से बात कह देते हैं, लेकिन आदिवासियों की सोच, उनके विचार, उनकी ज़रूरतें क्या हैं, इसको समझने की बहुत आवश्यकता है।

सर, मैं नॉर्थ-ईस्ट से आता हूं। पिछली सरकार के समय में मैं गृह राज्य मंत्री था। कई छोटी-छोटी आदिवासी कम्युनिटीज़ होती हैं। कुछ ट्राइबल कम्युनिटीज़ की संख्या तो 500-600 भी होती है और कई कम्युनिटीज़ ऐसी भी होती हैं, जहां एक ही गांव होता है, एक ही भाषा होती है, लेकिन उनकी अपनी अलग-अलग identities और status होते हैं। शायद यहां यह समझना मुश्किल है, लेकिन ट्राइबल एरियाज़ में जो लोग काम करते हैं, उनको इसकी समझ होती है। भारत सरकार के लिए कोई विषय बहुत छोटा हो सकता है, लेकिन उस समुदाय के लिए वह विषय सबसे बड़ा होता था, जिसको लेकर वे दिल्ली आते थे। यहां उनकी मुलाकात मंत्री से हो जाती, यह तो छोड़ ही दीजिए, एक ज्वाइंट सेक्रेटरी के पास भी उनसे मिलने के लिए टाइम नहीं

होता था। जब दिल्ली में किसी आदिवासी कम्युनिटी का कोई डेलिगेशन आता था, तो उनसे मिलने के लिए किसी ज्वाइंट सेक्रेटरी के पास भी टाइम नहीं होता था, फिर उनके नीचे डायरेक्टर, अंडर सेक्रेटरी होते हैं, वे भी व्यस्त होते हैं, उनके पास भी टाइम नहीं होता था, ऐसे में वे महीनों-महीनों दिल्ली में ही बैठे रहते थे। कोई मंत्री आता था या कोई सीनियर व्यक्ति आता था, उनको तो किसी तरीके से appointment मिल जाता था, लेकिन जो आम आदमी है, वह सपना देखता रहता था कि हम दिल्ली जाएंगे और बड़े लोगों से मिलेंगे, लेकिन उनको बड़े लोगों से मिलने का मौका नहीं मिलता था। मैं बहुत अच्छी तरह से उन सबसे मिलने लगा। कभी-कभी हमारे नॉर्थ-ईस्ट के लिए लोग कहते हैं कि वे हथियार पकड़ लेते हैं और जंगलों में चले जाते हैं। कभी-कभी विषय बहुत छोटे-छोटे होते हैं या छोटी-छोटी emotional बातें होती हैं, जिन पर अगर थोड़ा ध्यान दिया गया होता, तो वे आराम से मुख्य धारा से जुड़े रहते। चूंकि किसी अधिकारी ने उनको टाइम ही नहीं दिया, इतने में ही वे नाराज़ हो कर चले जाते थे, उनकी बात को कोई सुनने वाला कोई नहीं होता था। ऐसे में मजबूरी में वे जंगलों के अंदर चले जाते थे और AK-47 पकड़ लेते थे। जिनको स्कूल जाना चाहिए, कॉलेज जाना चाहिए, वे हथियार पकड़ कर जंगलों में चले जाते थे। ये सब बहुत छोटी-छोटी बातें हैं, लेकिन बहुत गंभीर बातें हैं, इसलिए हम लोगों को इन बातों पर lightly comment नहीं करना चाहिए। यहां ऐसे-ऐसे ट्राइबल इलाके हैं, जिनकी अपनी अलग पहचान है। उनकी आइडेंटिटी ही उनके लिए सब कुछ है, क्योंकि वे बहुत emotional होते हैं। उनको रोड, बिजली, पानी, ये सब तो चाहिए, लेकिन इनके साथ-साथ उनको इज्जत भी चाहिए। उनसे थोड़ी अच्छी तरह से बात कर लो, तब भी वे खुश हो जाते हैं। इन सब चीजों को समझना बहुत जरूरी है। भारत देश इतना बड़ा है, इसलिए इसमें विषय भी बहुत बड़े-बड़े रहते हैं, लेकिन कभी-कभी छोटे-छोटे विषयों को न समझकर, उन अहम बातों को हम लोग नज़रअंदाज़ कर देते हैं, जो बहुत गलत है।

सर, आज नॉर्थ-ईस्ट में अगर शांति है, तो उसका कारण है - कोई जादू की छड़ी नहीं है कि अपने आप ऐसे ही शांति हो गई। आप महीना भर असम में जाइए, तो आप देखेंगे एक डिस्ट्रिक्ट में आज बंद कॉल हुआ है, तो अगले दिन किसी दूसरे डिस्ट्रिक्ट में बंद कॉल होगा, चूंकि वहां अलग-अलग ट्राइबल कम्युनिटीज़ हैं, इसलिए वे अपनी-अपनी डिमांड्स को लेकर बंद कॉल करती रहती हैं। उनकी बात को कोई सुनने वाला नहीं होता है। भारत सरकार में उनकी बात कोई नहीं सुनता, राज्य सरकार में भी नहीं सुनता है।

ऐसा करते-करते पूरे नॉर्थ-ईस्ट में छोटे-छोटे कितने अंडरग्राउंड एलिमेंट्स निकल आए थे, आज उनमें से एक-एक सरेंडर करके मुख्य धारा में आ रहे हैं। अभी मणिपुर का चुनाव बिना किसी घटना के सम्पन्न हुआ है। चुनाव में छिटपुट घटनाएं होती हैं, वह अलग बात है, लेकिन जो बड़ा बंद काल होता है, बड़ा बम ब्लास्ट होता है या गोलीबारी वगैरह होती है, ऐसा कोई इंसिडेंट नहीं हुआ और शांतिपूर्वक तरीके से मणिपुर में विधान सभा का चुनाव सम्पन्न हुआ है।

महोदय, ट्राइबल अफेयर्स के मामले में मैंने छात्र जीवन से बहुत संघर्ष किया है, इसलिए मुझे बहुत कुछ मालूम है। धीरे-धीरे करके आज हम इस नतीजे पर पहुंचे हैं कि अटल जी ने पहली बार एक छोटा सा ट्राइबल सब-डिविज़न स्थापित किया, जिसका ट्राइबल अफेयर्स का छोटा सा बजट एलोकेशन होता था, आज वह पूरा एक वृक्ष बन गया, पूरी एक सेपरेट मिनिस्ट्री बन गया, जिसके बारे में आज हम हाउस में चर्चा कर रहे हैं। हम श्री अटल बिहारी वाजपेयी जी को याद

करते हैं, क्योंकि उन्होंने कहा था कि डेवलपमेंट ऑफ नॉर्थ-ईस्टर्न रीजन का भी एक मंत्रालय बनना चाहिए और ट्राइबल अफेयर्स का भी एक मंत्रालय अलग से बनना चाहिए। आप देखें कि कभी-कभी हम लोग मीडिया में अपना नाम आने के लिए ऐसी-वैसी बातें बोल देते हैं। प्रधान मंत्री जी कुछ समय पहले नागालैंड गये, नागालैंड के ट्राइबल लोग जो अपना पहनावा पहनते हैं, जिसमें हैड गियर होते हैं, उनकी एक पार्टिकुलर ड्रेस होती है, उन्होंने वह प्रधान मंत्री जी को भी पहनाई तो कांग्रेस के एक वरिष्ठ नेता यहां कह रहे थे कि बहुत ही फनी आउटलैंडिश हैड गियर पहनकर घूम रहे हैं, प्रधान मंत्री जी ट्राइबल्स की ड्रेस पहनकर घूम रहे थे। आप यहां इस तरह की बातें हंसी-मजाक के रूप में कर लेते हैं, लेकिन उनका जमीन पर क्या प्रभाव होता है, उसका भी ध्यान रखना चाहिए। जिनकी जगह पर आप गये, जिन लोगों ने इतने प्यार से आपको खाना खिलाया, आपको कपड़े पहनाये, आपके सिर पर टोपी पहनाई, ऐसी बातें करने से पहले उनके इमोशंस पर भी आप ध्यान दीजिए।

महोदय, सबसे पहले मैं वर्तमान प्रधान मंत्री, श्री नरेन्द्र मोदी जी को धन्यवाद देना चाहता हूं, क्योंकि पहली बार तीन ट्राइबल कैबिनेट मिनिस्टर्स को हमारी सरकार में इस देश की सेवा करने का काम मिला। मेरे जैसा एक छोटा सा कार्यकर्ता, मैंने कभी सोचा भी नहीं था कि मैं कैबिनेट मिनिस्टर बनूंगा। मेरे जैसे छोटे कार्यकर्ता को बाबा साहेब अम्बेडकर जी के रास्ते पर चलते-चलते उनके काम को सीखने का मौका मिला और एक पहला ट्राइबल व्यक्ति इस देश का कानून मंत्री बना। चूंकि प्रधान मंत्री जी ने मुझ पर विश्वास किया कि यह ट्राइबल है, लेकिन काम कर सकता है, उन्होंने मुझ पर विश्वास जताया और मुझे देश की सेवा करने का मौका मिला, अन्यथा मैंने सपने में भी नहीं सोचा था कि मैं एक दिन इस देश का कानून मंत्री बनूंगा।

महोदय, वर्तमान में हमारे मंत्रिमंडल में आठ मंत्री हैं, जिनमें तीन कैबिनेट मंत्री हैं और पांच राज्य मंत्री हैं। आप इन्हें ornamental मत सोचिये, आप पोलिटिक्स में कह सकते हैं कि ये ऐसे ही दे दिये, परन्तु इस देश के मंत्रिमंडल में पद मिलना और एक बड़ी जिम्मेदारी देना, यह अपने आपमें एक बहुत बड़ा संदेश है। मंत्रिमंडल की एक प्रक्रिया होती है, एक कंवेन्शन होता है, जिसमें हम लोग इंट्रोड्यूस होते हैं, तो हमारे विपक्ष के साथियों ने इतना हंगामा किया कि प्राइम मिनिस्टर को उस समय अपने मंत्रिमंडल के नये चेहरों को यहां इंट्रोड्यूस करने का मौका नहीं दिया। लेकिन हम तुरंत जन आशीर्वाद यात्रा पर निकल गये और जन आशीर्वाद यात्रा में जाने पर हमें पता चला कि आदरणीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के इस कदम का देश भर में कितना स्वागत हुआ है, खासकर ट्राइबल्स में, शेड्यूल्ड कास्ट्स में और बैकवर्ड क्लासेज में बहुत स्वागत हुआ। ये सब चीजें होती हैं, जिन्हें हमें स्वीकार करने में कोई कठिनाई नहीं होनी चाहिए, बाकी पोलिटिक्स तो चलती रहेगी।

सर, चूंकि मैं एक सांसद हूं और अपने प्रदेश की ओर से मैं प्रधान मंत्री जी और हमारे जनजातीय कार्य मंत्री, श्री अर्जुन मुंडा जी को धन्यवाद देना चाहता हूं कि हमारे प्रदेश में सब-ट्राइब्स काफी हैं, लेकिन आधे से ज्यादा ट्राइब्स का नाम संविधान की सूची में नहीं था। 1950 का जो शेड्यूल्ड ट्राइब्स ऑर्डर है, उसमें एक सूची है, जिसमें एक-दो नाम लिखे हैं और कहा गया कि ये बाकी सब ट्राइबल्स हैं - उनमें नाम तक नहीं थे। इसलिए दिक्कत यह होती थी कि हमारे वहां जब बच्चे प्राइमरी और सेकेंडरी स्कूलों में पढ़ते थे और जब अरुणाचल प्रदेश से बाहर जाते थे, तो बाहर के लोग संविधान की सूची देखते थे और कहते थे कि आपका नाम सूची में नहीं है, आपको

यहां एडमिशन नहीं मिलेगा, ट्राइबल कोटा आप पर लागू नहीं होता है। बहुत सालों तक यह प्रॉब्लम होती रही। मेरे सांसद बनने के बाद भी, मेरे मंत्री बनने के बाद भी यह जो प्रॉब्लम है, यह आती रही। तब मैंने प्रधान मंत्री जी को बताया कि कितने सालों से यह पेंडिंग है और संविधान की सूची में हमारे राज्य के आधे से ज्यादा ट्राइबल्स का नाम ही नहीं है। उसके बाद एक major amendment लाया गया और अरुणाचल के सारे ट्राइबल्स के नामों को कांस्टिट्यूशन की सूची में डाला गया और आज आराम से वे इस देश का नागरिक होकर, बहुत गर्व के साथ 'जय हिन्द' का नारा लगाकर बैठे हुए हैं। तो ये सब जो चीज़ें हैं, इन्हें आपने कैसे नजरअंदाज किया? आप सोचिए। यह कोई छोटी-मोटी चीज़ नहीं है। These are the core issues for the tribal people. They are the most important issues for them. But, for the Government, they were not relevant. That is why, they were never taken up. That is why, जब मैं प्रधान मंत्री जी को धन्यवाद देता हूँ, तो मैं तर्क के साथ धन्यवाद देता हूँ, क्योंकि प्रधान मंत्री जी धन्यवाद के पात्र हैं। वे अपने नेता हैं, सिर्फ इसलिए मैं नाम लेकर नहीं कह रहा हूँ। उन्होंने ऐतिहासिक कदम उठाया है, इज्जत दी है और नाम दिया है, तब जाकर मैं इस सदन में प्रधान मंत्री जी को धन्यवाद दे रहा हूँ। हमारे लिए यह सब बहुत बड़ा विषय होता है।

सर, कई साल पहले आप लोगों ने भी सुना होगा कि यहाँ नॉर्थ-ईस्ट के लोगों के साथ racial discrimination होता है, नॉर्थ-ईस्ट के लोगों के साथ बुरा बर्ताव किया जाता है, इस तरह के इश्यूज आते थे। हर इश्यू सही नहीं होता, हर इश्यू गलत नहीं होता, लेकिन इश्यूज होते थे। लेकिन अगर कोई इश्यू हो, तो कोई तय तो करे, जाँच तो करे। सर, 2014 में मुझे प्रधान मंत्री जी ने गृह राज्य मंत्री बनाया। दिल्ली तो देश की राजधानी है। प्रधान मंत्री जी के निर्देशन में, उनके आशीर्वाद से दिल्ली पुलिस में नॉर्थ-ईस्ट के लगभग 1,000 बच्चों को, जो पुलिस में क्वालिफाई हुए, ऐसे बच्चों को दिल्ली पुलिस में भर्ती कराया। आज दिल्ली पुलिस में रहकर पूरी वर्दी के साथ वे देश की राजधानी की सेवा कर रहे हैं और साथ ही साथ, अगर यहाँ नॉर्थ-ईस्ट के बच्चों के साथ कोई घटना होती है, तो उसको भी पूरा सम्भालने का काम वे कर रहे हैं। इसी प्रकार से उसी दिल्ली पुलिस में 'SWAT' नामक एक नयी कमांडो टीम बनायी गयी है, जिसमें only ladies हैं। इसमें नॉर्थ-ईस्ट की लड़कियाँ हैं, जो कि काफी स्मार्ट होती हैं, 100 per cent female commandos हैं। अगर आज दिल्ली में कोई भी घटना हो, तो वह smart commando team आज एक्शन के लिए रेडी होकर बैठती है। तो यह सब symbolically भी important है और जमीन पर भी इसका महत्व होता है।

महोदय, मैं फिर से आज प्रधान मंत्री जी को एक और विषय के लिए भी धन्यवाद देना चाहता हूँ। अभी हमारे साथी ने इस विषय को थोड़ा सा नहीं समझने का प्रयास किया। यह साल 'आज़ादी का अमृत महोत्सव' के रूप में भी मनाया जा रहा है। मैं मानता हूँ कि यह आज़ादी का 75वाँ वर्ष हमारे लिए, देश के लिए बहुत बड़ा साल है। जब देश 'आज़ादी का अमृत महोत्सव' मना रहा है, तो ऐसे में अगर जनजातियों को, आदिवासियों को इस सेलिब्रेशन से नाम मिल रहा है, पहचान मिल रही है, उनको इज्जत दी जा रही है, तो मुझे लगता है कि इसका सबको स्वागत करना चाहिए। इसी साल 15 नवम्बर से जो सेलिब्रेशन शुरू हुआ है, उसे हम लोगों ने धूमधाम से मनाया है और प्रधान मंत्री जी ने बिरसा मुंडा जी के जन्मदिवस के दिन, 15 नवम्बर को 'जनजाति

गौरव दिवस' मनाने की घोषणा की है। इसका स्वागत न सिर्फ आदिवासियों में, बल्कि देश भर में स्वागत हुआ है।

सर, जब आज़ादी की लड़ाई हुई, तब हम लोग तो पैदा नहीं हुए थे, हम लोगों ने तो सिर्फ किताबों में पढ़ा है या हमने कहानियाँ सुनी हैं। हमारे इंडिया में ऐसी-ऐसी जगहें हैं, जहाँ आदिवासियों ने अंग्रेज़ों के खिलाफ काफी लड़ाइयाँ लड़ी हैं, लेकिन उनका हिस्ट्री में कहीं नाम नहीं आया, कहीं जिक्र नहीं आया, कहीं स्मारक नहीं है। इस तरह की कई चीज़ें हैं, जिनका जिक्र होना चाहिए था, जो नहीं हुआ। प्रधान मंत्री जी ने कैबिनेट में यह फैसला किया और पार्टी के सभी लोगों को कहा, बाद में सरकार के हिसाब से भी प्रधान मंत्री जी ने इसमें सरकार के पूरे तंत्र को लगाया कि आप यह विचार कीजिए। उन्होंने भारत देश को आज़ादी दिलाने में आदिवासियों के जो कंट्रीब्यूशंस हैं, उनको भी पूरा ढूँढ़ कर रिकॉर्ड करने के लिए कहा है। आज मेरे अपने प्रदेश में जो ऑफिशियल रिकॉर्ड नहीं था, कई जो जाने-माने फ्रीडम फाइटर्स हैं, उनको ढूँढ़-ढूँढ़ कर आज उनके नाम पर हम लोगों द्वारा अलग-अलग चीज़ें की जा रही हैं और स्मारक भी बनाये जा रहे हैं।

इसी प्रकार से अन्य देशों में हर देश का अपना एक प्रारूप होता है, हर देश की अपनी tribal communities हैं, उसी प्रकार हमारे अपने देश में भी यदि किसी समुदाय, गुप, tribal community को पीछे छोड़ देंगे, तो देश चाहे जितना भी आगे बढ़े, लेकिन एक वर्ग अगर पीछे छूट जाएगा, तो यह किसी को भी अच्छा नहीं लगेगा, इसलिए मैं आदिवासी जनजातियों की ओर से प्रधान मंत्री जी को धन्यवाद देना चाहता हूँ। Budgetary allocation काफी बड़ा है, अभी मैं उसके बारे में ज्यादा नहीं कहूंगा, लेकिन मैं एक-दो मिनट में एक-दो points जरूर मेशन करूंगा। कृपया इनके बारे में मंत्री जी डिटेल् में बतायें। मुझे एक-दो बातें बहुत अच्छी लगीं। एक बात का तो हमारे माननीय सदस्य डा. पटनायक ने भी जिक्र किया कि tribals' के लिए 'logistics and Marketing of tribal products in North-East' या 'Venture Capital Fund for Scheduled Tribes' के जो कदम उठाये गये हैं, यह एक नया पहलू है, अन्यथा tribal मतलब oh, they are concerned with *jal, jungle, jameen*. *Jal, jungle, jameen* में तो अपना अस्तित्व है, लेकिन इससे भी तो आगे निकलना है! हमें market की दुनिया में भी जाना पड़ेगा, हमें अर्बन दुनिया में भी तो जाना पड़ेगा। क्या आप उन्हें सिर्फ गांव में रखेंगे? उनका अस्तित्व तो है, उससे तो छेड़छाड़ नहीं कर सकते, लेकिन इससे आगे निकलने के लिए इस बजट में reflection हुआ है। मैं तो अभी बैठे-बैठे माननीय मंत्री जी को धन्यवाद दे रहा था कि प्रधान मंत्री जी की ऊंची सोच के कारण रिकॉर्ड पहली बार 28,920 करोड़ का Eklavya Model Residential School एवं 'वन बंधु कल्याण योजना' यह सारा प्रोग्राम एक साल के लिए नहीं, बल्कि 5 साल के लिए बनाया गया है। यह पूरा तय करके budgetary outlay हुआ है और अब उसके expenditure की रूपरेखा तो देनी ही पड़ेगी। जब इतना budgetary allocation हुआ है, तो उसका रिजल्ट तो देखने को मिलेगा ही। प्रधान मंत्री जी हर एक स्कीम को, हर एक प्रोग्राम को निजी तौर पर कैबिनेट मीटिंग्स में लेते हैं और अन्य अवसरों पर भी review meetings लेते रहते हैं। वे इस स्कीम को logical end तक ले जायेंगे। इसी प्रकार से इस बार का जो total 12.32 per cent budgetary allocation jump हुआ है, यह एक रिकॉर्ड है। आप देख लीजिए कि किसी मंत्रालय का एक ही वर्ष में 12.32 per cent budgetary allocation jump होना अपने आप में एक रिकॉर्ड है। यह विषय ऐसा है कि इस पर जितना भी कहूँ, उससे मैं पूरी तरह से संतुष्ट नहीं होता हूँ, क्योंकि इसमें बहुत अधिक विषय हैं।

चूंकि मुझे intervene करने के लिए मौका दिया गया है इसलिए इस पर विस्तार से हमारे colleague माननीय श्री अर्जुन मुंडा जी बतायेंगे। वे एक आदिवासी बहुल प्रदेश के मुख्य मंत्री रहे हैं और आज हमारे जनजातीय कल्याण मंत्रालय को देख रहे हैं, इसलिए वे प्रधान मंत्री जी की सोच, विचार और विज्ञान को आपके सामने रखेंगे। मैं इसलिए intervene कर रहा हूँ, क्योंकि मैं आपको धन्यवाद देना चाह रहा था, Chair को भी धन्यवाद देना चाह रहा था, लेकिन श्री जयराम रमेश जी ने थोड़ा objection कर दिया, माहौल को थोड़ा सा खराब करने की कोशिश की, लेकिन good faith, good spirit है कि हम लोग एक ही साथ रहेंगे और आदिवासियों के कल्याण के लिए सिर्फ सरकार ही नहीं, बल्कि आप भी हमारी spirit, हमारी भावना के साथ जुड़कर काम करेंगे, इसी उम्मीद के साथ मैं आपको बहुत-बहुत धन्यवाद देना चाहता हूँ, धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shrimati Vandana Chavan.

SHRIMATI VANDANA CHAVAN (Maharashtra): Mr. Deputy Chairman, Sir, India is home to the world's largest population of tribals who are scattered across the length and breadth of our country. They are marginalised and they are vulnerable to varied kind of impacts. Therefore, it is more than apt that the Chair has decided, the House has decided to discuss the Ministry of Tribal Affairs and the issues concerned with that. Therefore, I share the feelings of Rijijuji and I congratulate the House for having taken this up. The tribal people, accounting to 8.6 per cent of India's population, face several issues and challenges ranging from health and nutrition to lack of education, erosion of identity, alienation. They face fear of displacement, rehabilitation, unemployment, exploitation, non-implementation of PESA, and the list can just go on endlessly.

[THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH) *in the Chair.*]

In my limited time, Sir, I wish to flag only two pointers on education and health. Sir, education in case of tribals is not only for economic development but more so for building their inner strength in meeting new challenges of life. Education forms the basis of development and empowerment, and therefore all efforts need to be made to increase the percentage of the educated amongst the tribals.

Sir, I wish to point out a few steps that the Government, that the Ministry, needs to take in this behalf. We see that the population, the adult population, staying in the Adivasi areas, the tribal areas, is not educated and, therefore, obviously, they do not understand the importance of education. And, even if we provide schools in the vicinity or we provide residential schools, we find that the parents are not keen on sending their children to school. Instead, they would send them for remunerative

employment and therefore we will have to create massive awareness amongst the adult population in the tribal areas to make sure that they understand the potential of education and they send their children to school.

The second point, Sir, is, we see that of more than 600 tribes that live in our country, there are various dialects and various languages that they speak. Unfortunately, when they go to schools, the curriculum, the course material is all in the local State language, maybe, Hindi or other languages. However, the Adivasi children therefore wean away from schools because, maybe, they find difficulty in understanding their language and therefore course material needs to be prepared, teachers need to be trained, so that the children can be taught in the local language in their particular dialect.

Sir, the third point that I would like to make is that a lot of teachers are seen to be remaining absent from the schools and therefore we need to see if we can train teachers, if we can select teachers from the area who stay in tribal areas so that they understand not only the culture but, of course, know the language and therefore can connect better to the children who they are meant to be therefor.

Sir, another point that I wish to stress upon is that vocational training and skill development need to be taken up with topmost priority. Sir, traditional art and craft is very famous of all the Adivasi areas. It has to be supplemented with better material, with technology which is not only useful for them to procure material but also sell it online wherever possible. The inherent knowledge of the Adivasis of the forest goods, the forest produce, the natural or the medicinal value of the plants is there amongst the adult population. We have to make sure that this is translated to the younger generation also and therefore special efforts in that behalf also need to be taken up by the Ministry.

Sir, my last point, as far as education is concerned, is that special effort needs to be taken by the Ministry to develop leadership qualities in young men and women because these are the young men and women who can lead their communities, who can promote educational and economic interest, who can protect the Adivasis or the tribals from social injustice and also all forms of exploitation.

Sir, coming to the health component, we all agree that tribal communities have poor health and the access to healthcare is very, very low. However, it is saddening to see that there is no reliable data which is available on the tribal health. I don't know how the Ministry or how this Government has not felt the need. When they talk about technology, when they talk about data collection, how is it that they have not been able to collect data? We may have made mistakes but now, at least, if after 2014 everything is changing in this country, then I think that also should have been taken

up with right earnest. So, the reliable data have to be put on record. There are no comprehensive policies that meet the need and therefore there is no application of mind in that behalf.

Sir, my second point in this behalf is that tribal healthcare in our country usually falls within the ambit of rural healthcare. The assumption that the problems and needs of tribal people are same as rural population is absolutely incorrect, and I am sure we all prescribe to the fact, we understand the fact that a village is a more organized section whereas a tribal area is an area where they have absolutely no education and have to move around in jungles and forest, hills and mountains and such kind of terrain.

Therefore, the kind of diseases that they contract is much different from the rural areas and hence, we need to separate out the health needs of the tribal people.

Sir, I now wish to draw the Minister's attention to a report called 'Tribal Health in India - Bridging the Gap and a Roadmap for the Future.' A 12- member expert committee, headed by Dr. Abhay Bang, a well-known public health pioneer working for 35 years in Gadchiroli, after a four-and-a-half years' long study, presented a report on August 9, 2018. The Committee made certain recommendations. It was the first study of its kind in our country. There were ten or eleven recommendations that they made, but I would like to read out four which I feel are important. The first recommendation that was made was that an annual budget equalling 2.5 per cent of GDP on per capita basis must be allocated and spent on tribal healthcare. That comes to Rs. 2,500 per tribal. Where is that money? Is there any such provision made for them? This Report was tabled way back in 2018. It has not seen the light of the day. The second recommendation made was that there should be constitution of a tribal health council and directorate for tribal health at both, the Centre and States. This is, obviously, because a lot of credence has been given to the need that we have to change the health systems of the adivasi area or the tribal areas. Unfortunately, no such step has been taken to focus solely on tribal health, generation of data, reviewing finances and monitoring programmes. It further recommended that service delivery needs to be restructured so as to make 70 per cent of its resources target primary healthcare, providing a wider basket of healthcare services at the lower level. That was, again, not done. One of the last points out of the ten was to match all the above with adequate human resources and infrastructure. Again, nothing has been done. We know that the doctors do not go into tribal areas and they do not want to go and practice there. Therefore, we will have to find out some novel measures to see whether we can train youngsters in that area to become paramedics. This kind of initiative needs to be taken. Unfortunately, nothing has been seen. Both the

Ministries welcomed this. They promised action, but nothing has happened. I understand that the NITI Aayog has also recommended that the Ministry of Health should initiate such action based on the Report.

Sir, I wish to draw the attention of the House and the hon. Minister to the fact that in 2020, that is, two years after the Report was tabled, Dr. Bang, wrote to the then Minister of Health, Dr. Harsh Vardhan, and I quote, "During these two years, an estimated 1.5 million tribal people have died. While other problems like malaria, malnutrition, pneumonia, diarrhea, tuberculosis and snake bites continue to take the lives of tribal people, the ongoing Covid-19 epidemic may create havoc as the tribal people might be particularly vulnerable due to lack of healthcare." This was an important intervention from a person who had prepared a detailed report. The response was, "Due action will be initiated". This was in 2020. We are in 2022. There has been a Budget. We are talking about tribal affairs being the topmost priority of this Government. What has happened to that Report? Has it seen the wastepaper basket? That is what I wish to ask. Thank you, Sir.

**श्री समीर उरांव (झारखंड):** माननीय उपसभाध्यक्ष महोदय, आपने मुझे जनजातीय मामलों के मंत्रालय के कामकाज की चर्चा में सदन के समक्ष अपने विषय रखने का अवसर प्रदान किया, इसके लिए मैं आपका बहुत-बहुत आभारी हूँ। महोदय, मैं एक पंक्ति से अपनी बातों को प्रारंभ करना चाहता हूँ:

*"संभाल रखी है परंपराएं, संस्कृति, आदिम व्यवस्था जिसने,  
वह भारत का वासी है, वह आदिवासी है।  
हुए विनाश उन सभ्यताओं के, नई नवीन आभा प्रभाओं के,  
जो चल पड़े थे विपरीत दिशा, प्रकृति की सीमा को लांघकर,  
कभी सूनामी-कभी त्रासदी ने उनको है सबक सिखाया।  
मिटी नवीन सभ्यताएं,  
पर जो न मिटा अविनाशी है,  
वह आदिवासी है।"*

महोदय, स्वतंत्रता के बाद जिन लोगों ने इस देश के अंदर सत्ता संभाली, उन लोगों ने इस देश के जनजातीय आदिवासी समुदाय की उन्नति, प्रगति, समृद्धि, विकास आदि के लिए चिंता नहीं की और न ही कोई योजना बनायी। जिस प्रकार से आज़ादी के पहले अंग्रेजों ने इन आदिवासियों के ऊपर अत्याचार किया, शोषण किया, उसी प्रकार से आज़ादी के बाद जिन लोगों ने सत्ता संभाली, उन लोगों ने अपनी गलत नीतियों के कारण यहां की जनजातियों का शोषण किया, अत्याचार किया, ऐसा हम कह सकते हैं।...(व्यवधान)... जिसके कारण इस देश के अंदर जनजाति समुदाय मूलभूत सुविधाओं और अधिकारों से वंचित रह गया। अभी हमारे विपक्ष के साथी

कह रहे थे, खासकर हमारे वामपंथी साथी कह रहे थे कि ये लोग आदिवासियों की चिंता नहीं करते हैं, केवल ड्रामा करते हैं। लेकिन मैं कह सकता हूँ कि उन दिनों समर्थन मिलने के बावजूद इन लोगों ने सरकार के अंदर रहकर जनजातियों के लिए जो विकास की योजनाएं बनानी चाहिए थीं, वे नहीं बनायीं, बल्कि उस समय गलत नीतियां बना दीं। महोदय, जनजाति समुदाय के बीच में जो विस्थापन हुआ था, वह उसी समय सबसे ज्यादा हुआ था, जिस वजह से वे लोग मूलभूत सुविधाओं से वंचित रह गए। इतना ही नहीं, आज देश के अंदर जो आदिम जनजातियां (primitive tribes) हैं, वे विलुप्त होने की स्थिति में हैं। इसका कारण क्या है, ऐसी स्थिति क्यों उत्पन्न हुई! महोदय, मैं बताना चाहता हूँ कि इस सारी स्थिति, परिस्थिति को देखते हुए आजाद भारत में पहली बार उस समय के तत्कालीन प्रधान मंत्री श्रद्धेय अटल बिहारी वाजपेयी जी ने जनजातियों की समस्याओं को बहुत नज़दीक से देखा, समझा और उन्होंने पहली बार जनजातीय कार्य मंत्रालय की स्थापना की। तब से इन जनजातियों के विकास के लिए योजनाएं आगे बढ़ती गईं और काम होता गया। आज उन्हीं नीतियों को आगे बढ़ाते हुए देश के यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी आदिवासी समाज के विकास के लिए निरंतर कार्य कर रहे हैं। चाहे शिक्षा का क्षेत्र हो, रोजगार का क्षेत्र हो, उद्यम का क्षेत्र हो या उद्योग का क्षेत्र हो, इन सभी क्षेत्रों में कई प्रकार की योजनाएं सृजित करके आदिवासी समाज को भी देश की उन्नति में भागीदार बनाकर हम आगे बढ़ रहे हैं।

महोदय, पहले की सरकारों ने देश के आदिवासी वर्ग का सदैव शोषण किया है। सरकार की नीतियों के कारण आदिवासी लोगों ने जल, जंगल और ज़मीन से अपने अधिकारों को खोया है, वे वंचित रहे हैं। महोदय, सदन के सभी सदस्यों ने इस बात की अनुभूति की होगी कि एक समय ऐसा था, जब देश में बड़े स्तर पर जनजातीय समाज के लोगों में धर्मांतरण हुआ। वह धर्मांतरण कैसे हुआ, किन कारणों से हुआ! उन दिनों में उनके लिए विकास की कोई योजनाएं नहीं थीं, अभावग्रस्त स्थिति में लोगों ने उन समुदायों के बीच में जाकर भ्रमित करने का काम किया और उन समुदायों को धर्मांतरित करने की ओर आगे बढ़ाया। आज जिस प्रकार से जनजातीय समुदाय के लोग काफी संख्या में धर्मांतरित हो गए, वे अपनी मूल परम्पराओं, संस्कृति, आस्था, विश्वास आदि से दूर चले गए, यह भी उन दिनों की सरकारों की नीति के कारण हुआ है। मैं बताना चाहता हूँ कि उन दिनों इनकी समस्याओं पर कोई चिंता नहीं की गई, विकास की योजनाएं नहीं बनायी गईं, बल्कि धर्मांतरित करने वाले लोगों को संरक्षण देने का काम किया गया, जिसके कारण आज जनजातियों की स्थिति, परिस्थिति इस प्रकार की हो गई है। उपसभाध्यक्ष महोदय, मैं झारखंड से आता हूँ। मैंने दूर जंगलों में बसे गाँव में अपना जीवन व्यतीत किया है।

उपसभाध्यक्ष महोदय, मैंने इन गांवों की समस्याओं को नज़दीक से देखा है। मैं बताना चाहता हूँ कि जहां-जहां जनजातीय समुदाय ने वास किया, वहीं इस देश के अंदर खनिज संपदाएं हैं और जहां-जहां खनिज संपदा है, वहीं हमारे जनजातीय समुदाय वास करते हैं। उन दिनों इन लोगों ने कोई नीति नहीं बनाई, योजना नहीं बनाई, जिसके कारण वहां से सारी खनिज संपदाओं का दोहन किया गया और आज भी उन क्षेत्रों के गांवों में रहने वाले जनजातीय समुदाय की स्थिति बदहाल है। इनकी नीतियों के कारण उनकी स्थिति बदहाल बनी हुई है। मैं यह भी बताना चाहता हूँ कि इसके लिए हमारा जनजातीय समुदाय जिम्मेदार नहीं है, बल्कि इसके लिए उस समय के नीति निर्धारित करने वाले सरकार के लोग जिम्मेदार हैं। इन सारी चीजों को देखते हुए वर्ष 2014 में देश ने जनजातीय समुदाय के लिए यह निर्णय किया कि श्री अटल बिहारी वाजपेयी जी की

नीतियों के आधार पर चलने वाली सरकार ही इस देश के जनजातीय समुदाय का विकास कर सकती है, इसलिए 2014 और 2019 में भारी मतों से भारतीय जनता पार्टी को विजय दिलाई और देश के यशस्वी प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी के नेतृत्व में उनकी योजनाओं के आधार पर जनजाति क्षेत्रों में विकास के काम हो रहे हैं और उनके साथ जुड़कर जनजातीय समुदाय आगे बढ़ रहा है।

उपसभाध्यक्ष महोदय, मैं बताना चाहता हूँ कि हमने देश के यशस्वी प्रधान मंत्री जी के ऊपर विश्वास किया है और उस विश्वास को बनाए रखते हुए माननीय प्रधान मंत्री जी देश में शोषित, पीड़ित और वंचित समुदाय के लोगों को 'सबका साथ, सबका विकास और सबका विश्वास' के साथ आगे बढ़ा रहे हैं। उसी को ध्यान में रखते हुए यह विषय चल रहा है।

मान्यवर, मैं बताना चाहता हूँ कि देश के यशस्वी प्रधान मंत्री जी के दृढ़ संकल्प के आधार पर जनजातीय समुदाय के लिए विकास की नई-नई योजनाएं प्रारंभ हो रही हैं। सर, बजटीय प्रावधान के बारे में पूर्व के वक्ताओं ने बताया है और मैं बताना चाहता हूँ कि जिस प्रकार से जनजातीय कार्य मंत्रालय के अंदर बजटीय प्रावधान में 42 विभाग हैं, उस मंत्रालय के माध्यम से भी convergence of schemes के आधार पर दूसरे विभाग के साथ मिलकर उन जनजाति क्षेत्रों में विकास की योजनाएं चलाने का काम हमारे यशस्वी प्रधान मंत्री जी के माध्यम से आगे बढ़ रहा है। मैं यह भी बताना चाहता हूँ कि हमारी अनुसूचित जनजाति के विद्यार्थियों के लिए गुणवत्तापूर्ण शिक्षा देने की योजना बनाई गई है और उसके साथ-साथ आजीविका के संसाधनों को बढ़ाते हुए प्रधान मंत्री जी ने 'प्रधान मंत्री जनजातीय विकास मिशन' शुरू किया, जिसके अंतर्गत आदिवासी युवाओं को पारंपरिक उद्योगों के माध्यम से रोजगार उपलब्ध कराया जा रहा है। वन का जो धन है, वह उस वन-धन केन्द्र के माध्यम से, TRIFED के माध्यम से संचालित हो रहा है और जो वनोत्पाद है, जंगल में जो चीजें प्राप्त होती हैं, पिछले दिनों उन्हीं के आधार पर हमारे जनजातीय समुदाय अपने जीवन को आगे बढ़ा रहे थे। इसको पूरे ...**(समय की घंटी)**... प्रबंधन के साथ कैसे अपनी समृद्धि की ओर बढ़े, इस दिशा में भारत सरकार के जनजातीय कार्य मंत्रालय ने इसको आगे बढ़ाया है।

उपसभाध्यक्ष महोदय, मुझे बताते हुए हर्ष हो रहा है कि ये योजनाएं सिर्फ बनाई ही नहीं गई हैं, इनको क्रियान्वित भी किया जा रहा है। जब तक जनजातीय समुदाय शिक्षित नहीं होगा, तब तक वह आगे नहीं बढ़ सकता। उनको Eklavya Model Residential Schools के माध्यम शिक्षा के क्षेत्र में भी आगे बढ़ाया जा रहा है। इसके साथ-साथ मैंने बताया कि जो 42 विभाग हैं, उनके साथ कैसे गांवों में विकास हो, इसके लिए देश के यशस्वी प्रधान मंत्री जी ने 'प्रधानमंत्री आदर्श ग्राम योजना' बनाई। इसके अंतर्गत जितनी भी योजनाएं हैं, वे योजनाएं उन गांवों के अंदर क्रियान्वित हों, इसलिए इस योजना के माध्यम से इसको विकास के लिए आगे बढ़ाया जा रहा है।

इसके साथ-साथ जनजातियों की जो परंपराएं, उनकी संस्कृति है, वह कैसे संरक्षित हो, इसके लिए भी उन्होंने टीआरआई के माध्यम से योजना बनाई है। जनजातीय अनुसंधान केंद्रों के माध्यम से उनकी संस्कृति, उनकी परंपराओं को कैसे संरक्षित करते हुए आगे बढ़ाया जाए, कैसे उनको चिन्हित किया जाए, इन सारे विषयों पर विशेष ध्यान रखा गया है।

उपसभाध्यक्ष महोदय, इसके साथ-साथ जो जनजाति के, स्वतंत्रता संग्राम के महापुरुष थे, उन लोगों को आज तक आजादी के बाद किसी ने सम्मान नहीं दिया। उनके बारे में न कोई पिक्चर बनाई गई, न समाज के बीच में उनके बारे में बताने का काम किया गया। अभी हमारे वामपंथी साथी कह रहे थे कि बिरसा मुंडा को कैसे लोग भगवान बिरसा मुंडा बोल सकते हैं, वे ड्रामा करते हैं। मैं बताना चाहता हूँ कि भगवान बिरसा मुंडा जी ने केवल आजादी के लिए लड़ाई नहीं लड़ी, बल्कि उन्होंने इस देश के अंदर रहने वाले जनजातीय समुदाय को संगठित किया और उनको आत्मनिर्भर बनाने के लिए, स्वावलंबी बनाने के लिए संगठित करके आगे बढ़ाने का काम किया था। इसके कारण उनको समाज के लोगों ने भगवान का दर्जा दिया। इस प्रकार इन सभी के संबंध में संग्रहालय कैसे बनें, इसके लिए देश के यशस्वी प्रधान मंत्री जी ने आज दस जगहों में दस महापुरुषों के नाम पर जनजातीय संग्रहालय निर्मित करने का काम किया। आदिवासी समाज का सम्मान करने के लिए किसी ने नहीं सोचा था, इसलिए प्रधान मंत्री जी ने...

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Samirji, please conclude.

**श्री समीर उरांव :** उपसभाध्यक्ष महोदय, मैं एक मिनट और लूंगा। हमारे माननीय मंत्री जी ने कहा कि पहली बार आठ जनजातीय सांसदों को इस भारत सरकार में मंत्री बनाया गया। यह जनजातियों के सम्मान में है। यह सम्मान किसने दिया - भारतीय जनता पार्टी के नेतृत्व में केंद्र में सरकार स्थापित है, माननीय नरेन्द्र मोदी जी ने उन्हें यह सम्मान दिया। उसी प्रकार से हमारे स्वतंत्रता संग्राम के जो महापुरुष हैं, उन लोगों ने अपनी जान की आहुति दी, उन लोगों ने संघर्ष किया और लोग उसको कहते हैं कि विद्रोह किया। हमारे स्वतंत्रता सेनानियों ने संघर्ष करते हुए, देश को आजादी दिलाई है। इसीलिए उनके स्मरण में, उनको सम्मान देने के लिए भगवान बिरसा मुंडा की जयंती पर 15 नवम्बर को 'जनजातीय गौरव दिवस' की घोषणा करके देश भर में जनजातीय समाज को सम्मान देने का काम किया गया है। इस प्रकाश से हमारे जनजातीय मंत्रालय में जो काम हो रहा है, इसके लिए मैं अपने जनजातीय मंत्रालय के माननीय मंत्री आदरणीय अर्जुन मुंडा जी और देश के यशस्वी प्रधान मंत्री आदरणीय नरेन्द्र भाई मोदी जी का बहुत-बहुत आभार व्यक्त करता हूँ। इसी प्रकार से देश का जनजातीय समुदाय निरंतर इनके साथ जुड़कर विकास के लिए आगे बढ़ेगा। इन्हीं शब्दों के साथ बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Thank you. Next speaker is Shrimati Ramilaben Becharbhai Bara.

**श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात):** धन्यवाद उपसभाध्यक्ष जी। \*"Mr. Vice-Chairman, Sir, I hail from Gujarat and this is for the first time that I have got an opportunity to speak in this house. Hence I would like to speak in Gujarati. Sir, the community about which I have got an opportunity to speak, has not been given any importance by the previous Governments."

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\* English translation of the original speech delivered in Gujarati.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Madam, if you wish to speak in Gujarati, prior notice has to be given so that your speech can be translated simultaneously. Otherwise, hon. Members will not get the benefit of your speech.

SHRIMATI RAMILABEN BECHARBHAI BARA: Sir, I have already given notice.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Okay, please continue.

SHRIMATI RAMILABEN BECHARBHAI BARA: \* The community which I belong to and the community about which I have got an opportunity to speak is the tribal community.

Sir, I have to say with a profound sorrow that for years together, Congress has ruled India, has worked to gather votes from our community and has worked to tamper with our sentiments. But today, with a great pride, I want to say that when the Bharatiya Janata Party Government came to power under the leadership of Shri Atal Bihari Vajpayeeji, at that time, the seeds of development for our community were sown. Today, in the Modi-led Government, that seed has become a banyan tree and the entire tribal community is enjoying the fruits of inclusive development. Sir, educated people from the Opposition were talking about the Budget. Our hon. colleague, Rathwaji from Gujarat is not present here. Hon. Phulo Devi is also not present here. Many friends talked about the Budget. Sir, with a great regret, I wish to say something. Our country became independent in the year 1947 and the Government of the late Atal Bihari Vajpayeeji was formed in 1998 and a tribal person became a Minister in the Central Government. For 48 years, the tribal society of the whole country kept waiting for a Minister from the tribal community and a separate Budget for the tribal community and for the development of the tribal community. But sadly, I have to say that my colleagues from the Congress party have no right to speak about the tribal society because they have never worked for tribals. Atalji's Government came and worked to connect the villages with paved roads, worked to interlink the rivers and, today, the son of Gujarat and the Messiah of the poor who is at the helm of the country has started working for the welfare of the tribals of the country. The Congress worked to make the tribals the labourers but today the Bharatiya Janata Party Government, the Government of Shri Arjun Singh Munda is working for the education of tribals and they want the tribal youth to become pilots.

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\* English translation of the original speech delivered in Gujarati.

Mr. Vice Chairman, Sir, I would like to draw your attention to the fact that when our hon. Prime Minister, Modiji was the Chief Minister of Gujarat, he had said, "When I travel to the tribal areas by helicopter, the poor tribal youth and people come to see the helicopter." These were the words of our Prime Minister. He said, "I am pained to see this. One day, I want to see my tribal sons and daughters flying aeroplanes and I want to make that dream come true. " Hence, our Prime Minister, Narendra Modiji started the pilot training course in Gujarat, so that tribal sons and daughters can become pilots. And today I am proud to tell you that in the days to come, my tribal society is going to develop and this is happening in the whole country. Speaking of Eklavya Residency, -- my colleagues are not sitting here -- it was said that girl students are dropping out of school. Has anyone researched why daughters drop out of school? Did anyone investigate that? Did anyone worry about that? No. But when the Prime Minister of the country was the Chief Minister of Gujarat, he organized Kanya Kelavani Rath Yatra. What are the problems of girl children? Why do girls drop out of school halfway through? Why is the drop out figure rising? And, the reason was a common toilet. The schools did not have toilets. Where does a girl student go if she has the need to go to the toilet during school hours? This was the reason for a large drop-out of girl children.

Hon. Vice Chairman Sir, who is the last person in the society? The answer will be the tribals. So, what were the schemes for the tribals during the Congress regime? My Congress friends may kindly name a single scheme. The only scheme that prevailed was the Indira Awas Yojana. And what is the cost of Indira Awas? Starting from Rs. 9,000/-. Today, the Prime Minister of our country builds a toilet in the house of every poor person and that too for twelve thousand rupees! Is this not a joke on the tribal poor, an accommodation worth nine thousand rupees, whereas they have a toilet now worth twelve thousand rupees. The Congress has never stopped mocking the tribals, mocking the poor and that is why the tribals will never forgive Congress. What we need today is an excellent road network. Today we see that the Government of hon. Narendra Modiji, the Government of Arjun Singh Mundaji, is developing roads so that remote areas can be connected to the main roads. This will allow inaccessible areas to be connected to the main roads. The Bharatiya Janata Party Government wants to connect the tribals with the mainstream and, for this, eight ropeways will be connected up to a distance of 160 km. The Congress Government did not think of this. Separate schemes have been prepared for the marginalised sections of the society. Special arrangements have been made for poor children to study. Today, I want to congratulate the Prime Minister through the hon. Minister. Poor children missed out on education during the Corona period.

Schools were closed. Kids from rich families study online but where do poor kids go? This concern has also been raised by our Government in this budget. The TV channel network was expanded and the number of Televisions given to the poor communities was increased to 200 TVs for every community. Not only that, requisite provisions have been made in the Budget so that every State can impart education through its regional language. This Government does not stop here. I remember the words of Modiji. Modiji says that if one part of our body is damaged, then, the body cannot be said to be healthy and if any organ of the society is weak, the society cannot be considered as a healthy society. In the same way, if any part of the country is weak, we cannot call that country a strong country. And that is why, Modiji asked to conduct a survey. There are one lakh seventeen thousand tribal villages in the whole country and there is more than 12 crore tribal population in the country. But the 119 tribal districts were not developed. Even today these districts are undeveloped. And most of these districts have on large a tribal population. Hon. Modiji ordered a survey of 119 districts. By conducting the survey, the missing physical facilities, roads, drinking water etc. were provided in these districts. The Government planned to develop these districts by allocating separate budgets to bring them in line with other developed districts. That is why I congratulate this Government. It has been noted that this program has been named as Akankshi District Development Planning Program. UNDP has also taken a note of it. UNO has also taken a note of the same and has praised this program. Henceforth, I would like to tell all of you that the way the Government of Narendra Modi is doing the work of tribals is commendable. I come from a village; I come from an ordinary village. As a girl child, I have also fetched water using pots. Only a woman knows how important water is for a woman. How much time is needed to fetch water, only a woman knows! Only a woman knows how difficult it is to manage water at home and in the community. Today, when I remember the past, I am reminded that I have fetched water by placing 25 pots on my head. But today the Bharatiya Janata Party Government is running a tap water programme in the rural areas. The Bharatiya Janata Party Government has provided water to 8.7 crore families. Not only that, it had also been planned to provide water to 5.5 crore families, and within the next two years, the work of providing water connection to 3.8 crore families will be completed. While our Government is working with these fact-oriented statistics, I am strongly putting the details before you.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

We all know how important a home is. Building a home is important for every father. Many Members talked about building houses but for our tribal families, we only know how important a home is. Water drips during monsoon. The beds have to be adjusted back and forth. But, our Government has planned to construct 80 lakh houses and a sum of Rs 60,000 crore has been allocated for that. When we talk about these factual statistics, we can say that the Bharatiya Janata Party Government is doing a lot for the tribals. Just now we talked about Birsa Munda. Eklavya has just been talked about and ridiculed. But Eklavya was from our Bhil Samaj. Our Gujarat Government has named a tribal university in Gujarat as Birsa Munda University. Not only that, the work of building Birsa Munda Museum has been inaugurated by the Bharatiya Janata Party Government. Amrut Mahotsav is being celebrated this year. I would like to congratulate the Prime Minister through you, Mr. Deputy Chairman Sir. I would like to quote an incident that took place in 1922 in Sabarkantha of Gujarat. The incident took place in the tribal community of Sabarkantha district. 1200 to 1500 tribals gathered under the leadership of Motilal Tejawat Jain and they were non-violently opposing the British law. On March 7, 1922, the British pierced the tribes and brutally killed them and buried them alive in a well. Congress Governments came but they forgot this incident but the day when Narendra Bhai Modi became the Chief Minister of Gujarat, he planted 1200 trees in honour of 1200 martyrs and the Government of Gujarat named the monument as Viranjali. In order to bring this incident before the country and the world, Prime Minister Narendra Modi has enhanced the pride of our tribals by presenting a tableau mentioning this incident during January Republic Day parade. And that is why, I congratulate Narendra Bhai Modi. The Bharatiya Janata Party Government is doing a lot of work for the welfare of the tribals. Today, when we are talking about tribals, I am glad that I am a member of a party that works for tribals. Not only that, I also want to tell you that the Vanbandhu Kalyan Yojana came into being in Gujarat which resulted in the welfare of 10 lakh to 11 lakh people living in the area between Ambaji and Umargam. This scheme is commendable. When the country is under the leadership of hon. Modiji, as the leader, and our Arjun Singhji is the tribal minister, in the days to come, the welfare of the tribal people in the whole country is for sure. As many as 8.6 tribal people are going to be benefitted through various schemes and development is to be achieved through Vanbandhu Kalyan Yojana. Works were not done for the tribals during the Congress regime. Roads, drinking water, irrigation water, infrastructure, colleges etc. are all going to be developed. Today, Eklavya Residency Schools have been established in Gujarat. Not a single medical college has a backlog. In the same way, in the days to come, the scope of education will increase in the whole country, the

scope of agriculture will increase and all will be developed. With that, I end my speech by thanking you for giving me the opportunity to speak. Jai Jai Garvi Gujarat !

**श्री जयराम रमेश:** माननीय उपसभापति जी, हमारे साथी श्री किरेन रिजिजु जी यहां नहीं हैं। एक बार फिर मैं बता दूँ कि विपक्ष की विशेष मांग थी कि डोनर मंत्रालय और मिनिस्ट्री ऑफ ट्राइबल अफेयर्स पर चर्चा हो। यह कहना गलत है कि हम इसे नहीं चाहते थे, यह हमारी पिछले हफ्ते से मांग रही है और आपने भी इसे स्वीकारा है।

मेरे मंत्री जी से सिर्फ दो सीधे सवाल हैं। पहला सवाल यह है कि 2006 में वन अधिकार अधिनियम पारित हुआ और मंत्री जी अच्छी तरह से जानते हैं, ये तीन बार मुख्य मंत्री रह चुके हैं कि वन अधिकार अधिनियम, 2006 लागू होने के बाद पिछले 16-17 सालों में करीब 18 लाख व्यक्तिगत पट्टे दिये गये हैं। तो व्यक्तिगत पट्टे के नज़रिये से यह कानून बहुत सफल रहा है, यह बहुत प्रगतिशील कानून है। इसकी पहले यू.पी.ए. की सरकार में शुरुआत हुई, बाद में एन.डी.ए. की सरकार ने इसे आगे चलाया, पर जो सामुदायिक अधिकार है, वह आज भी बहुत कम है। ओडिशा में, छत्तीसगढ़ में, झारखंड में यह जितना होना चाहिए था, खास तौर से इन तीन राज्यों में सामुदायिक अधिकार देने में हम असफल रहे हैं। मैं मंत्री जी से पूछना चाहता हूँ कि इस संबंध में मंत्रालय की ओर से क्या कदम लिया जा रहा है, ताकि यह community forest rights, जो अधिनियम का मकसद था-वन अधिकार अधिनियम के दो मकसद व्यक्तिगत पट्टे और सामुदायिक पट्टे देना थे, एक में हमने सफलता पाई है, पर सामुदायिक पट्टे में, सामुदायिक अधिकार की पहचान में हम उतना आगे नहीं बढ़ पाये हैं। मैं मंत्री जी से यही गुज़ारिश करूंगा कि इस पर वे कुछ टिप्पणी करें।

4.00 P.M.

दूसरी बात, 2013 में जो भूमि अधिग्रहण कानून पारित हुआ तथा पर्यावरण और वन संरक्षण के लिए जो कानून है, उनमें पिछले 13-14 सालों से प्रावधान किया गया है कि वन अधिकार अधिनियम के तहत जो rights को settle करना चाहिए, वह settle किए बिना पर्यावरण या forest clearance नहीं दी जाएगी, land acquisition नहीं किया जाएगा और खास तौर से आदिवासी इलाकों में ग्राम सभा की अनुमति के बिना कोई भूमि अधिग्रहण नहीं होगा। मैं मंत्री जी से यह सवाल पूछूंगा कि क्या यह कानून, खास तौर से भूमि अधिग्रहण कानून, 2013 के तहत जो यह प्रावधान किया गया था, आदिवासी इलाकों में खास तौर से ग्राम सभा की जो भूमिका होनी चाहिए, क्या वह लागू हो रहा है या नहीं? सर, मेरे सिर्फ ये दो सवाल हैं।

**श्री उपसभापति :** धन्यवाद। अब माननीय अर्जुन मुंडा जी का जवाब।

**जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा):** माननीय उपसभापति महोदय, सबसे पहले तो मैं आसन का आभार व्यक्त करता हूँ और आसन के साथ-साथ मैं सदन के सभी माननीय सदस्यों का आभार व्यक्त करता हूँ कि आदिवासी मामले, जनजातीय कार्य मंत्रालय पर विचार-विमर्श हो रहा है। यह

बात सही है कि काफी अरसे के बाद यह चर्चा हो रही है। इस अवसर पर सदन के हमारे बहुत सारे वरिष्ठ माननीय सदस्यों ने अपने-अपने सुझाव भी दिए हैं, आलोचना भी की है और कमियों को भी रेखांकित किया है। हमारी इस चर्चा में जिन लोगों ने भाग लिया, मैं देख रहा हूँ कि इस समय उनमें से अधिकतर लोग सदन में नहीं हैं, लेकिन इसके बावजूद मैं यह कहना चाहता हूँ कि सबसे पहले हमारे राठवा जी ने कुछ विषयों को उठाया और जनजातीय समुदाय के हितों के बारे में चर्चा की। इसी तरीके से अबीर रंजन बिस्वास जी, कनिमोझी जी, वेंकटारमन राव जी, शिवादासन जी, थंबीदुरई जी, विशम्भर प्रसाद निषाद जी, राम नाथ ठाकुर जी, सुमेर सिंह सोलंकी जी, फूलो देवी नेतम जी, सम्पतिया उइके जी, सुरेश गोपी जी, प्रशांत नन्दा जी, जी.के. वासन जी, बृजलाल जी, अमर पटनायक जी, बिनोय विस्वम जी, वंदना चव्हाण जी, समीर उरांव जी और अंत में रमिलाबेन जी ने इस चर्चा में भाग लिया। सबने काफी गंभीरता से चर्चा की है। सरकार के कार्यक्रमों के बारे में, बजट के बारे में और नीतियों के बारे में भी बहुत सारे विषय यहाँ पर आए हैं। अधिकांश लोगों ने इस बात को रेखांकित किया कि जनजातीय क्षेत्रों और जनजातीय विकास के लिए जो बजट है, उसमें कटौती की जा रही है। सबसे पहले तो मैं यह बताना चाहता हूँ कि चूँकि हम बजट सत्र के दौरान चर्चा कर रहे हैं, इसलिए स्वाभाविक रूप से इसकी स्पष्टता होनी चाहिए।

यदि आप देखें, तो कई वर्षों से लगातार बजट में बढ़ोतरी हुई है। राज्यों के साथ मिल कर खर्चा भी उसी तरीके से हुआ है, ताकि उसका लाभ अधिक से अधिक लोगों तक पहुंचे। जिन दो वर्षों का आपने उल्लेख किया है, वह बात सही है। 2019-20 में जहां बजट आवंटन का 106 प्रतिशत उन पर खर्च हुआ है, चूँकि Revised Estimates में उसको बढ़ाया गया था, लेकिन वहीं 2020-21 और 2021-22 के बारे में आप सबको पता है। इन वर्षों में राज्यों को जो आवंटन उपलब्ध कराया गया था, कोविड की वजह से वे राज्य बहुत सारे कार्यों को उस अवधि में नहीं कर पाए, जिसके कारण उनको आगे का आवंटन नहीं दिया जा सका। कोविड के कारण इन वर्षों में खर्च थोड़ा कम हुआ, लेकिन आदिवासियों के प्रति हमारी मंशा में, निष्ठा में और ईमानदारी में कोई कमी नहीं आई है। माननीय प्रधान मंत्री जी ने जनजातीय क्षेत्रों, जनजातीय समुदायों और जनजातीय परिवारों के हितों की रक्षा के लिए एक मिशन मोड में कार्यक्रम बनाने और उनको संचालित करने का निश्चय किया है। देश भर के लोगों के लिए उनका संकल्प है - 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास'। विशेष तौर से जनजातीय समुदायों में, जनजातीय क्षेत्रों में इस संकल्प को कैसे कार्यान्वित करें, यह बार-बार हमारी चर्चा में आता है। हम सब पिछले कई वर्षों से लगातार उसी पर काम कर रहे हैं, लेकिन मैं उस पक्ष पर थोड़ी देर में आऊंगा।

महोदय, कमियों को दर्शाना या पिछली सरकारों को कोसना हमारा काम नहीं है और इसमें हम ज्यादा समय व्यर्थ करना भी नहीं चाहते हैं, हमारा काम तो यह है कि किस तरह आगे का कार्य और बेहतर हो, और अधिक प्रभावी हो। जिन समुदायों के बारे में आप सबने इतनी चर्चा की है, उनकी कमियों को बताया है और यह बताया है कि उन क्षेत्रों में अभी तक लोग नहीं पहुंचे हैं या उन क्षेत्रों में काम नहीं हुआ है, हमें ऐसे क्षेत्रों में काम करने का मौका जनता ने भी दिया है और आदिवासियों ने भी हमारी सरकार में अपना विश्वास अभिव्यक्त किया है।

उपसभापति महोदय, प्रधान मंत्री जी हमेशा इस बात की चर्चा करते हैं कि इस देश में silos में काम हुए हैं। सभी मंत्रालयों ने अपने-अपने आधार पर काम किया है और अपने ही आधार पर मूल्यांकन भी किया है, जिसमें कोई co-ordination नहीं था, कोई तारतम्यता नहीं थी। इसका परिणाम यह हुआ कि बहुत सारे मंत्रालयों ने शायद काम तो किया, लेकिन जिन गांवों में बुनियादी तौर पर सारी सुविधाएं पहुंचनी चाहिए थीं, वहां तक नहीं पहुंच पायीं। हमारे माननीय प्रधान मंत्री जी का जोर हमेशा इस बात पर रहता है कि हम उन silos से बाहर आकर काम करें। अगर community है, तो community-based programme इस तरीके से बनने चाहिए, ताकि सभी विभागों का काम उन गांवों में सम्पूर्ण रूप में पहुंचे। हम saturated mode में काम करें, ताकि उन गांवों की सारी समस्याओं का समाधान करने में सफल हो सकें। इसलिए न केवल हमारे मंत्रालय, बल्कि सभी मंत्रालयों के माध्यम से बहुत सारी योजनाओं को प्रारम्भ किया गया और किस तरह उसका बेहतर co-ordination हो, इस पर ज्यादा जोर दिया गया।

उपसभापति महोदय, आप बहुत अच्छे ढंग से झारखंड से परिचित हैं, क्योंकि वहां से आपका लम्बा सम्बन्ध रहा है। मैं भी वहीं से आता हूं। मैं एक ऐसी जगह से आता हूं, जिसकी चर्चा अभी-अभी माननीय सदस्यों ने की। भगवान बिरसा मुंडा जी की धरती ही मेरी constituency है और उसी क्षेत्र की जनता ने चुन कर मुझे यहां भेजा है, यह मेरा सौभाग्य है। मेरा सौभाग्य है कि भगवान बिरसा मुंडा की धरती से चुन कर मैं यहां तक आया हूं और वहां के जनजातीय भाइयों के बीच काम करने का मौका मुझे मिला है। पूरे देश के जनजातीय और आदिवासी भाइयों के बीच में काम करने का मौका मुझे मिला है। मुझे यह एहसास हो रहा है कि जो आदिवासी हैं, वे आदिवासी आज समुदाय की दृष्टि से आदिवासी हैं, लेकिन वर्गों की दृष्टि से उनके अंदर कई वर्ग हैं। चाहे आप नॉर्थ-ईस्ट में चले जाएं, सेंट्रल इंडिया में जाएं, पूर्वी भारत में जाएं, पश्चिमी भारत में जाएं, यानी कहने का मतलब यह है कि हमारा देश एक तरफ तो पहाड़ों से आच्छादित है और दूसरी तरफ समुद्री तट हैं। चाहे वे गुजरात के समुद्री तट से जुड़े हुए लोग हों, महाराष्ट्र के समुद्री तट से जुड़े हुए लोग हों, छत्तीसगढ़, मध्य प्रदेश से जुड़े हुए लोग हों या ओडिशा से जुड़े हुए लोग हों। उसी तरीके से चाहे लेह-लद्दाख, जम्मू-कश्मीर, अरुणाचल प्रदेश, मिज़ोरम, त्रिपुरा, मणिपुर सहित असम जैसे राज्य हों, आप एक चीज देखें कि ये सारे लोग, जो आदिवासी समुदायों से हैं, एक तरीके से भौगोलिक दृष्टि से सीमावर्ती क्षेत्रों में पूरी ईमानदारी के साथ वे अपनी सांस्कृतिक विरासत के साथ आदिकाल से रहे हैं और शांतिप्रिय ढंग से अनन्तकाल तक रहना चाहते हैं।

महोदय, मैं यहां एक बात निश्चित रूप से कहूंगा, क्योंकि बहुत सारी योजनाएं हैं, उन योजनाओं की चर्चा भी मैं करूंगा, लेकिन मैं सबसे पहले यह कहूंगा कि आज़ादी के बाद से इस देश में जो बुनियादी समस्या रही है, वह यही है कि इस देश में लम्बे अरसे तक आदिवासियों को समझाने की कोशिश हुई, लेकिन आदिवासियों को समझने की कोशिश नहीं हुई। यदि आदिवासी को समझ जाते तो शायद यह समस्या नहीं होती, जिन समस्याओं की चर्चा आज सत्ता में रहने के बाद और सत्ता से बाहर होने के बाद होती है। लम्बे अरसे तक आपने शासन किया और आप उन्हीं कमियों को हमारे सामने लेकर आ रहे हैं, जिनके लिए आप बरसों तक जनता से मौके प्राप्त करते रहे और जनता आपको चुनती रही। लेकिन मैं उसकी आलोचना के पक्ष में नहीं हूं। मैं यह निश्चित रूप से कहूंगा कि आज़ादी के बाद इस देश में आदिवासियों को लम्बे काल खंड तक न्याय देने के बारे में नहीं सोचा गया। उनके लिए बहुत सारी बातें की गईं, ऐसा नहीं है कि बातें नहीं की गईं। हम

सब बाद में इस सदन में आए हैं, लेकिन हमारे पहले भी बहुत लोग सदन में रहे हैं और उन लोगों ने चर्चा की होगी और अच्छी चर्चा की होगी, लेकिन उस अच्छी चर्चा को परिणाम तक पहुंचाने के लिए जो ईमानदारी और निष्ठा थी, वह सही ढंग से सामने नहीं आ सकी और परिणाम यह हुआ कि आज भी हम उन उलझनों के दौर से गुजरते हुए जो लोग सत्ता में हैं, उन्हें कोसते हैं, उनके बारे में आलोचना करने की सोचते हैं। आज सवाल यह है कि हम सब मिलकर इसका समाधान कैसे ढूंढ़ रहे हैं। मैं इस अवसर पर कहूंगा कि जैसे कल एक माननीय सदस्य ने कहा कि आप 'One Nation, One Culture', और tribal तथा जनजातीय समुदाय को एक तरीके से समाप्त करना चाहते हैं, एक तरीके से आप उनकी सांस्कृतिक विरासत को मिटाना चाहते हैं। यह देश हमारे पूर्वजों का देश है, जिसे हम सब लोग मानते हैं और हम हमेशा इस बात को सामने रखकर सोचते हैं कि हमारी सोच 'सर्वधर्म समभाव' है। सबके साथ मिल कर चलना, सबके साथ काम करना और सबके साथ जीना, यह हमारी परम्परा रही है। भारतीय संस्कृति में ऐसा नहीं है कि किसी के ऊपर कोई चीज़ थोप दी जाए। भारतीय संस्कृति अपने आप में अनूठी है और दुनिया इस बात को सराह रही है।

उपसभापति महोदय, मैं आज माननीय प्रधान मंत्री जी का इस बात के लिए आभार व्यक्त करना चाहता हूँ कि silos से बाहर निकल कर कैसे काम किया जाए, इसके बारे में वे सबसे ज्यादा ताकत दे रहे हैं। जब हम silos की बात करते हैं, इसकी चर्चा करते हैं, तो एक बार इस देश में योजना बनी थी। जैसे हमारे मनोज जी ने जयपाल सिंह मुंडा जी का नाम लिया, वे Constituent Assembly के मेम्बर थे। उस समय provisions हुए थे। जयपाल सिंह मुंडा जी ने Constituent Assembly में अपनी बात कही, इसमें कोई दो मत नहीं हैं, लेकिन उन बातों को लम्बे कालखंड तक किस रूप में हमने लिया, किस तरीके से देखा? कालान्तर में हम सबको यह एहसास हुआ कि हम गलत करते जा रहे हैं। U.N. Dhebar का एक कमीशन बना। U.N. Dhebar ने अपनी रिकमंडेशन दी, उसके आधार पर नीतियाँ बनीं। उन नीतियों का अनुपालन भी आपने कैसे किया, किस ढंग से किया? उस रिकमंडेशन में यह बात कही गयी थी कि जनजातीय समुदायों के बारे में, जनजातीय क्षेत्रों के बारे में सोचते समय आपको यह ध्यान में रखना जरूरी है कि आप इस तरीके से कैसे सोच सकें कि सारे मंत्रालयों का, कार्यों का coordination इस तरीके से हो कि उसके पीछे वह गाँव और वह आदिवासी है, यानी उस समय मूल्यांकन करते हुए यह बताया गया कि tribal sub-plan स्टेट कैसे बनायेगा और सेंटर कैसे बनायेगा तथा किस तरीके से राशियों का प्रबंधन करते हुए budget allocation होगा और उसके अनुसार expenditure होगा।

आज एक माननीय सदस्य ने अपनी बात कहते हुए यह कहा कि मैं आपके डेटा को ही बता रहा हूँ। Yes, वह हमारा डेटा है, लेकिन वह डेटा कब का है, किस तरीके का डेटा है? पिछले कई वर्षों के अनुभवों के आधार पर जब रिसर्च की गयी, तब यह डेटा सामने निकल कर आया कि पिछले कई वर्षों से लगातार इस नीति के बनने के बाद आपने प्रत्येक विभाग को आवंटन दिया, लेकिन उस आवंटन का उपयोग ही नहीं हुआ। मैं इसलिए इस सदन में माननीय प्रधान मंत्री जी को आभार व्यक्त करना चाहता हूँ, क्योंकि उन्होंने इस बात को पकड़ते हुए कहा, उस समय का Planning Commission इस बात की monitoring करता था, माननीय प्रधान मंत्री जी ने कहा कि इसे Tribal Affairs को monitor करना चाहिए, जिससे यह पता चले कि किस विभाग के द्वारा किस तरीके से उस गाँव को केन्द्रित करते हुए कार्य हो रहा है। यह सुनिश्चित करने का काम अब

प्रारम्भ हुआ है। माननीय प्रधान मंत्री जी के नेतृत्व में हमने उन कमियों को दूर करके चीजों को आगे बढ़ाया और वे उसको गतिशील बनाने की कोशिश में हैं।

महोदय, अब यदि हम पीछे की चीजों को और थोड़ा सा देखें, तो जिसकी चर्चा किरेन रिजिजु जी ने भी की और कई सदस्यों ने भी की कि पहले यह गृह मंत्रालय के एक छोटे से प्रभाग के रूप में रहा, उसके बाद सोशल जस्टिस का एक मंत्रालय रहा, जिसमें ट्राइबल्स के मामले देखे जाते थे। ट्राइबल्स के मामलों को आपने इतने छोटे तरीके से देखने की कोशिश की, जिसको मैं यह मानता हूँ कि आपने उन्हें समझने से ज्यादा समझाने की कोशिश की। मैं इसीलिए इस बात को कहता हूँ, क्योंकि सवाल इस बात का था कि वे जो जनजातीय क्षेत्र हैं, वे जो जनजातीय लोग हैं, वे अपनी विशेषताओं के बल पर हैं, अपनी पहचान के बल पर हैं, अपनी संस्कृति के बल पर हैं, अपने चरित्र के बल पर हैं, किसी धन-सम्पदा के बल पर नहीं हैं, उन्हें समझने की जरूरत थी। उनके बारे में काम करते समय आपको यह ध्यान में रखना बहुत जरूरी था कि वे न केवल भारत के इस भू-भाग में, बल्कि इसके बाहर भी, चाहे वह अंडमान-निकोबार हो या दमन-दीव हो, कई आइलैंड्स में रहने वाले वे सारे लोग जनजातीय ethics, character को लेकर जीने वाले लोग हैं। वे अपनी जीवन पद्धति को संपदा मानते हैं। ठीक है कि आज प्रगति सबके लिए आवश्यक है, कोई पीछे नहीं छूटना चाहिए, लेकिन यह उसे मिटाकर नहीं हो सकता, उस पर प्रहार करके नहीं हो सकता। लोग displacement की बात करते हैं, लेकिन displacement किनके समय पर हुआ है, इनके आंकड़ों की पहले जांच कर ली जाए, तब पता चलेगा कि वास्तविकता क्या है। वर्ष 2006 में जो वन अधिकार अधिनियम बना, जिसकी चर्चा माननीय सीनियर सदस्य जयराम रमेश जी ने की। उन्होंने यह भी कहा है कि individual patta मिला, लेकिन community patta में काफी विलंब हुआ। हम सभी राज्यों के साथ लगातार संवाद कर रहे हैं और कैसे ज्यादा से ज्यादा पट्टे मिलें, इसकी कोशिश कर रहे हैं। हमने इसके लिए portal को open domain में रखा है कि कितनी applications आयीं और कितने लोगों को पट्टे प्राप्त हुए, लेकिन इसमें जो मूल बात है, उसे समझने की जरूरत है, जिसे आपने, हमने, इस सदन ने Act बनाते समय चर्चा की और वह चर्चा यह थी कि tribals के साथ historical injustice हुआ है। यदि आप 2006 में इस बात को स्वीकार कर रहे हैं कि historical injustice हुआ है, तो इस historical injustice के लिए जिम्मेदार कौन है? वे जल, जंगल, जमीन और अपने स्वाभिमान को ही अपने जीवन का सबसे बड़ा आधार मानते हैं क्योंकि उससे न तो उन्होंने कभी समझौता किया है और न करेंगे। तो ये जो historical injustice हुआ है, इसका मुख्य कारण क्या है? इसके root cause में जब हम जाते हैं, तो हम देखते हैं कि हमने जाने-अनजाने में उनके साथ अन्याय किया है, जिसे न्याय में बदलने का दायित्व इस सरकार ने, माननीय भाई नरेन्द्र मोदी जी ने लिया है कि हम उसे ठीक करेंगे और उसका स्थायी समाधान ढूँढ़ेंगे। मैं माननीय अमित शाह जी का आभार व्यक्त करना चाहता हूँ कि उन्होंने अभी सभी राज्यों के मुख्य मंत्रियों के साथ एक बैठक आयोजित की और implementation के लिए Chief Secretaries के साथ बैठक की। इस कानून में Tribal Affairs मंत्रालय एक तरह का custodian है, जो इसे monitor करता है, लेकिन इसकी सारी व्यवस्थाएं कानून के तहत राज्य स्तर पर की गई हैं कि राज्य सरकारें इन सारे कानूनों को implement करने के लिए अपनी भूमिका सुनिश्चित करेंगी। इन सारी चीजों को आगे बढ़ाने का काम भारत सरकार के माध्यम से लगातार हमारा यह मंत्रालय कर रहा है। मैं दूसरी बात यह कहना चाहता हूँ कि लंबे अरसे तक,

50 साल से अधिक समय तक उन्हें एक भाग के रूप में माना गया, एक वृहद् भू-भाग में रहने वाले समुदाय को हम एक छोटे division के रूप में govern करने की कोशिश करते रहे। इस अवसर पर हम सभी लोग निश्चित रूप से उस महापुरुष, महामानव स्व. अटल बिहारी वाजपेयी जी को श्रद्धा-सुमन अर्पित करते हुए स्मरण करेंगे कि उन्होंने पहली बार यह महसूस किया कि Tribal affairs मंत्रालय बनना चाहिए और उसके बाद यह जनजातीय कार्य मंत्रालय बना। इस जनजातीय कार्य मंत्रालय और अन्य दो मंत्रालय, जिनकी चर्चा हो रही है, यह बहुत अच्छा विषय इस सदन में चुना गया कि North-East and Tribal Affairs की चर्चा होनी चाहिए और इनके कामकाज की समीक्षा, चर्चा और उस पर सुझाव हों, ताकि इनके आगामी कार्यक्रमों पर हम और अधिक उत्साह के साथ काम कर सकें।

यह अच्छी बात है, क्योंकि नॉर्थ-ईस्ट, जिसको संवैधानिक दृष्टि से tribal administration के रूप में कहा गया और बाकी के जो ट्राइबल एरियाज के हिस्से हैं, उनमें जहाँ पर आबादी अधिक है, उसको पाँचवें अनुसूचित क्षेत्र के रूप में कहा गया। यह इस बात को ध्यान में रखते हुए किया गया कि उसकी परंपरागत व्यवस्था, जीवन पद्धति, संस्कृति, भाषा और साहित्य बना रहना चाहिए। उनकी ये सारी चीजें सुरक्षित कैसे रहें और वे डेवलपमेंट की तरफ कैसे आगे बढ़ें, इसको ध्यान में रख कर यह किया गया है। इसी कार्य को आगे बढ़ाने के लिए इन दो मंत्रालयों का गठन स्वर्गीय अटल बिहारी वाजपेयी जी के समय में हुआ। हम सबने इन दोनों मंत्रालयों की वर्किंग पर चर्चा की है। यदि आप देखें, तो ये दोनों क्षेत्र भारत के हृदय स्थल के रूप में हैं। ये भारत के महत्वपूर्ण क्षेत्र हैं। अभी माननीय सदस्यों ने चर्चा की कि जहाँ जनजातीय समुदाय है, जहाँ आदिवासी हैं, वहीं सबसे अधिक खनिज सम्पदा है, लेकिन इस सदन ने यह भी चर्चा की कि वहीं पर सबसे ज्यादा गरीबी, बेरोजगारी और अशिक्षा भी है तथा वहाँ स्वास्थ्य की सुविधाएँ भी नहीं हैं। हम 75वीं वर्षगांठ मना रहे हैं। आज हम इस बात को महसूस कर रहे हैं कि 75वीं वर्षगांठ यानी 'अमृत महोत्सव' काल में जब हम चर्चा कर रहे हैं, तो पीछे के कई वर्षों का इतिहास सामने आएगा। पीछे के कई वर्षों के इतिहास में जो गलतियाँ हुई हैं, हमें उन्हें सुधार करके आगे बढ़ना है। इसलिए माननीय प्रधान मंत्री जी ने संकल्प लिया है कि पूरे देश के जनजातीय क्षेत्र और सामान्य क्षेत्र, सभी क्षेत्रों का संपूर्ण विकास होना चाहिए। भारत की संपूर्ण क्षमता का विकास होना चाहिए। भारत अपने आप में समृद्ध भारत के रूप में, सक्षम भारत के रूप में उभर कर सामने आए और यह तभी आएगा, जब ट्राइब्स और ट्राइबल एरिया पूर्ण रूप से डेवलपमेंट के साथ जुड़ेगा। माननीय प्रधान मंत्री जी ने यह संकल्प लिया है। इसी कड़ी में यदि आप देखें, तो पिछले कई वर्षों की तुलना में अब जनजातीय विकास के लिए निधियों का जो आवंटन हुआ है, उसमें लगातार वृद्धि हुई है। 2014-15 में, पिछली सरकार में जो 19,661 करोड़ रुपए था, वह 52,000 करोड़ रुपए में तब्दील हुआ। अगर आप 2014 के पहले ट्राइबल अफेयर्स के बजट को देखें, तो आपको सामान्य तौर से पता चल जाएगा कि क्या एप्रोच रही है। मैं उस पर ज्यादा नहीं जाना चाहता हूँ। आँकड़े देखने वाले स्वयं ही देख लें, तो ज्यादा बेहतर होगा। आपने यह चर्चा की कि इसके आवंटन में कमी आई है। मैं लगातार सुन रहा था और अब मैं आपको बताना चाहता हूँ कि आवंटन में लगातार बढ़ोतरी हुई है। केन्द्र सरकार द्वारा पिछले 6 वर्षों में जनजातीय विकास के लिए कुल मिला कर 1,64,873 करोड़ रुपए की राशि खर्च की गई है। इसके अलावा अरुणाचल प्रदेश, मिज़ोरम, नागालैंड आदि ये

राज्य, जो विशेष केन्द्रीय सहायता के अंतर्गत हैं, उन्हें भी इस योजना के तहत शामिल किया गया है।

महोदय, माननीय सदस्यों ने शिक्षा के बारे में चिंता जाहिर की। मैं आपको शिक्षा के बारे में बताना चाहता हूँ कि 2014 में STs एवं सामान्य आबादी के विभिन्न विकास संकेतों में एक स्पष्ट अंतर था। सरकार ने आदिवासियों के जीवनस्तर को बढ़ाने के लिए पहल की है और यह माना कि शिक्षा और विकास सबके लिए होना चाहिए। खास करके गर्ल्स एजुकेशन यानी बेटियों को पढ़ाने के लिए विशेष तौर से जोर देकर कार्यक्रमों को सुनिश्चित करने का काम किया गया। अभी 2013 की चर्चा हो रही थी। अगर आप 2013 से पहले देखें, तब लगभग 129 ईएमआरएस संचालित थे, लेकिन अगर आप 2019-20 को देखें, तो यह बढ़कर 285 हो गए हैं। यदि हम देखें, तो इस समय इनमें 85,000 से अधिक छात्र-छात्राएं शिक्षा अर्जित कर रहे हैं। इसी तरीके से, यदि हम आज 2021-22 में देखें, तो लगभग 700 ईएमआरएस का कार्य प्रारंभ हो गया है और ये योजनाएं गुणवत्ता आधारित शिक्षा के लिए हैं। माननीय प्रधान मंत्री ने इस पर विशेष ध्यान रखा है कि हम उन सभी स्थानों पर स्कूल खोलें, जहाँ 50 प्रतिशत से अधिक जनजातीय आबादी है या कम से कम 20,000 जनजातीय आबादी है। इन सारे स्थानों पर ईएमआरएस स्कूल खोलने का कार्य प्रारंभ हो गया है और यही लक्ष्य है, जिसकी चर्चा अभी माननीय सदस्य कर रहे थे कि इसके लिए लगभग 28,000 करोड़ से अधिक राशि उपलब्ध कराई गई है। यह राशि लगातार स्कूलों के लिए खर्च की जाएगी। यह बात सही है कि ये 'एकलव्य मॉडल रेजिडेंशियल स्कूल' 1997-98 में प्रारंभ हुए थे, लेकिन 1997-98 के बाद इनकी गति क्या थी? कई राज्यों में इनके लिए राशि आवंटित की गई, कुछ जगहों पर इन्हें चलाया गया और कुछ जगहों पर NGOs या किसी को भी देकर किसी तरीके से चलाया गया। भारत सरकार उनकी recurring cost लगातार उपलब्ध कराती रही, लेकिन उनकी जो क्वालिटी है, वह उस आधार पर नहीं है, जिसकी संभावना है, इसलिए भारत सरकार ने फैसला किया है कि हम इन सारे स्कूलों को नवोदय विद्यालय के समानांतर ढंग से संचालित करेंगे। नवोदय विद्यालय एक मानक विद्यालय के रूप में स्थापित हैं और उसी स्तर पर हम इन विद्यालयों में भी खेल और कौशल विकास का प्रशिक्षण, स्थानीय कला एवं संस्कृति की विशेष सुविधाएं कैसे प्राप्त हों, यह सुनिश्चित करेंगे। हमारे छात्रों के शैक्षणिक परिणाम और खेलों में उनकी भागीदारी और कैसे बढ़े, यह सुनिश्चित करने का निश्चय भारत सरकार ने किया है। भारत सरकार की विभिन्न हिस्सों में उत्कृष्टता केन्द्र खोलने की कार्य योजना है, जिसमें खिलाड़ियों को और निपुण बनाया जा सकता है।

उपसभापति महोदय, आपने देखा होगा कि पिछले दिनों ओलंपिक गेम्स में देश के खिलाड़ियों ने हमारा नाम किस तरह से ऊँचा किया। माननीय प्रधान मंत्री जी व्यक्तिगत रूप से सभी खिलाड़ियों से मिले और यही लक्ष्य निर्धारित किया कि जनजाति क्षेत्र, आदिवासी क्षेत्र, उन सुदूरवर्ती क्षेत्रों में मेधावी, चाहे वे शिक्षा में हों, खेल में हों या ऐसी skill में हों, किसी भी क्षेत्र में हों, उनकी मेधा को दुनिया के सामने कैसे परोसा जा सकता है, प्रस्तुत किया जा सकता है, यह सुनिश्चित करने के लिए हमारा मंत्रालय लगातार coordinated way में काम कर रहा है। इसी कड़ी में हम हमारे एकलव्य मॉडल रेजिडेंशियल स्कूल्स का हर साल एक स्पेशल टूर्नामेंट आयोजित करते हैं और उस आयोजन के माध्यम से हम यह कोशिश करते हैं कि हमारे खिलाड़ियों का प्रोजेक्शन ज्यादा से ज्यादा हो। इसमें नॉर्थ-ईस्ट से और विभिन्न अन्य क्षेत्रों से

बहुत सारे खिलाड़ी उभरकर सामने आए हैं। मेरी कॉम भी ऐसी ही एक टैलेंट हैं, आदिवासी परिवार से आई एक खिलाड़ी हैं, जिन्होंने दुनिया में नाम कमाया। हमारी यह कोशिश है कि हमारे स्कूलों से और हमारे क्षेत्रों से अधिक से अधिक खिलाड़ी उभर कर सामने आएँ। सरकार ने देश भर में, खासकर उत्तर में लद्दाख से लेकर तमिलनाडु, दादरा और नगर हवेली और पश्चिम में दमन-दीव से लेकर अरुणाचल प्रदेश तक इस एकलव्य मॉडल रेजिडेंशियल विद्यालय की स्वीकृति दी है। कुल मिलाकर 740 EMRS हो जाएंगे, तो लगभग साढ़े तीन लाख girl and boy students हमारे स्कूल्स में होंगे। यह हमारे जनजातीय क्षेत्रों में सफलता का एक नया केंद्र बनने जा रहा है। इन स्कूलों के स्तर को ऊंचा उठाने के लिए और इन स्कूलों के माध्यम से तथा उभरते छात्रों के माध्यम से राष्ट्र निर्माण की जो मूल मंशा है, वह पूरी हो सकेगी। भारत सरकार की यह मंशा है कि जनजातीय क्षेत्रों में शिक्षा का विस्तार अधिक से अधिक हो।

महोदय, मुझे एक बात कहते हुए खुशी हो रही है। यहां बहुत लोगों ने कहा, अगर थोड़ा details में जाएं...(व्यवधान)... आप उस डेटा को मत ढूंढ़िए, क्योंकि वह डेटा आप लोगों के समय में था। उस समय के डेटा के बारे में, आपने डेटा मैनेजमेंट कैसे किया, यह आप ही बता सकते हैं। लेकिन अभी आपको मैं बताना चाहता हूं कि 30 लाख बच्चों की details आप जब चाहेंगे, तब आपको उपलब्ध हो जाएगी, जिनको हम Pre-Matric Scholarship देते हैं। हमारे पास पूरा डेटावाइज है, उसमें गाँव का नाम, स्कूल का नाम और छात्र का नाम उपलब्ध होगा। Pre-Matric Scholarship Scheme के लिए database बनाया गया है और बच्चों को DBT based पर पैसा उपलब्ध कराया जा रहा है। हम जो scholarship दे रहे हैं, वह DBT के माध्यम से दे रहे हैं। आप जब जनजातीय डीबीटी के छात्रवृत्ति पोर्टल में जाएंगे, तब आप देखेंगे कि कितनी कुशलता और पारदर्शिता के साथ काम हो रहा है। इसी तरह से विभिन्न विश्वविद्यालयों के Post-Matric students के लिए भी हमारी कार्य योजना है। पोर्टल के माध्यम से उनके सर्टिफिकेट की जांच करने के लिए डिजिटल लॉकर बनाया गया है। उसमें verification के लिए सीधे तरीके से डिजिटल मोड में सारी चीजों को कर सकते हैं, ये सुविधाएं उपलब्ध करायी गई हैं, यह भी हमारे पोर्टल पर मौजूद है, आप उसे देख सकते हैं। पहले आवेदन के प्रसंस्करण में जो समय लगता था, अब वह समय नहीं लगता है, इस मंत्रालय ने यह प्रयास करते हुए लगातार उपलब्धि हासिल की है। मैं आपको बताना चाहता हूं कि माननीय प्रधान मंत्री जी ने और विभिन्न संस्थाओं ने सारी चीजों को डिजिटल मोड में लाने के लिए लगातार इस मंत्रालय को प्रोत्साहित किया है।

उपसभापति महोदय, आज निश्चित रूप से डिजिटल युग है। हमारे सारे विद्यालयों में डिजिटल युक्त पढ़ाई हो, इसके लिए कोशिश की जा रही है और राज्यों से कहा जा रहा है कि आप इस तरह के प्रोजेक्ट्स पर ज्यादा काम करें, जिससे छात्रों की आज की अत्याधुनिक आवश्यकताओं को पूरा किया जा सके। भारत सरकार खुले तौर पर यह कोशिश कर रही है कि विभिन्न क्षेत्रों में - जैसा मैंने शुरू में कहा कि tribal sub plan की जो योजना है - भारत सरकार यह सुनिश्चित करती है कि ST component के माध्यम से सारे मंत्रालयों की राशि का सही ढंग से उपयोग हो सके। वहीं संख्या के अनुपात में सभी राज्य अपनी राशि का प्रबंधन करें और उन लोगों के लिए खर्च करें। वे यह सुनिश्चित करें कि वह सिर्फ उन लोगों के नाम पर न हो, बल्कि उन लोगों के लिए भी हो।

मैं इस अवसर पर बताना चाहता हूँ कि यह हमारा ज़ोर है, क्योंकि अगर मैं फिर आलोचना करूँ तो इसका कोई मतलब नहीं निकलता है, लेकिन मैं निश्चित रूप से कहूँगा कि sub plan की योजना नीति में लायी गई, लेकिन इसके establishment के लिए, इसके मूल्यांकन के लिए, इसकी कार्य योजना के लिए अधिकतर राज्यों में इस बात की कमी दिखी।

उपसभापति महोदय, अधिकतर राज्यों में Tribal Sub Plan Expenditure Mechanism काफी weak दिखे और इसलिए हमने राज्य सरकार को सुझाव दिया है कि लगभग सभी राज्यों में जो Tribal Research Institutes हैं, उन Tribal Research Institutes में आदिवासियों को शोध का विषय न बनाकर आदिवासियों के लिए शोध किया जाए। आदिवासियों को शोध का विषय बनाने का कोई मतलब नहीं है, बल्कि आदिवासियों के लिए शोध करते हुए यदि आप योजनागत तरीके से उनके लिए कार्य योजना बनाते हैं और उसको implement भी करते हैं, तो हमें ज्यादा लाभ मिलता है। यह बात ठीक है कि जहां कुछ हो रहा है, उन्हें हम और प्रोत्साहित करें और जहां कुछ नहीं हुआ है, वहां हमारे मंत्रालय की ओर से उसको प्रारंभ करने का प्रयत्न किया जा रहा है। इस बार हम लोगों ने बजट में यह प्रोविजन किया है कि इस तरह की चीज़ों की मॉनिटरिंग करने के लिए, Pinpointed programme को implement करने के लिए, outcome लाने के लिए भारत सरकार आपको establishment cost उपलब्ध कराएगी, ताकि आप पर इसका अतिरिक्त भार न पड़े कि आदिवासी क्षेत्रों में विकास के लिए जो पैसा खर्च करना है, उसके प्लान की व्यवस्था नहीं है। उसके लिए राशि कैसे उपलब्ध हो, उसका भी हमने इस बजट में प्रावधान किया है और मैं समझता हूँ कि सभी राज्यों को इसका लाभ लेना चाहिए।

उपसभापति महोदय, जैसे Pre Matric Scholarship है, उसी तरीके से Post Matric Scholarship है और उसी तरीके से different universities में Ph.D करने के लिए overseas scholarship के माध्यम से विदेश में पढ़ने के इच्छुक छात्र-छात्राओं को भारत सरकार जनजातीय मंत्रालय के माध्यम से लगातार राशि आवंटित कर रही है। वर्ष 2020-21 के दौरान इसके लिए 2,400 करोड़ रुपये की व्यवस्था की गई थी। मैं आपको बताना चाहता हूँ हमारे माननीय सांसद ने स्वास्थ्य के विषय में 'अभय बंग कमेटी' के बारे में चर्चा की। मैं आपको बताना चाहता हूँ कि देश भर में स्वास्थ्य संबंधी बुनियादी ढांचे को मजबूत करने के लिए सरकार ने माननीय प्रधान मंत्री जी द्वारा 'आयुष्मान भारत योजना' की घोषणा की और उसको कार्यान्वित भी किया जा रहा है, ताकि वह स्वास्थ्य सेवा नीचे स्तर के लोगों तक पहुंच सके और उसका लाभ अधिक से अधिक लोगों को मिल सके। इस योजना के माध्यम से 61 लाख 13 हजार 497 जनजातीय लोगों को लाभ मिला है और इसके बहुत अच्छे परिणाम आए हैं। हमारे मंत्रालय की Tele Medicine के माध्यम से एक मजबूत नेटवर्क स्थापित करने की योजना है और साथ ही साथ साक्ष्य आधारित नीतियों को तैयार करते हुए समुदाय की जरूरतों को समझने के लिए विस्तृत डेटाबेस की योजना तैयार की जा रही है और इसके लिए बड़े पैमाने पर जनजातीय कार्य मंत्रालय ने 'स्वास्थ्य' नामक एक पोर्टल लॉन्च किया है, जिसके बारे में आप जानते हैं और माननीय प्रधान मंत्री जी ने कई मंचों पर इसकी चर्चा भी की है। उन्होंने यह कहा है कि जनजातीय क्षेत्रों में sickle cell anemia एक बड़ी समस्या है। उस पर शोध कार्य के साथ-साथ हम समाधान की दिशा में आगे बढ़ रहे हैं और उसके लिए हमारा मंत्रालय लगातार ICMR से, Health Ministry से और देश के जो hematologists हैं, उन लोगों के साथ संवाद करते हुए नई नीतियों का निर्माण करते हुए इसके स्थायी समाधान पर काम कर रहा

है। इसी कड़ी में हमने इसका डेटा बनाने का कार्य प्रारंभ किया है और इस डेटा के माध्यम से हम यह सुनिश्चित करने का कार्य कर रहे हैं कि आने वाले दिनों में 'अमृत काल' का संकल्प ऐसा होना चाहिए कि जब हम 100वां वर्ष मनाएं, तो यह sickle cell anemia इस राष्ट्र से मुक्त हो जाना चाहिए, समाप्त हो जाना चाहिए। यह इस मंत्रालय का माननीय प्रधान मंत्री जी के नेतृत्व में संकल्प है और उसको आगे बढ़ाने का काम चल रहा है। इन सारी बीमारियों के साथ-साथ इस तरह की अन्य कठिनाइयां भी हैं, खासकर स्वास्थ्य के क्षेत्र में। आप सभी ने चर्चा में गैप के संबंध में कहा है और हमने संकल्प लिया है कि हम gap analysis करेंगे। मैं इस अवसर पर हमारे आईटी मिनिस्टर को धन्यवाद देना चाहता हूं। इस बात के लिए कि अभी कुछ दिन पहले माननीय प्रधान मंत्री के नेतृत्व में मंत्रिपरिषद् में यह स्वीकृति दी गई कि देश के जो आकांक्षी जिले हैं, जो ट्राइबल क्षेत्र हैं, उनमें से 7,287 गांवों की पहचान की गई है, जहां मोबाइल सेवा उपलब्ध नहीं है। उन सारे स्थानों पर 4G मोबाइल पहुंचाने के लिए विशेष योजना के तहत 6,466 करोड़ की व्यवस्था इसी कार्य योजना के तहत की गई है, जिससे कि वहां 4G उपलब्ध कराया जाए। यह सुनिश्चित किया गया है कि यह जो नेटवर्क बेस्ड कार्यक्रम है, वह कैसे उपलब्ध हो।

उपसभापति महोदय, आपने देखा होगा और कई माननीय सदस्यों ने चर्चा की है कि गांव में सामान्य सुविधाओं का अभाव है। हमने अंत्योदय योजना के डेटा का analysis किया और अंत्योदय योजना के डेटा का analysis करते हुए, जहां-जहां गैप है, उसका analysis किया। माननीय प्रधान मंत्री जी ने पूरी दुनिया के सामने आकांक्षी जिलों, Aspirational Districts के रूप में governance का एक नया मॉडल प्रस्तुत किया। उन्होंने यह सुनिश्चित करने के लिए प्रेरित किया कि सभी जिलों के पदाधिकारियों के बीच में प्रतिस्पर्धा के साथ डेवलपमेंट प्रोग्राम हो और इसके अच्छे परिणाम निकले हैं। उसी में से उन सारे gaps का analysis करते हुए, हमने यह सुनिश्चित किया कि एक नई कार्य योजना प्रारंभ की जाए। इसलिए 'प्रधान मंत्री आदि आदर्श ग्राम योजना' की शुरुआत की गई। उपसभापति महोदय, 25 प्रतिशत तक की जनजातीय आबादी या उससे अधिक की जनजातीय आबादी जिन गांवों की है, उन आदिवासी गांवों की संख्या इस देश में 1 लाख, 17 हजार है। उन सारे गांवों का डेटाबेस बनाया जा रहा है। इसके साथ-साथ हमने जो data gaps हैं, उनका analysis करते हुए लगभग 36 हजार गांवों को लक्षित किया है कि उन गांवों में हम वे सारी सुविधाएं पहुंचाने के लिए सारे मंत्रालयों के साथ coordinate करेंगे और उसका नाम हम लोगों ने 'प्रधान मंत्री आदि आदर्श ग्राम योजना' रखा है। हमने उसके माध्यम से यह सुनिश्चित किया है कि सभी विभाग मिलकर काम करें, चाहे वह इंटरनेट टेलिफोन सेवाएं हों, चाहे वह इंटरनेट कैफे हों, चाहे विद्युतीकरण का काम हो, चाहे नल से जल की योजना हो। माननीय प्रधान मंत्री जी का संकल्प है कि हर गांव में नल से जल पहुंचना चाहिए। उन सुविधाओं को पहुंचाने के लिए जनजातीय मंत्रालय के माध्यम से अधिक से अधिक coordination के साथ कार्य हो, यह 'प्रधान मंत्री आदि आदर्श ग्राम योजना' का लक्ष्य है। नल का जल सभी के घरों तक पहुंचे और उनको जल निकासी की सुविधा भी मिले, स्कूल में हंड्रेड परसेंट बच्चों का एडमिशन हो और इसके साथ ही ड्रॉपआउट्स भी घटें। इसके साथ ही यह सुनिश्चित किया गया है कि पोस्ट ऑफिस, बैंक, चिकित्सा केंद्र आदि की सुविधाओं को गांवों तक पहुंचाया जाए। इसमें विशेष तौर से 12 मंत्रालयों को यह कार्य सुनिश्चित करने के लिए कहा गया है। ये सभी मंत्रालय मिलकर एक गांव को आदर्श गांव बनाने की योजना को पूरा करेंगे। यह convergence programme है,

जिसकी चर्चा माननीय सदस्यों ने की है। जो individual benefit scheme है या गरीब कल्याण योजना माननीय प्रधान मंत्री जी के नेतृत्व में चल रही है, वह saturated mode में कैसे आये, यदि 'प्रधान मंत्री आवास योजना' के तहत घर बन रहा है, तो पूरे गांव में जितने भी eligible लोग हैं, उन सबके लिए घर बनाये जायें, सारे घरों को नल से जल मिल जाये, ये सारी सुविधाएं उन गांवों तक पहुंचें, यह सुनिश्चित करने का लक्ष्य 'प्रधान मंत्री आदि आदर्श ग्राम योजना' के माध्यम से हो रहा है।

उपसभापति महोदय, अभी माननीय सदस्य वनाधिकार अधिनियम के बारे में बता रहे थे, अब हम TRIFED के साथ में, रोजगार के लिए - अगर हम वन के community rights उस गांव को देते हैं, जो कि उसका अधिकार है, जल, जंगल और ज़मीन उसके स्वाभिमान के साथ जुड़ा हुआ है और वह उसके जीवन का आधार है - यदि उस आधार को हम converge नहीं करते हैं, तो वह समाधान के रास्ते पर नहीं आएगा। इसीलिए हमने योजना बनाई है कि उन गांवों में, जहां पर जंगल है, उस जंगल की उपज को TRIFED के माध्यम से बेचा जायेगा।

उपसभापति महोदय, भारत में आयुर्वेद की एक बहुत बड़ी निधि है, उस आयुर्वेद की निधि का संवर्धन, संरक्षण और उत्पादन उन गांवों के माध्यम से करना है, ऐसी वन उपज, चाहे वह महुआ हो, चाहे इमली हो, चाहे केंदु हो, चाहे कोई और उपज हो। अभी हम लोगों ने 87 तरह की वन उपज को भारत सरकार की तरफ से, इस मंत्रालय के माध्यम से MSP की स्वीकृति दी है। पहले केवल 10-12 वन उपज थीं, जिनके लिए लोगों को MSP मिलता था, लेकिन अब हम लोगों ने 87 आइटम्स के लिए, वन उपज के लिए सुनिश्चित किया है कि उनका value addition होना चाहिए। यदि आज आप अच्छा सिल्क पहनते हैं, तो वह वन उपज है। चाहे किसी भी तरह का सिल्क हो, उसका सबसे ज्यादा उत्पादन tribal areas में होता है, चाहे वह असम के क्षेत्र में terry silk हो या झारखंड, ओडिशा में tussar silk हो या mulberry silk हो, अगर आप सारे क्षेत्रों में देखेंगे, तो इनसे tribal लोग जुड़े हुए हैं। उसका value addition उनके अपने स्थान पर हो, उसका value addition उनके द्वारा हो, उनको रोजगार से जोड़ा जा सके, इस तरह की कार्य योजना को सफल बनाने की एक वृहत् योजना चल रही है। इसके अलावा वन उपज की बहुत सारी ऐसी चीज़ें हैं, जिनको औने-पौने दाम पर middlemen के माध्यम से बेच दिया जाता है। बहुत से middlemen, व्यापारी उनको तंग करते हैं, जिनमें वे लोग उलझ जाते हैं, इसका समाधान TRIFED के माध्यम से हो रहा है।

सर, TRIFED एक ऐसी फेडरेशन है, जिसके माध्यम से हम यह सुनिश्चित कर रहे हैं कि देश के अधिकांश क्षेत्रों में रहने वाले जो लोग हैं, जो आज भी पूरे तरीके से वन आच्छादित, वन आश्रित या जंगल के अंदर रहते हैं, उनको हम इसके साथ जोड़ सकें, उनका रोजगार हम इसके साथ जोड़ सकें, यह हम प्रयास कर रहे हैं। उनका skill development कैसे हो, उनको बेहतर तरीके से रोजगार के और साधन कैसे उपलब्ध हों, यह सुनिश्चित करने का काम हमारा मंत्रालय कर रहा है।

उपसभापति महोदय, मैं आपके माध्यम से सदन को बताना चाहता हूं कि सरकार माननीय प्रधान मंत्री जी के नेतृत्व में लगातार इस कार्य को करने में लगी हुई है कि जितने भी ऐसे गांव हैं, जनजातीय गांव हैं, वहां पर सब जगह वन-धन केन्द्र बनें। वहां पर वन-धन केन्द्रों की स्थापना हो और इसका लक्ष्य यही है कि मूल तरीके से जल, जंगल और ज़मीन का जो आधारभूत जीवन है,

वह बरकरार रहे। वहां के रहने वाले लोग रोजगार के साथ जुड़ें, उनको अच्छी शिक्षा प्राप्त हो, उनको स्वास्थ्य की सुविधा अच्छे तरीके से मिले, जिससे कि वे रोग मुक्त हो सकें। जब हम जनजातीय क्षेत्रों की बात करते हैं, तो उसमें सारे सीमा के क्षेत्र जुड़ते हैं, चाहे वह अरुणाचल प्रदेश हो, चाहे वह लेह-लद्दाख हो, चाहे उत्तराखंड हो, चाहे जम्मू कश्मीर हो।...(व्यवधान)....

**श्री उपसभापति :** बहुत वर्षों बाद ट्राइबल अफेयर्स मंत्रालय पर चर्चा हो रही है, इसलिए प्लीज इसे होने दीजिए।..(व्यवधान)

**श्री अर्जुन मुंडा :** माननीय सदस्य, आप ट्राइबल अफेयर्स मंत्रालय पर चर्चा कर रहे हैं, उसके कार्यक्रम पर चर्चा कर रहे हैं, इसलिए इस बात की चर्चा करना बहुत जरूरी है। जैसा कि मैंने आपको शुरू में ही बताया है कि tribals को समझने की कोशिश कीजिए।...(व्यवधान).. tribal यहाँ आपके सामने खड़ा है, बिरसा मुंडा जी की धरती से आकर यहाँ खड़ा है और यह बताने के लिए खड़ा है कि आपने किस तरीके से ..(व्यवधान)..

SHRI JOHN BRITTAS: \*

**श्री उपसभापति :** केवल माननीय मंत्री जी की बात ही रिकॉर्ड पर जा रही है और कोई बात नहीं जा रही है। ..(व्यवधान)..

**श्री अर्जुन मुंडा :** इसीलिए आपकी यह दशा हुई है। अपनी दशा के लिए आप खुद ही जिम्मेदार हैं, लेकिन आप दोष हमारे ऊपर लगाते हैं। आपकी जो दशा है, उस दशा के लिए आप खुद ही जिम्मेदार हैं। आप सिर्फ आईना पोंछते हैं, अपना चेहरा पोंछकर देखिए, अपने आप सब ठीक हो जाएगा। ..(व्यवधान).. आप आईना क्यों पोंछते हैं, ..(व्यवधान).. आप अपना चेहरा पोंछ लीजिए, सब कुछ ठीक हो जाएगा।..(व्यवधान)..

उपसभापति जी, मैं आपको बताना चाहता हूँ और सदन को अवगत कराना चाहता हूँ कि भारत सरकार लगातार उन कमियों को दूर करते हुए, जिन कमियों को आपने राजनीतिक हथियार बनाया, आगे बढ़ रही है। अभी एक माननीय सदस्य बहुत कह रहे थे कि हम उसके साथ हैं। मैं उनसे कहना चाहूंगा कि अगर आप उसके साथ रहते, तो क्या उसकी यह हालत होती? आपने उसको सिर्फ अपने साथ रखा, लेकिन साथ होने नहीं दिया, नहीं तो उसकी यह हालत नहीं होती। आप नहीं सुन रहे थे कि अभी वायनाड के बारे में सुरेश गोपी जी ने क्या कहा? आप वहाँ चुनाव लड़ने के लिए क्यों गए? आप वहाँ इसलिए गए क्योंकि आप उसको वहाँ समझा सकते हैं। आप उसको यहाँ तो समझा नहीं सकते थे, क्योंकि यहाँ से तो लोगों ने आपको निकाल दिया है। ..(व्यवधान).. आप वायनाड जाकर यह कर रहे हैं। ..(व्यवधान)..

**श्री उपसभापति :** प्लीज आपस में बात न करें ..(व्यवधान)..

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\* Not Recorded.

SHRI JOHN BRITTAS: \*

**श्री उपसभापति :** प्लीज़। ..(व्यवधान).. केवल माननीय मंत्री जी की बात ही रिकॉर्ड पर जा रही है और कोई बात नहीं जा रही है। ..(व्यवधान).. Please. ...(Interruptions).. . Mr. John Brittas, please. ...(Interruptions)...

**श्री अर्जुन मुंडा :** आप वायनाड की दशा पर बोल रहे हैं। ..(व्यवधान)..आप वायनाड की दशा पर बोल रहे हैं।..(व्यवधान)..तो आईना किसको दिखा रहे हैं? ..(व्यवधान).. जब आप खुद अपने चेहरे को आईने में देखिएगा..(व्यवधान)..तो समझ में आ जाएगा। ..(व्यवधान)...

SHRI JOHN BRITTAS: \*

**श्री अर्जुन मुंडा :** इस सरकार का कमिटमेंट है..(व्यवधान)..माननीय प्रधान मंत्री जी का कमिटमेंट है..(व्यवधान)..कि वायनाड की उन समस्याओं का समाधान भारतीय जनता पार्टी की सरकार, आदरणीय नरेन्द्र भाई मोदी जी की सरकार करेगी।..(व्यवधान).. हम वहाँ तक पहुंचेंगे। ..(व्यवधान)..आपने 75 सालों में उसकी क्या दशा की है, यह आपके सामने आईने के रूप में दिख रही है। ..(व्यवधान)..यदि आप समस्या का समाधान करना चाहते हैं, तो उन कमियों को स्वीकार कीजिए, लेकिन उन कमियों को ढकते-ढकते आप खुद ढकते जा रहे हैं। ..(व्यवधान).. आप उन कमियों को ढकते-ढकते खुद ढकते जा रहे हैं - ऐसी आपकी हालत है। ..(व्यवधान).. माननीय उपसभापति महोदय, मैं इस अवसर पर निश्चित रूप से यह कहूंगा कि आज़ादी के समय में लोगों ने अच्छा सोचा था, लेकिन आज़ादी के बाद जो लोग आए, उन्होंने उन लोगों की भी दुर्दशा की। ..(व्यवधान).. मैं गया..(व्यवधान)...

**श्री उपसभापति :** प्लीज़। ..(व्यवधान)...

**श्री अर्जुन मुंडा :** मैं ठक्कर बापा के द्वारा बनाए गए आदिम जाति सेवा मंडल में गया। ..(व्यवधान).. क्या आप कभी वहाँ गए हैं? कौन-कौन गए हैं, ज़रा हाथ उठाइए। ..(व्यवधान).. जिसके अध्यक्ष ...(व्यवधान)..उपसभापति महोदय, जिस आदिवासी संस्थान..(व्यवधान)..आदिम जाति सेवा मंडल के प्रथम अध्यक्ष ..(व्यवधान)..देश के राष्ट्रपति डा. राजेन्द्र प्रसाद जी थे। उसके अध्यक्ष देश के राष्ट्रपति राजेन्द्र बाबू थे और उन्होंने कहा था कि आदिम जाति सेवा मंडल का अध्यक्ष होने के नाते हमें गर्व है। मैं राष्ट्रपति का पद छोड़ सकता हूँ, लेकिन यह छोड़ने की इच्छा नहीं है - ऐसा उन्होंने कहा था। लेकिन उनके द्वारा बनाए गए संस्थान में यदि आप में से कोई गया हो, तो बताइए। यह आज़ादी के लंबे काल खंड का इतिहास है। ..(व्यवधान)..यह एक लंबे काल खंड का इतिहास है कि आप जिस तरीके से ..(व्यवधान)..और वह संस्थान है दिल्ली में।

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\* Not Recorded.

5.00 P.M.

लेकिन आज तक उसी में सारी पॉलिसियों के बारे में चर्चा हुई।...(व्यवधान)...लेकिन उसे आपने रसातल में डाल दिया, उसे आपने समाप्त कर दिया और आपने यह सोचा कि हम इसी तरीके से आश्रित जीवन के बल पर आदिवासियों का वोट प्राप्त करते रहें और सत्ता में बने रहें। यही तो आपने किया और इसीलिए आज आपको हम उस दुर्दशा का आईना दिखाने की कोशिश कर रहे हैं। यह आईना आपको खुद दिखा रहा है कि आपकी वस्तुस्थिति क्या है। मैं इस अवसर पर निश्चित रूप से कहूंगा, मैंने शुरू में कहा कि मैं ज्यादा आलोचना नहीं करूंगा, लेकिन हमारा जो संकल्प है, उस संकल्प के आधार पर हमें आगे काम करना है।...(व्यवधान)...

उपसभापति महोदय, जनजातीय समाज का संवैधानिक व्यवस्था के आधार पर संरक्षण हो, यह सरकार उसके लिए प्रतिबद्ध है। जनजातीय क्षेत्रों का सम्पूर्ण विकास हो, यह इस सरकार की प्राथमिकता है।...(व्यवधान)...यहां के जनजातीय समाज का जो स्वाभिमान है, उस स्वाभिमान के आधार पर, गर्व के साथ, हम भारत के स्वतंत्र नागरिक हैं, यह बताने का गर्व प्रदान हो, यह इस सरकार का संकल्प है और इसलिए भारत सरकार उनके pride को उन्हें प्रदान करना चाहती है।...(व्यवधान)...लोग आलोचना कर रहे थे, उसका तो कोई जवाब नहीं है। मैं बताना चाहता हूं कि भगवान बिरसा मुंडा के जन्मदिन को 'आदिवासी गौरव दिवस' के रूप में मनाने का आजादी के अमृत काल में जो फैसला किया गया है, उसने पूरे देश के आदिवासियों का सम्मान बढ़ाया है। जिस जल, जंगल और जमीन के लिए, अपने भारत के कण-कण के लिए ब्रिटिश हुकूमत के साथ उन्होंने लड़ाई लड़ी, उसे सम्मान देना देश के प्रधान मंत्री श्री नरेन्द्र भाई मोदी जानते हैं और इसलिए 15 नवम्बर को 'आदिवासी गौरव दिवस' के रूप में घोषित किया गया है। इस उपलक्ष्य में यह कोशिश की गई है कि पूरे देश के...(व्यवधान)...

**श्री उपसभापति :** सिर्फ माननीय मंत्री जी की बातें ही रिकॉर्ड पर जा रही हैं।...(व्यवधान)...

**श्री अर्जुन मुंडा :** आदिवासी समाज के उस भूले-बिसरे इतिहास को, जिसे लोगों ने भुला दिया, उसे हम निकाल कर सामने लेकर आये, इसलिए माननीय प्रधान मंत्री जी ने कहा है कि ऐसे देशभक्त, जिन लोगों ने देश के लिए लड़ाई लड़ी, देश के लिए अपने आपको समर्पित किया, चाहे रानी दुर्गावती हो, फूलो झानो हो, नीलाम्बर-पीताम्बर हो, सिद्धु कान्हू हो, चाहे बाद के दिनों में रानी गांडिल्य हो, ऐसे महान देशभक्त, ऐसे आदिवासी स्वतंत्रता सेनानियों का म्यूजियम बने। इसलिए जगह-जगह म्यूजियम बनाने का काम भारत सरकार ने प्रारम्भ किया है। महोदय, इन लोगों ने इतिहास को हमेशा दबाने की कोशिश की, इतिहास को इन लोगों ने हमेशा दबाया, ताकि tribal इसी तरीके से रहें। ये उसे कहते रहे, आप तो बहुत सरल हैं, बहुत सहज हैं, यही कह करके ये उन्हें समझाते रहे। उन्हें समझने की इन्होंने कभी कोशिश नहीं की।...(व्यवधान)...इसके लिए अभी नौ राज्यों में संग्रहालय की स्थापना हो रही है, काम चल रहा है, अधिकारों का संरक्षण करने का कार्य चल रहा है और आज वे गौरवान्वित महसूस कर रहे हैं। यह बात सही है कि हमें बहुत सारा काम करना है, क्योंकि यह अवसर आपने ही दिया है, अगर आप काम करते तो हमें मौका ही नहीं मिलता। आप लोगों ने काम नहीं किया, इसलिए हमारे पास बहुत अवसर है और हम उन सारे

गांवों में काम करना चाहते हैं। ...**(व्यवधान)**...हमारा यह संकल्प है और इसी संकल्प के साथ हम लोगों ने सभी मंत्रालयों के साथ कार्य प्रारम्भ किया है और राज्य सरकारों से कहा है कि tribal sub-plan को और ठोस तरीके से बनायें। पिछले दिनों महामहिम राष्ट्रपति जी के माध्यम से, क्योंकि आप जानते हैं कि जनजातीय क्षेत्रों के प्रशासन के बारे में एक संवैधानिक व्यवस्था है, उस व्यवस्था के तहत महामहिम राष्ट्रपति जी की अध्यक्षता में पूरे देश के ऐसे क्षेत्रों के सभी महामहिम राज्यपाल और यह मंत्रालय संयुक्त रूप से बैठक करके इन सारी चीजों पर काम कर रहे हैं।...**(व्यवधान)**... आर्टिकल 244 में क्या है? अगर यह विषय पर नहीं है, तो यह क्या है? आप तो दूसरे ही विषय पर चर्चा करेंगे। ...**(व्यवधान)**... संवैधानिक प्रावधानों के आधार पर राज्यों के माध्यम से उन क्षेत्रों की उन बातों का ध्यान किस तरीके से रखा जा रहा है, उसका मूल्यांकन करते हुए यह व्यवस्था है कि प्रत्येक राज्य अपने-अपने राज्य में जनजातीय क्षेत्रों के प्रशासन, विकास और भविष्य का नीति निर्धारण करने की दृष्टि से लिए गए उपायों को और किए गए कार्यों को समीक्षा के साथ राष्ट्रपति महोदय को भेजे। उसमें भी इन सारी चीजों की चर्चा हुई है कि पिछले कई वर्षों की जो कमियाँ हैं, उनको कैसे ठीक किया जाए। आप लंबे समय तक रहे, तो चर्चा में तो यह बात आएगी ही, इसमें हमारी गलती नहीं है। यह गलती आप ही की है, क्योंकि आप ही ने मौका दिया है, तो हम क्या करें! लंबे समय रहने के बाद आपने हमें मौका दिया। ...**(व्यवधान)**... अब यही बात कह कर ...**(व्यवधान)**... उपसभापति महोदय, हम इन सारी चीजों को संकलित करते हुए, संरक्षित करते हुए, व्यवस्थित करते हुए विकास के ढाँचे को बुनियादी तरीके से स्थापित करने का काम कर रहे हैं। हम माननीय प्रधान मंत्री जी के नेतृत्व में अटल इरादे के साथ काम कर रहे हैं कि संपूर्ण ढंग से जनजातीय समाज की जो मूल अवधारणा है, जीवन पद्धति है, उसको संरक्षित करते हुए, आदि संस्कृति को बरकरार रखते हुए, मौलिक सुविधाओं से जोड़ते हुए, नई बदलती हुई दुनिया में उनके लिए भी एक व्यवस्थित तरीके से विकास का रास्ता ऐसे बने, जिसमें हम यह कह सकें कि वास्तविक रूप से ...**(व्यवधान)**... वास्तविक रूप से हम कह सकें ...**(व्यवधान)**...

**श्री उपसभापति :** कृपया आप लोग बैठ कर टीका-टिप्पणी न करें, माननीय मंत्री जी को बोलने दें। ...**(व्यवधान)**... कृपया बैठ कर टीका-टिप्पणी न करें प्लीज़। ...**(व्यवधान)**...

**श्री अर्जुन मुंडा :** कि real तरीके से इस देश में अमृत काल के संकल्प का परिणाम देश के आदिवासियों को मिल रहा है। उपसभापति महोदय, इसलिए मैं बताना चाहता हूँ, देखिए, आप इसमें राजनीति मत करिए, क्योंकि आप राजनीति में फेंक दिए जाएंगे। आप इसलिए फेंक दिए जाएंगे, क्योंकि आपके पास अब बोलने के लिए कुछ रहा नहीं। यदि हम आगे बोलना चाहें, तो भी ...**(व्यवधान)**... नहीं, हम आपके बारे में नहीं बोलेंगे। ...**(व्यवधान)**... हम आपके बारे में नहीं बोलेंगे, हम आपके द्वारा किए गए अन्याय के बारे में बोलेंगे। ...**(व्यवधान)**... आपने जितना अन्याय किया है, ...**(व्यवधान)**...

**श्री उपसभापति :** कृपया आपस में बात न करें।

**श्री अर्जुन मुंडा :** उपसभापति महोदय, आज भी इनके द्वारा displace किए गए लोगों की चर्चा होती है। आज ये बोलते हैं कि लोग displaced हो गए, लेकिन displace किसने किया? मैं तो राज्य में मुख्य मंत्री रहा हूँ, इसलिए मुझे राज्य में उन सारी चीजों को देखने का मौका मिला और उन सारी चीजों को समझने का मौका मिला कि displacement का मुद्दा क्या है। आपने झारखंड नहीं बनाया और आप झारखंड बनाते भी नहीं! अगर इस देश में अटल इरादे वाले प्रधान मंत्री, अटल बिहारी वाजपेयी जी नहीं होते, तो वह राज्य नहीं बनता। आप बरगलाने में माहिर हैं। इनके और भी जो लोग आज नहीं हैं, वे बड़े माहिर खिलाड़ी थे। इन लोगों ने सदैव इसी तरीके से मीठी-मीठी बात करके ...(व्यवधान)... देखिए, मैं बता देता हूँ, मैं तो एक आदिवासी हूँ, आप लूट कर खुश हुए, हम लुटा कर खुश हुए। हम इसलिए खुश हुए कि हम सस्ते में छूटे।...(व्यवधान)... अगर ये और रहते तो पता नहीं और कितना लूट लेते।...(व्यवधान)...

उपसभापति महोदय, मैं विनम्रता के साथ यह कहना चाहता हूँ कि गंभीरता से आज की चर्चा हुई है।...(व्यवधान)... हमने बहुत सारे सुझाव प्राप्त किए और आलोचनाएं भी सुनीं, लेकिन माननीय प्रधान मंत्री जी ने जो संकल्प लिया है, उस संकल्प को दोहराते हुए आप भी बोलिए कि जिस दिन हम देश की आज़ादी के सौ साल मनाएंगे, उस दिन आदिवासियों का जीवन, आदिवासियों का भविष्य उत्कृष्टतम स्तर पर होगा।...(व्यवधान)... हमारे साथ हमारे कामों को सराहने की हिम्मत जुटाइए।...(व्यवधान)... जिस तरीके से आदिवासियों का मन बड़ा होता है, उसी तरह आप भी यहां बैठ कर अपना मन थोड़ा बड़ा बनाइए। ...(व्यवधान)... यदि इस चीज़ को आप करेंगे, तो निश्चित रूप से जनजातीय समुदायों और जनजातीय क्षेत्रों का भला होगा, देश का भला होगा और देश के समस्त नागरिकों को यह कहने का गर्व होगा कि जिस विदेशी हुकूमत के खिलाफ लड़ कर हमारे पूर्वजों ने आज़ादी दिलवाई।...(व्यवधान)...

**श्री सैयद नासिर हुसैन (कर्नाटक) :**\*

**डा. अमी याज़िक (गुजरात) :** \*

**श्री उपसभापति :** प्लीज़, मंत्री जी बोल रहे हैं, आप उनको बोलने दीजिए। ...(व्यवधान)... इसका मतलब तो यही है कि आप उन्हें बोलने नहीं देना चाहते हैं।...(व्यवधान)... सैयद नासिर हुसैन जी, प्लीज़, आप सुनना नहीं चाहते हैं, इसीलिए वहां से बोल रहे हैं।...(व्यवधान)... मंत्री जी को बोलने दीजिए, प्लीज़।...(व्यवधान)... केवल मंत्री जी की बात ही रिकॉर्ड पर जाएगी।...(व्यवधान)... मंत्री जी, आप बोलिए।...(व्यवधान)...

**श्री अर्जुन मुंडा :** उपसभापति महोदय, इनको यदि हम कहें।...(व्यवधान)...

**श्री उपसभापति :** प्लीज़, आप पीछे बैठ कर आपस में बात न करें।...(व्यवधान)... आप लोग आपस में बात न करें।...(व्यवधान)... माननीय मंत्री जी, सिर्फ आपकी बात ही रिकॉर्ड पर जा रही है, कोई

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\* Not recorded.

और बात रिकॉर्ड पर नहीं जा रही है।...(व्यवधान)... आप बोलिए।...(व्यवधान)... प्लीज़।...(व्यवधान)... प्लीज़।...(व्यवधान)...

**श्री अर्जुन मुंडा :** उपसभापति महोदय, यह उचित नहीं है कि हम यहां पर इस तरह की बातें करें।...(व्यवधान)... आपको यह ध्यान में रखना चाहिए, इस समय पूरे देश की 10.5 करोड़ जनजातीय आबादी इस बात के लिए इंतज़ार कर रही है कि शायद आज की चर्चा से उन्हें कुछ लाभ मिलेगा।...(व्यवधान)... लेकिन आप जिस तरह का व्यवहार कर रहे हैं, उससे यह साफ है कि आप किस तरह की सोच रखते थे।...(व्यवधान)...

**डा. अमी याज़िक :** \*

**श्री उपसभापति :** प्लीज़।...(व्यवधान)...

**श्री अर्जुन मुंडा :** मैं डिपार्टमेंट के बारे में ही तो बता रहा हूँ।...(व्यवधान)... मैं डिपार्टमेंट के बारे में ही तो बता रहा हूँ।...(व्यवधान)... क्या अभी तक आपको मेरी बात समझ में नहीं आई?

**श्री उपसभापति :** मैं आप सभी से बार-बार आग्रह कर रहा हूँ।...(व्यवधान)... आपकी बात रिकॉर्ड पर नहीं जा रही है, कृपया माननीय मंत्री जी को बोलने दें।...(व्यवधान)...

**श्री अर्जुन मुंडा :** अभी श्री किरें रिजिजु जी ने एक बहुत महत्वपूर्ण बात कही।...(व्यवधान)... श्री किरें रिजिजु जी ने अभी एक बहुत महत्वपूर्ण बात कही, उन्होंने बताया था कि अरुणाचल प्रदेश के बारे में कहा तो गया कि वहां 100 प्रतिशत tribals हैं, लेकिन उनके नाम tribals की सूची में ही नहीं थे।...(व्यवधान)... इनके कार्य करने के ये ही तरीके रहे हैं, लेकिन इन सब चीज़ों को किसने ठीक किया? ...(व्यवधान)... इन सब चीज़ों को आदरणीय नरेन्द्र भाई मोदी जी के नेतृत्व में इस सदन ने ठीक किया।...(व्यवधान)... आप यह बात तो बता रहे हैं कि अरुणाचल प्रदेश 100 प्रतिशत आदिवासी क्षेत्र है, लेकिन वहां के आदिवासियों के नाम भारत सरकार की tribals की सूची में नहीं थे।...(व्यवधान)... उस सूची को ठीक करने का काम हमारे बहुत सारे माननीय सदस्यों ने किया।...(व्यवधान)... सारी चीज़ों को overall हम ठीक कर रहे हैं, क्योंकि हमारा यह संकल्प है कि इन सारी चीज़ों को ठीक करते हुए ही हम आगे बढ़ेंगे।...(व्यवधान)... इस तरह के बहुत सारे काम ऐसे हैं, जिनमें tribals के हितों को ध्यान में नहीं रखा गया था, लेकिन उनको अब हम ठीक कर रहे हैं।...(व्यवधान)... उनको ठीक करने की जिम्मेदारी देश की जनता ने नरेन्द्र भाई मोदी जी को दी है और इस देश के यशस्वी प्रधान मंत्री इसी संकल्प के साथ काम कर रहे हैं।...(व्यवधान)... 15 नवम्बर 'आदिवासी गौरव दिवस' के दिन जब माननीय प्रधान मंत्री जी भोपाल पधारें थे, तो उन्होंने इस बात का उल्लेख किया था कि इस देश के असली हीरो आदिवासी हैं, चाहे ब्रिटिश हुकूमत हो या किसी की भी सरकार हो, चाहे वह अंग्रेजों की सरकार हो या मुगलों की सरकार हो, इन लोगों

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\* Not recorded.

ने किसी से समझौता नहीं किया, बल्कि अपनी इस धरती के लिए, इस भारत के लिए संघर्ष किया, इसलिए ये असली हीरो हैं। आज यदि उन्हें सम्मान मिल रहा है, तो आपको कठिनाई क्यों हो रही है? बल्कि आपको तारीफ करनी चाहिए कि आपने अच्छा फैसला किया। ...**(व्यवधान)**.. डेवलपमेंट के लिए हमारे पास जो कार्य योजना है, हमने जैसा कहा कि डेवलपमेंट का जो रोड मैप है, अप्रोच है, उस अप्रोच का सही अनुसरण कैसे किया जाए, हम लोगों ने इसका ध्यान रखा है, क्योंकि सबसे ज्यादा दिक्कत यही हुई कि उन तक पहुंचने के लिए हमें जो रास्ता अपनाना चाहिए था, वह रास्ता हम नहीं अपना पाये। मैं इसमें किसी की आलोचना नहीं कर रहा हूं, यदि वास्तविकता हमारे सामने है, तो उसे स्वीकार करना चाहिए। भौगोलिक क्षेत्रफल के कारण उन्हें जिस तरह से deprived रखा गया, वे जिस तरह से deprive हुए, उन क्षेत्रों में आपने क्या किया? आपने लेह-लद्दाख में, जम्मू-कश्मीर में, अरुणाचल प्रदेश आदि में सड़कें नहीं बनाईं। लेकिन वह देश का भौगोलिक क्षेत्रफल देश का बॉर्डर है। उसमें हम डेवलपमेंट प्रोग्राम को दूरगामी परिणाम के साथ आगे ले जाना चाहते हैं।

महोदय, मैं आपके समक्ष अपने एक दौरे का जिक्र करना चाहता हूं। अभी कुछ दिन पहले मैं अरुणाचल प्रदेश के सेप्पा में गया था - उसकी सांस्कृतिक विरासत है, जिसके बारे में श्री किरें रिजिजु ने भी चर्चा की और प्रधान मंत्री जी को आदिवासियों के वस्त्र पहनाये गये, तो यहां लोगों ने उसकी आलोचना की। ...**(व्यवधान)**.. आप ही में से किसी ने की ...**(व्यवधान)**..

**श्री उपसभापति :** मंत्री जी, सिर्फ आपकी बात ही रिकॉर्ड पर जा रही है, इसलिए आप बोलिये।

**श्री अर्जुन मुंडा :** लेकिन आप उनके हृदय को देखने का काम करिये, उनको समझने का काम करिये, उनकी सरलता, सहजता को देखिये। उन लोगों ने क्या कहा - उन लोगों ने कहा कि हम सीमा के सैनिक हैं, जो यहां permanent रूप से deputed हैं, हम देश की रक्षा के लिए हैं। हम इन अरुणाचल प्रदेश के पहाड़ और कंदराओं में रहते हैं, अपने देश की सुरक्षा के लिए रहते हैं, अपनी पहचान के लिए रहते हैं, हम अपनी मिट्टी के लिए रहते हैं और अपनी धरती के लिए रहते हैं।

महोदय, इसके पहले हम लेह-लद्दाख में गये, वहां पर हमारी एक बहुत बड़ी कार्य योजना है, वहां जाकर आपको उसे देखना चाहिए कि हम लोगों ने वहां आइस स्तूप कैसे बनाये हैं, पहली बार उस तरह की योजना वहां बनी है। जिन गांवों में पानी नहीं रुकता था, उन सारे गांवों में पानी रोकने की एक व्यवस्था की। वहां की स्वयंसेवी संस्था तथा हमारे मंत्रालय ने एक बृहद् कार्य योजना बनाकर जगह-जगह इस तरह के आइस स्तूप बनाये, जिससे लाखों-लीटर पानी लोगों को प्राप्त होगा, जो पानी रुकता नहीं था, हमने उसे रोकने का काम किया। चूंकि पानी बहकर निकल जाता था, हमने आइस स्तूप जमाकर उसे रोकने का काम किया। वहां आइस के बड़े-बड़े पहाड़ बनाये गये हैं। वहां की जो वनोपज तथा वहां का जो उत्पादन है, वह सभी के घरों तक पहुंचे। जैसा मैंने कहा कि असली पशमीना लेह-लद्दाख से आता है और सारे tribals उसमें involved हैं। पशमीना भेड़ से नहीं निकाला जाता है, यह बकरी से निकाला जाता है। जो उनके पालक हैं, उनके घरों तक वहां का उत्पादन पहुंचे। जब उनकी ब्रीडिंग होती है, तो उनकी देखभाल और उनकी सुरक्षा के लिए किस तरह की सुविधाओं की आवश्यकता है, वे सुविधाएँ उनको प्रदान कीं। इससे उनका प्रोडक्शन बढ़ा है। हम जमीन पर जाकर काम करते हैं, हम क्षेत्र

में जाकर काम करते हैं। हम वहाँ पहुँच कर देखते हैं कि वास्तविक रूप से जिनके लिए कार्य-योजना बनी है, उनके लिए वह उपयोगी सिद्ध हो रही है या नहीं। ऊपरी तौर से बात करके और योजना बना कर, आप सिर्फ आंकड़ों की खेती करते रहे हैं। लम्बे काल खंड तक आप यही बताने में लगे रहे कि हमने इतना दिया, इतना लिया, इतना किया। वहाँ कितना पहुँचा, इसका तो हिसाब आपने दिया ही नहीं। ...**(व्यवधान)**... यदि आपने कभी कहा भी, स्वीकार भी किया, तो यह कि 100 रुपये में से 15 रुपये पहुँचते हैं, 85 रुपये पाइपलाइन में ही फँस जाते हैं। ...**(व्यवधान)**... जब आपने कहा भी, तो यह कहा। आपको वास्तविकता मालूम थी। उसको सुधारने के लिए आपको जो करना चाहिए था, जब आपको मौका मिला भी, तो आपने नहीं किया। अब क्या किया जा सकता है? ...**(व्यवधान)**...

आपको वन उपज के बारे में जानकर खुशी होगी। मैं असम के दौरे पर गया था। असम में जहाँ वन धन विकास केन्द्र है, जहाँ उत्पादन हो रहा है, उस केन्द्र में जाकर देखा। ...**(व्यवधान)**... मैंने बस्तर में जाकर देखा कि बस्तर की महिलाएँ किस तरीके से वहाँ पर काम कर रही हैं, बस्तर की महिलाएँ वन धन विकास केन्द्र में किस तरीके से value addition के साथ जुड़ कर रोजगार के काम कर रही हैं। ...**(व्यवधान)**... हमने इन सारी चीजों को देखा है। आपको दिख नहीं रहा है, तो हम क्या करें? ...**(व्यवधान)**... मैंने एकलव्य मॉडल रेजिडेंशियल स्कूल्स के बारे में पहले ही बताया है कि 740 एकलव्य मॉडल रेजिडेंशियल स्कूल्स नवोदय की तर्ज पर बनेंगे। उनको नवोदय की तर्ज पर बना कर निश्चित रूप से उन जनजातीय क्षेत्रों के जनजातीय भाइयों और बहनों को शिक्षा के साथ ...**(व्यवधान)**...

**श्री उपसभापति :** आप माननीय मंत्री जी को सुनिए। आप उनको सुनने का धैर्य रखिए, प्लीज़। ...**(व्यवधान)**... आप पीछे सीट पर बैठ कर बोलते हैं, वह रिकॉर्ड पर नहीं जाता है, आपकी ऊर्जा खत्म होती है। प्लीज़। ...**(व्यवधान)**... आप बोलिए। ...**(व्यवधान)**...

**श्री अर्जुन मुंडा :** उपसभापति महोदय, जैसा मैंने आपको बताया ...**(व्यवधान)**... उपसभापति महोदय, जैसा मैंने आपको बताया कि tribal का empowerment ...**(व्यवधान)**...

**श्री उपसभापति :** प्लीज़, आप लोग आपस में बात नहीं करें। ...**(व्यवधान)**... कोई अन्य चीज़ रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... आपकी ऊर्जा खत्म हो रही है। ...**(व्यवधान)**... प्लीज़। ...**(व्यवधान)**... आप बोलिए।

**श्री अर्जुन मुंडा :** उपसभापति महोदय, जैसा मैंने कहा, हम सभी राज्यों के साथ मिल कर, सबका अलग-अलग ...**(व्यवधान)**... जैसे पंचायती राज संस्थाओं को कैसे मज़बूत किया जाए। ...**(व्यवधान)**... हमने आदरणीय रूरल डेवलपमेंट मिनिस्टर के साथ और पंचायती राज मंत्री जी के साथ यहाँ पर भी चर्चा की और राज्यों में जाकर पंचायती राज संस्थाओं के साथ, ग्राम सभाओं के साथ भी चर्चा की। वनाधिकार अधिनियम का सही implementation कैसे हो, यह सुनिश्चित करने के लिए वृहत् कार्य योजना के तहत हमने सभी राज्यों में जाकर कार्यक्रम किये। वहाँ पर हमने पंचायत के मुखिया को, जिला परिषद के सदस्यों को, जिला परिषद के अध्यक्ष को, वहाँ के

स्थानीय विधायक को, वहाँ के ट्राइबल अफेयर्स के मंत्री को, सबको आमंत्रित करते हुए इस बात पर चर्चा की कि किस तरीके से empowerment के कार्यों को और गति दी जाये तथा राज्य किस तरीके से इन सारी चीजों को और बेहतर कर सकता है, क्योंकि कुल मिलाकर हमारी जो व्यवस्था है, उसमें राज्यों का एक महत्वपूर्ण दायित्व है। उन दायित्वों को पूरा करने के लिए हमें मिल कर काम करना पड़ेगा। हमसे जो समर्थन, जो सहयोग, जो व्यवस्था, जिन चीजों की राज्यों को आवश्यकता है, हम उनको उपलब्ध करायेंगे, लेकिन उसको implement करने में प्रमुख भागीदारी राज्यों की है।

उसी तरीके से जिला स्तर पर हमारी जो संस्थायें हैं, उनमें हमारी व्यवस्था है। हम ITDA के माध्यम से, Integrated Tribal Development Agency और Integrated Tribal Development Programme के तहत ऐसे सभी जिलों में - जहाँ पर जनजातीय आबादी है, वहाँ पर एक जिले में इस तरह की कई संस्थाएँ हैं। मैं राज्यों को यह सुझाव देना चाहता हूँ और निवेदन करना चाहता हूँ कि वे ऐसी जगहों में अच्छे पदाधिकारी दें, time-bound programme करें और इस तरीके से implementation, execution करें कि उसका outcome सामने आये, उसका परिणाम सामने आये और उन परिणामों के साथ जुड़ कर हम आगामी लक्ष्यों को बेहतर ढंग से प्राप्त कर सकें।

...(व्यवधान)... कार्यक्रम तो चल रहा है, लेकिन हम आपके roadmap पर चलने वाले नहीं हैं। आप लोगों ने क्या किया? अभी आपके सामने बात आई कि नार्थ-ईस्ट शांति के रास्ते पर कैसे आगे बढ़ रहा है। आज मध्य भारत में जो समस्या है, इन लोगों ने breeding centre बनाने की कोशिश की कि जगह-जगह लोगों को कैसे भड़काया जाए, कैसे उन्हें उग्रवादी बनाया जाए। इन्होंने उसकी पाठशाला खोलने का काम किया, लेकिन माननीय नरेन्द्र भाई मोदी जी ने कहा कि इस देश का एजेंडा है संपूर्ण विकास- 'सबका साथ, सबका विकास, सबका प्रयास और सबका विश्वास।' इन लोगों ने क्या किया? जब मैं मुख्य मंत्री था, तो मैंने बताया था कि उग्रवाद की समस्या के समाधान के लिए एक नेशनल प्रोग्राम के तहत रास्ता ढूँढ़ना चाहिए। मैंने तत्कालीन प्रधान मंत्री जी को इसके बारे में कहा था। माननीय जयराम रमेश जी को भी कहा था, जो कि यहां पर बैठे हुए हैं। हम बार-बार मिलते थे और उनको बताते थे कि एक holistic approach, एक comprehensive programme के साथ कैसे चला जाए, इस पर हम सबको मिलकर काम करना चाहिए। लेकिन उस समय की स्थिति आप देखिए और आज की स्थिति भी देखिए, उसमें आज लगातार कमी आई है और कमी का कारण यह है कि देश का एजेंडा विकास का है। आज देश का एजेंडा जातिवाद और सम्प्रदायवाद नहीं है, बल्कि देश का एजेंडा विकास और 'सर्व धर्म समभाव' है। 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास'- इस लक्ष्य के साथ यह सरकार काम कर रही है और इन कार्यों के माध्यम से हम अपने लक्ष्य को पूरा करेंगे।

...(व्यवधान)... आज आप मन ही मन बहुत मज़ाक उड़ा रहे हैं, अमृत काल-अमृत काल कह रहे हैं। आज इस देश को आजाद हुए 75 साल हो गये और इतने सालों में आपने क्या किया, उसका उदाहरण आप खुद ही दे रहे हैं।

...(व्यवधान)... मैं उन सारी बातों पर जाना नहीं चाहता, मैं केवल इतना ही कहना चाहता हूँ कि अब तो रास्ते पर आइये और मिलकर कुछ काम करिए, आप अच्छे सुझाव दीजिए, हम उनका स्वागत करेंगे।

...(व्यवधान)... यदि खुद की आलोचना करेंगे, तो मैं कुछ नहीं कर सकता। हम तो यही कहेंगे कि अच्छे सुझाव दीजिए, आपके अच्छे सुझावों का हम स्वागत करेंगे, उन्हें जरूर मानेंगे और implement भी करेंगे। आपने नहीं किया, कोई बात नहीं, हम तो करेंगे क्योंकि यह

हमारी जिम्मेदारी है, संकल्प और प्रतिबद्धता है कि हिन्दुस्तान दुनिया का सर्वश्रेष्ठ और समृद्ध राष्ट्र बने। यह देश के हर नागरिक का सपना है और इसीलिए देश के लोगों ने माननीय नरेन्द्र भाई मोदी जी को देश का प्रधान मंत्री बनाया है। आज देश विश्व गुरु बनने की ओर आगे बढ़ रहा है। अभी चर्चा हुई कि विपत्ति काल और विभिन्न समयों पर किस तरीके से नरेन्द्र भाई मोदी जी के नेतृत्व में इस देश ने evacuation का प्रोग्राम चलाया। आपके सामने माननीय विदेश मंत्री जी ने बताया कि दुनिया में जहां झगड़े और लड़ाइयां हो रही हैं, वहां से भारत के लोग कैसे सुरक्षित आ रहे हैं। यह नेतृत्व के कारण है और नेतृत्व का परिणाम है। इस नेतृत्व को स्वीकार कीजिए और मानकर चलिए, तभी आपका भी कल्याण होगा। उपसभापति जी, मैं फिर से आग्रह करूंगा कि आप जनजातीय मुद्दों पर गंभीरता से चर्चा कीजिए, जनजातीय मुद्दों पर संवेदनशील बनिए। मैं फिर एक बार बता रहा हूँ कि आप जनजातीय मामलों में संवेदना व्यक्त मत कीजिए, बल्कि संवेदनशील बनिए।...(व्यवधान)... संवेदना व्यक्त करने की जरूरत नहीं है, आप संवेदनशील बनिए।...(व्यवधान)...

**श्री उपसभापति :** माननीय मंत्री जी की बात के अलावा और कोई बात रिकॉर्ड पर नहीं जा रही है।...(व्यवधान)...

**श्री अर्जुन मुंडा :** महोदय, मैं सबसे प्रार्थना करता हूँ कि उनके जो भी अच्छे सुझाव हैं, वे दें। उन्होंने जो भी अच्छे सुझाव दिए हैं, उनको हम आत्मसात् करते हैं। ...(व्यवधान)... इसके साथ ही आपने जो आलोचना की है, भले ही आपने खुद की आलोचना खुद ही कर ली है, इसलिए इस संबंध में हमें कुछ बोलने की जरूरत नहीं है, लेकिन हम उसको भी सुन कर उस पर विचार करेंगे कि आपको थोड़ी सद्बुद्धि आए। ...(व्यवधान)... महोदय, मैं इसी आग्रह के साथ अपनी वाणी को विराम देता हूँ कि जनजातीय समाज के विकास से ही देश का विकास होगा और देश का भविष्य और उज्ज्वल हो सकता है, अतः इसी संकल्प के साथ हम सबको आगे बढ़ना चाहिए, बहुत-बहुत धन्यवाद।

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#### OBSERVATIONS BY THE CHAIR- *Contd.*

**श्री उपसभापति :** माननीय सदस्यगण, बीएसी में जो सबकी इच्छा थी, उसके अनुसार आपने ट्राइबल अफेयर्स पर काफी देर तक बात सुनी। इसके लिए आप सभी को धन्यवाद कि आपने चर्चा को धैर्य से सुना। इसके पहले कि हम लोग रेलवे पर चर्चा आरंभ करें, मैं सदन से एक निवेदन करना चाहता हूँ।

Hon. Members, as you are aware that as per well established practice, for participating in a debate/discussion, Members should give their name at least half an hour before the scheduled discussion is taken up in the House. It has, however, been observed that some Members/parties give their names after the discussion starts and insist on their being called to participate in the discussion. This causes avoidable

inconvenience to the Chair as well as to the parties/Members whose names were received well in time. Further, sometimes a demand is made to increase the time of a particular party/Member beyond the allotted time to that party/Member. It is also not possible that names of the Members are called by the Chair in the order in which they are received because a system of proportional time allotment has been followed in this House for many decades. Similarly, for seeking clarifications on a statement by the Minister, it is not possible to call every Member of a party who has given his name if other Members from that party have already got the opportunity to seek clarifications so that Members from maximum parties/groups in Rajya Sabha could be accommodated in the given time frame.

The Chair's limitation is that it cannot violate the rules/practices created by this august House itself. The Chair ensures that parties/Members get the opportunity to participate in a debate/discussion as per the strength of that party in Rajya Sabha. I therefore, appeal to all of you to please adhere to the rules/practices so that the House can function smoothly.

मैं यह निवेदन इसलिए कर रहा हूँ क्योंकि कल एक पार्टी, जिसके एक सदस्य हैं, उनका यह आग्रह था कि उनको पहले बुलाया जाए। इस हाउस ने रूल तय किया है, उसके अनुसार चेयर यह कोशिश करती है कि वह उसको follow करे। अगर आप लास्ट में अपना नाम भेजते हैं, तो पहले से जिनका नाम आया हुआ है और जिनकी जो स्ट्रेंथ है, चेयर उसके आधार पर कोशिश करती है। Human error संभव है, पर आपने जो Rules and Procedures तय किए हैं, चेयर उसको follow करने की कोशिश करती है। आपने उसमें यह भी prerogative दिया है कि चेयर किसको पहले बुला सकती है, लेकिन most of the times चेयर यह कोशिश करती है कि जो रूल्स हैं, उनके अनुसार चला जाए। कल भी हमने कोशिश की थी, पर अगर एक मेम्बर खड़े होकर कहें, अगर पहले नाम न बुलाया जाए और चेयर के बारे में अपनी टिप्पणी दें, तो यह सदन को तय करना है कि आप चीजों को किस तरह से करना चाहते हैं।

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## REGARDING INITIATING DISCUSSION ON THE WORKING OF MINISTRIES

MR. DEPUTY CHAIRMAN: Now, Discussion on the Working of the Ministry of Railways. Shri Prasanna Acharya to raise the Discussion on the Working of the Ministry of Railways. ...*(Interruptions)*...

SHRI JOHN BRITTAS (Kerala): Sir, the Railway Minister is not there. ...*(Interruptions)*...

श्री उपसभापति : अभी माननीय मंत्री जी बैठे हुए थे।...**(व्यवधान)**... MoS has come. ...**(Interruptions)**.. . He is coming. ...**(Interruptions)**.. .. The Minister has come. ...**(Interruptions)**.. . Derekji, please. ...**(Interruptions)**.. . He has come. ...**(Interruptions)**..

SHRI DEREK O'BRIEN (West Bengal): Sir, since you have announced the Member's name, we are not going to be ungracious and stop the Member, my dear friend and colleague, from speaking. However, please allow me to make a simple point on rules, procedure and what this House has been following for many years.

MR. DEPUTY CHAIRMAN: Please.

SHRI DEREK O'BRIEN: There are four Ministries which are being discussed in this Session. The first Ministry was the Ministry of Development of North Eastern Region. That was initiated by the Congress Party being the largest in terms of Opposition. The second was the Ministry of Tribal Affairs where the Minister just now gave a stirring speech. That was initiated by the BJP. The third is the Ministry of Railways. Fourth is the Ministry of Labour and Employment. If you go only by numbers and of the last fifty years, the third-largest Party after BJP and Congress in Rajya Sabha is the All India Trinamool Congress. So, by virtue of that, we should have been initiating this discussion to set the tone but in the spirit, since you have called Acharyaji's name, he may do it. But this may be taken into account next time. Our political beliefs may be different from that of the Ruling Party, but that should not be the reason not to allow us to initiate a discussion. They have won elections, we have won elections; but it is not that.

MR. DEPUTY CHAIRMAN: Thank you, you have made your point.

SHRI DEREK O'BRIEN: It is, here, we should go by the precedents. I have no problem conceding. We will speak on Monday; Khargeji will speak on Monday. Now, DMK also has numbers, but we have more numbers. So, please, Sir, I request you in good spirit. Please, with your permission. ...**(Interruptions)**..

MR. DEPUTY CHAIRMAN: Thank you. Please. ...**(Interruptions)**..

SHRI DEREK O'BRIEN: Sir, may I have one minute?

MR. DEPUTY CHAIRMAN: You have made your point. ...(*Interruptions*)..

SHRI DEREK O'BRIEN: Sir, let me finish. You allow me one minute. There were six Ministries to be discussed. I am aware. In the Business Advisory Committee, it was decided six. Out of six, four have been selected. Two have been kept for the next Session. That does not change. If there are four Ministries to be discussed, BJP, Congress, TMC and DMK, this has to be the order, not because I am saying so. This is the precedent. So, no issue. Please. Thank you.

MR. DEPUTY CHAIRMAN: Right, thank you. मैं इस बारे में कुछ कहना चाहूँगा to Mr. Derek and to all Members. बीएसी की मीटिंग में मैं भी मौजूद था। माननीय चेयरमैन ने कहा कि जो भी मिनिस्ट्री है, जिस पर बहस होनी है, यह हमारे Parliamentary Affairs Minister और बाकी लीडर्स बैठकर तय कर लें। मेरे पास जिस ऑर्डर में है, मैं आपसे वही कह रहा हूँ। ...(*व्यवधान*)... प्लीज़, प्लीज़ ...(*व्यवधान*)... माननीय मंत्री जी कुछ कहना चाहते हैं। ...(*व्यवधान*)...

SHRI DEREK O'BRIEN: Sir, leave the subject and let us start. ...(*Interruptions*).. Leave it and let him start. ...(*Interruptions*)..

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I have the.....(*Interruptions*)..

SHRI DEREK O'BRIEN: Why do we have to.....(*Interruptions*)..

MR. DEPUTY CHAIRMAN: No; he wants to make a point. ...(*Interruptions*).. आपने एक प्वाइंट बोला, he wants to make a point. ...(*Interruptions*)..

SHRI V. MURALEEDHARAN: Sir, I want to put the record straight. I have the list of the Ministries and the Parties who have initiated from 2012 to 2021. I do not find any such precedent of the largest party, then the next and then the next. There have been many instances where other parties also have initiated. All parties, by rotation, have received their due and they have received the opportunity. This time, through mutual consultation, this was decided. Initially, when the list was prepared, when there were six Ministries, Trinamool Congress was suggested a Ministry. Of course, after that, that Ministry was left out from the list. Now, if they insist, definitely, we can consider, and the Government has no objection in Trinamool Congress, and we do

not bring politics and differences of opinion on the basis of politics into parliamentary debates and all other things. Those things we do on the basis of our Government's position.

MR. DEPUTY CHAIRMAN: Thank you. Hon. LoP.

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) :** सर, देरेक ओब्राईन जी ने कहा कि उन्हें कोई objection नहीं है, आचार्य जी बोल सकते हैं, लेकिन Opposition को जो बार-बार क्वोट किया जाता है कि सभी को पूछकर हमने यह तय किया है, उस वक्त आप भी थे, हम भी थे - कौन सी पार्टी, कौन सा विषय लेना है, यह उसमें नहीं था। इसे बाद में Parliamentary Affairs Minister साहब खुद तय करें और वे इन्फॉर्म करें। अगर हमें पूछते, तो हम भी यह कहते कि इस बार मैं initiate नहीं करता, देरेक ओब्राईन साहब करेंगे, आचार्य जी करेंगे, लेकिन ये किसी को पूछते ही नहीं हैं। करने के बाद एक लिस्ट लाकर कहते हैं कि इस वक्त वह हुआ, इस वक्त यह हुआ, यह अच्छी बात नहीं है। हमें उसमें witness भी बनाते हैं, evidence में लेते हैं। इसीलिए मैं आपसे प्रार्थना करूंगा कि आप रूल्स के मुताबिक जाइए या जो precedents हैं, उनके मुताबिक चलिए।

SHRI JAIRAM RAMESH (Karnataka): Sir,...

MR. DEPUTY CHAIRMAN: No. ...*(Interruptions)*.. Now, Mananiya Prasanna Acharya to raise a discussion on the working of the Ministry of Railways. Mananiya. ...*(Interruptions)*.. Mananiya. ...*(Interruptions)*.. Please. ...*(Interruptions)*..

**श्री जयराम रमेश (कर्नाटक) :** सर, यह गलत बात है।

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*.. माननीय एलओपी बोल चुके हैं। Please. ...*(Interruptions)*.. हर सदस्य को मैं बोलने की अनुमति नहीं दूंगा। ...*(व्यवधान)*... Please, आपकी बात रिकॉर्ड पर जा रही है, आप बोलिए।

SHRI PRASANNA ACHARYA: Thank you, Mr. Deputy Chairman, Sir. ...*(Interruptions)*..

**श्री जयराम रमेश :** सर, आप मुझे बोलने नहीं दे रहे हैं।

**श्री उपसभापति :** सिर्फ माननीय प्रसन्न आचार्य जी की बात रिकॉर्ड पर जा रही है, अन्य कोई बात रिकॉर्ड पर नहीं जा रही है।

श्री जयराम रमेश : \*

श्री उपसभापति : माननीय एलओपी बोल चुके हैं। Please. ...(*Interruptions*).. .

### DISCUSSION ON THE WORKING OF THE MINISTRY OF RAILWAYS

SHRI PRASANNA ACHARYA (Odisha): Mr. Deputy Chairman, Sir, I myself don't want to enter into any debate as to who should speak first, who should initiate it or who should speak next. Even I am prepared to speak next to the Trinamool's speaker but as I was, at the last moment, informed by the hon. Parliamentary Affairs Minister that I should initiate, I agreed to that proposal. But, I always abide to the decision of this House. There is no question of any deviation or disobeying the consensus of the House. Again, I thank you, once again, for giving me the permission to speak on this. I would not take much of the time of the House because it is already going to be 6'o clock and other speakers are there.

Sir, at the outset, I would first congratulate, Shri Ashwini Vaishnaw because after he took over as the Railway Minister, we have been noticing that there have been many changes he is trying to bring in the Ministry. Moreover, though he belongs to Rajasthan, we think that he belongs to our State, that is, Odisha. It is because most of his time, during the young days, he spent in Odisha as an administrator and as a very good and efficient administrator. I personally know his pro-people attitude and, therefore, wherever and in whichever district he worked in my State, he was a very popular person. He discharges his responsibilities in a very magnificent way. Therefore, Sir, it is but natural, and after he took over as the Railway Minister, obviously, the country expects a lot from him and, I being a Odiya or hailing from the State of Odisha, our expectation from him is naturally much more.

[THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH) *in the Chair*]

Sir, if I am correct, I think, so far as the length of the railway track is concerned, India's position in the world is either third or fourth. We have a vast railway network in the country. As all of us know, it was during the pre-Independent period, when the foundation of Indian Railways was laid by the Britishers. Even during the time of the Britishers also, a large number of areas and long tracks of

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\* Not recorded.

railway lines were spread and in many areas also, railway stations were established. After Independence, if you go through the record and the progress of the Railways, the achievement of the Railways was not very encouraging. Even after Independence, after 1947, it was not very encouraging and a vast part of the country was still left un-covered by the Railways. Though I am not a part of and my party is not a part of the NDA and our support to the NDA is on issue based, but I have to admit that after 2014, if you take a comparative picture of 2014 and before that, we have to admit that starting from 2014 after this Government came to power, the spread of railway lines in the country has doubled, almost doubled every year. Therefore, I also congratulate the Railway Minister and his predecessor also.

Sir, I would appreciate, and everybody would appreciate that, now, a new indigenous technology is being introduced in the Railways. Very recently, I was seeing one news item in the television and the Railway Minister was inaugurating, what we call, the Kavach System in the Railways. I think it is an indigenous technology so that the frequent accidents that are occurring in railways can be prevented to a large extent. Not only that, Sir, to strengthen the agricultural sector also, the Indian Railways has operated 1,841 Kisan train services transporting around six lakh tonnes of perishable goods including fruits and vegetables. It is a very, very welcome step which the Railways has taken and I think it is the first time that such Kisan train has been introduced by the Railways which has come to the help of the farmers of the country to a large extent. But there is one thing. In spite of all these achievements that I mentioned about the Railways, your plan size is bigger every year. If you go through the Budget provision, the plan size of the Budget of Railways this time is around 14.3 per cent more than the previous year's plan size which has been pegged at Rs.2,45,800 crores. If you go through the Budgets of the last couple of years, you will find that every year, there has been increase in the Budget allocation. Earlier, it was a separate Railway Budget, but after this Government came to power, during the last couple of years, there is no separate Budget and it has been merged with the General Budget. But you will see that the allocation to the Railways even in the General Budget is increasing every year. We welcome it. It is a good sign that the allocation in the Railway Budget is increasing. But at the end of the year, when you see the Revised Budget, you will find that it is reduced. The important thing is that every time in the Revised Budget, the original allocation is reduced, and the other more important thing is the utilization. At the end of the year, you will see that whatever the reduced Revised Budget is, the Railways is not able to spend that amount also.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): They don't release money. At the last moment, they release and show on paper as big money.

SHRI PRASANNA ACHARYA: This is a peculiar characteristic of the Railways. So a large amount is allocated in the Budget and in the Revised Estimate, you reduce that and the Railways is unable to spend even that reduced amount. Of course, there are many reasons and many of the reasons cited by the Railways are valid reasons because there are issues of land acquisition, there are other problems also, there are disputes, there is the question of eviction from unauthorized occupation. There are problems, but in spite of that, I think more efforts should be put to see that, at least, whatever is allocated, that is spent. Even I know many projects in Odisha. I need not say it because the hon. Minister hailing from Odisha knows it very well. There is one project, that is, Balangir-Khurda Railway Project. This project was started around 20 years back and if I am correct, it is more than 20 years. But it is still an on-going project. In every Budget, there is some allocation. That budgetary allocation is not spent. And if I am correct, since the last twenty years, that project is an on-going project. I do not understand when that project will end or when that project will be completed. This is one example that I am citing. There are many such examples. So I think, the hon. Minister should put special emphasis on such on-going projects. I can cite many such examples. A number of projects are on-going and have never been completed as I said. Out of the 58 super critical on-going projects, only 35 have been completed and the remaining 23 are still awaiting completion. They are incomplete. They are on-going projects. Likewise, out of the 68 critical projects, only six, that is, 8.8 per cent,--if you calculate percentage-wise, the completion rate is only 8.8 per cent--have, so far, been completed and 57 such projects are still incomplete. This is the observation of the Standing Committee on Railways; this is not my observation. The Standing Committee in this year's Budget has recommended and cited this thing. This is an alarming situation. Therefore, I think the Railways should take these on-going projects on priority and those projects should be completed. It is not a good sign that the projects remain incomplete for decades together. The hon. Railway Minister has to take care of that.

Sir, one important thing is that during the past few years, there has been a decline in generation of internal resources by the Railways. If you go through the resources of the Railways, you find that the Railways internal resources are not increasing. There has been a decline in the internal resources of the Railways and, as a result, the Railways has shifted to more dependency on market borrowing which, in the long term, may have a cascading effect. More and more market borrowing is

done by the Railways because their internal resources are coming down. It is not increasing as it should be. Therefore, obviously, it is depending on the market borrowings. During 2020-21, the contribution of internal resources to the total capital outlay was Rs.7,500 crore which was reduced at Revised Estimates stage to the tune of Rs.1,685 crore and the Actual was Rs.2,064 crore. The Standing Committee on Railways has also cited this thing. Sir, despite availability of adequate Government support and infusion of funds via market borrowing, the inability of the Railways to generate adequate resources is a matter of great concern. This is not my remark. This is the remark of the Standing Committee on Railways. So, the Government should take serious view of whatever has been recommended by the Standing Committee. Sir, what is happening? We are all Members of different Standing Committees. We deliberate in the Standing Committees after the Budget is put up and many recommendations are made by the Standing Committees. But, I feel astonished that most of the recommendations are unnoticed and uncared by the Government. That is a very wrong tradition. Such types of very serious recommendations and serious comments are made by the Standing Committees which the Ministries should very much take care of.

Sir, before the discussion started, I was having a talk with the hon. Railway Minister. I was pointing out to him about the extra budgetary resources. During the recent years, the extra budgetary resources comprised a major portion in Gross Budgetary Support, what we call the 'GBS', which has been increasing year after year. The Extra Budgetary Resource is increasing year after year in the Railways. In the year 2019-20, the Extra Budgetary Resource was provided to the tune of Rs.83,247 crores in the Revised Estimates. It is not a small amount. In 2020-21, it was kept at Rs.1,28,567 crore in the Revised Estimates. In the last Budget of 2021-22, Rs.95,200 crore was earmarked as EBR at the Revised Estimates stage as against the Budget Estimate of Rs.1,00,258 crore. And, in the Budget Estimates of 2022-23, it has been pegged at higher ever rate, i.e., Rs.1,01,500 crore. And, what is consequently happening is, their internal resources are going down and, obviously, they are dependent upon the outside support. So, more and more interest burden comes on the Railways. So, I hope, the new Railway Minister, being a very experienced administrator in the past and a very knowledgeable person and having keen interest in the development of Railways, will take care of these things.

Sir, I would like to highlight one thing. What is the revenue that is collected from the passengers fares? If I am correct, you leave apart the Covid period, it must have been Rs.50,000 crore per annum, not less than that. And, what are the amenities provided to the passengers? There are certain important long route trains.

Good amenities are seen nowadays. But, there are other numerous number of trains and you will be astonished. All of us travel in train. You are travelling; I am travelling. Most of the Members don't travel all the time in the aeroplane, in the flight. We avail the facility of travelling in trains also. Sir, I am from Odisha, I travel from Bhubaneswar to my place, i.e., Sambalpur or Bargarh, hon. Minister knows this very well. There is a train called Tapaswini Express; it runs from Puri to, I think, some place in, Ranchi in Jharkhand. It is a long route train. I will request the hon. Minister please see the horrible condition of that train. All the time he comes and interacts with the common people and the commoners. During his last Odisha visit, he made an impact on the common people because he went everywhere, to jhuggi jhopadi, to tea stalls everywhere. I would urge him to kindly travel once in that train and see the pathetic condition of that train. The bathrooms are nasty, the taps are broken, the seats are torn, bogies are unclean. I would say this is just one example. The condition of many of the trains is the same. I very often travel in one train from Puri to Raipur, that train is in a very pathetic condition. You earn money from passengers' fare. You earn more than Rs. 50,000 crores per annum and this is the state of affairs. So, I would urge upon the Railway Minister to kindly give some time and take care of the passengers' amenities. Sir, regarding my own State, Odisha, I am thankful to the Minister for this year's Budget allocation, I think, it is the highest Budget allocation towards the State of Odisha, and I commend it, and I congratulate the hon. Minister for that. On behalf of my own party, and on behalf of the people of Odisha, I thank the hon. Railway Minister. I hope that this trend will continue and whatever injustices have been made in the past towards the State of Odisha so far as the Ministry of Railways is concerned, I would urge upon the hon. Minister, please wound up the heal. Please wound up the heal because in the past, for years together, we have been neglected. I want to say that nobody should take my words otherwise. But, whenever a project was sanctioned there was a political tuning in it. Whoever hails from any State, all the projects are dumped in that State. I will not indicate any particular State, but, whole India is one and there are under-developed States. So, more emphasis should be given to those States. ...*(Interruptions)*.. . I have not taken the name of any particular State. I have not taken name of any particular Minister of the past. But, this has been the general trend. Sir, whole country is one, we say Bharat Mata, Bharat Rashtra, so, we should work with that concept also. There are many under-developed States and Railway has been neglecting those States. Sir, you will be astonished to know, the Railway Minister knows it very well, in my State, out of thirty Districts, till today, six Districts are unconnected with the railway line. This is the state of affairs after 75 years of Independence. Sir, there is one Railway Station in

Sambalpur. It had been established more than 100 years ago in Sambalpur, my District headquarters in the Western part of Odisha. It is in the same condition till now. So, Sir, I request the hon. Minister to take care of this thing. Sir, there is one important thing to which I would like to draw the attention of the hon. Minister. In different areas, there are different railway zones. When Atalji was the Prime Minister, many new Railway zones were created in different parts of the country, and Odisha got the opportunity of getting one zone, i.e., East Coast Zone. The credit goes to late Atal Bihari Vajpayeeji for that; it was done during his Government. Earlier, there was no Railway Zone. But, Sir, railway tracks in Odisha are divided into three zones. One is East Coast Zone, Bhubaneswar; South Eastern Zone, Kolkata and South East Central Zone, Bilaspur. Sir, my Chief Minister, Shri Naveen Patnaik has repeatedly requesting that all these tracks should be brought under one zone, i.e., East Coast Zone. Sir, the logic that was cited by the Railways was that the zone is not created on the basis of State boundaries. If that is the formula, I have no objection, we have no objection, but, there have been deviations, Sir. In one State, I do not want to name the State, there is a proposal, if I am correct, I do not know whether that has been implemented, but, I think, the entire State boundary has been included in one zone.

**6.00 P.M.**

And for that some Division of Odisha has been taken into that Zone. So, policy should be for the whole country and not for any particular State. Policy cannot differ from State to State. ...*(Interruptions)*.. I don't want to name them. ...*(Interruptions)*..

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Just one second, Acharyaji. It is six o'clock now. I want to take the sense of the House. ...*(Interruptions)*.. Time is six o'clock. Your time is also over as per the records. ...*(Interruptions)*..

SHRI PRASANNA ACHARYA: I will take two-three minutes. ...*(Interruptions)*..

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please bear with me. In two minutes you will finish and then we will adjourn the House.

SHRI PRASANNA ACHARYA: I will take maximum three minutes. ...*(Interruptions)*..

श्री जॉन ब्रिटान (केरल) : सर, हमें भी उतना टाइम देना है। ..(व्यवधान) ..

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): I see the time here. It is six o'clock now. In two minutes he will finish. ...(*Interruptions*).. Please. ...(*Interruptions*)..

SHRI PRASANNA ACHARYA: I will not be consuming much of your time. ...(*Interruptions*).. This is my last point.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): I know. ...(*Interruptions*).. Please.

SHRI PRASANNA ACHARYA: Sir, as I said, the Minister hails from Odisha. I hail from Odisha. ...(*Interruptions*).. I don't say that the Minister should show more favour to Odisha. ...(*Interruptions*).. I don't say or even I don't request the Minister to show more favour to Odisha. But you show favour to the underdeveloped regions in this country. You show favour to those areas where the railway has been neglected since Independence and Odisha is one amongst those States. ...(*Interruptions*).. Sir, that is nationalism. That is not parochialism. That is nationalism. Being a true nationalist, I hope that the Railway Minister will do favour to States like Odisha, States like Jharkhand, States like Bihar and other underdeveloped States.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Thank you. ...(*Interruptions*).. Please. ...(*Interruptions*)..

SHRI PRASANNA ACHARYA: Sir, Odisha generates annual revenue of more than Rs.20,000 crores for the railways. As I said, there are still six districts, which are not covered by the Railways. The Government of India has the responsibility of creation of rail infrastructure in the State and in all other States also. My State Government, the Government of Odisha, is committed to extending all help to the Railway Ministry for implementation of railway projects in the State of Odisha. We are extending all our support. The Government of Odisha has already partnered with the Indian Railways to fill the viability gap wherever the Railways has asked for it. Whatever help or assistance, the Railway Ministry wants, the State Government has always been prepared to offer that. Our Chief Minister has always been saying this.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Thank you, Prasannaji. ...*(Interruptions)*.

SHRI PRASANNA ACHARYA: Only one sentence. In order to expedite the augmentation of rail infrastructure in the State, the Government of Odisha has taken many initiatives such as to form joint venture Special Purpose Vehicle jointly with the Railway Ministry and other Ministries to undertake new rail line corridors directly financing construction besides offering land free for creation of a new rail project. Lastly, Sir, the area I hail from is Bargarh. It is a very underdeveloped area adjacent to KBK Area. Nuapada is in KBK, Padampur is also adjacent to KBK. Nuapada and Padampur are drought-prone areas. There has been a proposal-- the hon. Minister knows it very well-- to link Bargarh to Nuapada *via* Padampur and Bijapur. The Minister in a Press Conference declared that that project has been approved, but, unfortunately, I don't see a single paisa which has been allotted in this budget. I urge upon the Railway Minister and it is my personal request to the hon. Minister that it is an underdeveloped area, that a new rail line is spread there, the area will develop. With this, Sir, I once again extend my support and conclude my speech. ...*(Interruptions)*..

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Thank you, Prasannaji. The House stands adjourned to meet at 1100 hours, on Monday, the 21<sup>st</sup> March, 2022.

*The House then adjourned at four minutes past six of the clock till eleven of the clock on Monday, the 21<sup>st</sup> March, 2022.*

